

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 500/2025**

IN THE MATTER OF:

AASMA

...**APPLICANT(s)****VERSUS**

STATE OF U.P. & ORS.

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THROUGH COUNSEL



BHANWAR PAL SINGH JADON
COUNSEL FOR UPPCB

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DATE: 07/04/2026

PLACE: NOIDA

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 500/2025**



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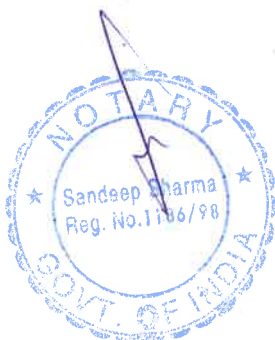
STATE OF U.P. & ORS.

...RESPONDENT(s)

**RESPONSE ON BEHALF OF THE RESPONDENT NO. 2 UTTAR
PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE OF
ORDER DATED 09.10.2025 PASSED BY THE HON'BLE
NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW
DELHI**

I, Ankit Singh, aged about 38 years posted as Regional Officer, Uttar Pradesh Pollution Control Board, Ghaziabad, do hereby solemnly affirm and state as under:

1. That I, the Deponent, am fully conversant with the facts of the case and I am competent and authorized to swear the present Affidavit.



07 APR 2026

BACKGROUND OF THE MATTER

2. That in the present Original Application, objection of the applicant is as against the dumping of solid waste on the agricultural field in Village Dabarsi, Ghaziabad, Uttar Pradesh. Learned Counsel for the applicant has submitted that respondent no.6 has been granted Consent To Establish (CTE) dated 05.04.2025 for setting up of Common Municipal Solid Waste Facility (CMSWF) but said CTE (page 40, annexure A-4) does not give the details of site along with the geo-coordinates.
3. That furthermore, it is alleged that the project proponent has converted the area into full-fledged landfill site and is dumping the solid waste in that area without obtaining necessary clearances.
4. That the Hon'ble Tribunal vide order dated 09.10.2025 has directed the respondents to file their reply. The operative part of the aforementioned order is stated below:

“...6. Issue notice to respondents for filing their reply by way of affidavit atleast one week before the next date of hearing...”

ACTION TAKEN/COMPLIANCES ARE AS FOLLOWS:

5. That in compliance of the direction issued by the Hon'ble Tribunal, an **inspection dated 30.03.2026** of the site in question was carried out by the UPPCB in the presence of Shri Rakesh Mishra Supervisor and Shri Sudeep Pal ETP Operator of waste processing facility.

A copy of the inspection report along with photographs is annexed herewith and marked as **ANNEXURE-1**.

6. That under question MSW processing plant is located at Khasra no. 181, village Muhiddinpur, Dabarasi, Ghaziabad (U.P), having total area of 1,787 hectares. **The processing facility has the processing capacity of 900 MT/D of solid waste. The processing facility is surrounded by boundary wall; furthermore, the site is located at a distance of approximately 500 Meter from residential area, schools, temples, etc. as per the CPCB guidelines.** The Geo Co-ordinate of the MSW site is latitude 28.723948 and longitude 77.583072.

A copy of the CPCB guidelines is annexed herewith and marked as **ANNEXURE-2**.

7. That the observations made during the inspection dated 30.03.2026 are as follows:

- i. The Project Proponent, M/s Shree ji Coal Company has taken the land on rent on 21.10.2024 for a period of **05 years** owned by Mohd Jakir, Shri Jahid Khan and Shri Sakir. **The land has been declared non- agricultural land by the court of Sub Divisional Officer Ghaziabad vide order dated 14.02.2025 under Section 80 (1) Of Uttar Pradesh Revenue Code-2006.**

A copy of the rent agreement is annexed herewith and marked as **ANNEXURE-3.**

A copy of the SDM order dated 14.02.2025 along with the revenue records are annexed herewith and marked as **ANNEXURE-4.**

- ii. The City Health Officer (Nagar Swasthya Adhikari), Ghaziabad Nagar Nigam entered into an agreement dated 20.02.2025 with M/s Shree ji Coal Company and Swastik Carriers Ghaziabad after tendering process for handling and disposal of Municipal Solid Waste (MSW) from the jurisdiction of Ghaziabad Nagar

Nigam. Collection and transportation of the waste is being carried out by Ghaziabad Nagar Nigam.

A copy of the agreement dated 20.02.2025 is annexed herewith and marked as **ANNEXURE-5**.

- iii. Subsequent to the execution of the agreement, the MSW processing facility has obtained **CTE dated 05.04.2025** from the UPPCB and the processing facility has been established by the Project Proponent in May, 2025. Furthermore, Consolidated Consent to Operate and Authorisation (**CCA**) **has been obtained on 13.11.2025**.

A copy of the CTE is annexed herewith and marked as **ANNEXURE-6**.

A copy of the CCA is annexed herewith and marked as **ANNEXURE-7**.

- iv. The waste processing facility starts with collection of waste at Tipping floor. Waste is mechanically lifted from Tipping floor and subject to Screening/Pre-sorting through Trommels (03 NOs with capacity 50 TPH each and Air Density separator).

- v. The > 35 mm size waste identified as RDF is being sent to paper mill situated in district Muzaffar nagar/Meerut/Ghaziabad/Shamli for co-processing. These units are having valid CTO from UPPCB.

A copy of the CTO of the paper mills are annexed herewith and marked as **ANNEXURE-8**.

A copy of the MOU with the paper mills is annexed herewith and marked as **ANNEXURE-9**.

- vi. At present, there is no sanitary land fill site in Ghaziabad. As per agreement dated 28.11.2024 inerts generated from processing will be disposed of by Ghaziabad Nagar Nigam in Sanitary land fill of Greater Noida Industrial Development Authority (GNIDA).

A copy of the agreement is annexed herewith and marked as **ANNEXURE-10**.

- vii. The compost generated through the processing of the solid waste is used by the local farmers for land filing.

A copy of the agreement with the local farmers is annexed herewith and marked as **ANNEXURE-11**.

- viii. That during the inspection, gap in treatment capacity as generation is observed. It is informed by the representative of the facility that the increasing capacity of processing plant to treat all in coming fresh MSW is under consideration. It was also informed that in this regard 13 Bighas of land have been added which has now becomes approximately 3.0 hectares and conversion of land is under process.
- ix. Furthermore, the waste **processing plant has leachate collection and treatment system** followed by Primary Treatment, Secondary Treatment, Tertiary Treatment which was found **operational**. During the visit sample of leachate after treatment was collected and deposited to the Regional Office Laboratory Ghaziabad for analysis. As per analysis report parameters of **treated sample are within prescribed norms**.
- A copy of the analysis report is annexed herewith and marked as **ANNEXURE-12**.
- x. During the visit, ground water sample was collected from Borewell installed in the plant and deposited to the Regional

Office Laboratory Ghaziabad for analysis. As per analysis report no contamination of ground water is observed.

A copy of the analysis report of the ground water is annexed herewith and marked as **ANNEXURE-13**.

- xi. The area was visited during the inspection and no leachate was found flowing in to the nearby agricultural field.
- xii. As per unit representative the facility receives 900-1200 MT/Day of MSW and the estimated quantity of total MSW lying on site is to be approximately 1,00,000 MT for processing.**

8. That taking under consideration the findings by the UPPCB upon the inspection, the recommendations are as follows:

- i. All units of the processing plant should be properly operated. **Capacity of solid waste processing plant should be increased considering gap in solid waste generation** after obtaining necessary clearance from competent authority.
- ii. The unit shall ensure the compliance of solid waste management Rules 2016, C&D Rules 2016 and particularly

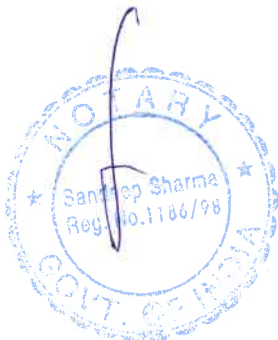
disposal of different fraction of solid waste such as inert, RDF, compost, recyclable material, C&D waste etc.

9. That the processing site under question is being operated as per the permissions and the authorisations granted, with the scope to increase the capacity of solid waste to bridge the gap in solid waste generation and the treatment capacity.

10. Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.

11. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.

Subal S.
DEPONENT



67 APR 2026

VERIFICATION

Verified at GHAZIABAD on this 07th day of APRIL, 2026, that the contents of the above affidavit from paragraphs 1 to 11 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Sandeep S.

DEPONENT



ATTESTED

(Sandeep Sharma)
Reg. No. 1186/98
NOTARY PUBLIC
Ghaziabad (U.P.)

07 APR 2026

Inspection of site in question in compliance to Hon'ble National Green Tribunal New Delhi Order dated 09.01.2026 in O.A No. 500/2025 in the matter of Aasma Vs State of Uttar Pradesh &Ors

1. Background:-

The Applicant has filed Original Application, against the dumping of solid waste on the agricultural field in village Dabarasi, Ghaziabad, Uttar Pradesh. The above referred matter was listed on 09.01.2026 before Hon'ble National Green Tribunal for hearing. The relevant para of the said order is extracted here under.

.....1. A letter has been circulated by the counsel for the State of UP seeking adjournment to enable him to place on record the status on behalf of the Respondents No. 2 and 3. Prayer is allowed.....

3. List on 08.04.2026.....

2. Compliance :

In compliance to the order dated 09.01.2026 and notice issued by Hon'ble NGT on 17.10.2025 inspection of site in question was carried out by under signatory on 30.03.2026 in the presence of Shri Rakesh Mishra Supervisor and Shri Sudeep Pal ETP Operator of waste processing facility. The findings based on inspection is summarized as below: -

A. General information

1.	Name of facility	M/s Shree ji Coal Company
2.	Location	Khasra no. 181, village Muhiddinpur, Dabarasi, Ghaziabad (U.P)

3.	Contact Person	Shri Shubham Goyal, Proprietor
4.	Contact detail	8527130645
5.	Processing Capacity (MT/D)	900
6.	Capacity utilization (actual quantity of waste received)	900 MT/d
7.	Area of Project site	Approximate 1.787 hectares
8.	Scope of work	Processing & disposal of MSW
9.	Transportation of MSW	
	<ul style="list-style-type: none"> a. Exclusively by the facility (MT/d) b. By Municipal Corporation 	<p>-</p> <p>1200 MT/d</p>
10.	Gravity/Size Screening <ul style="list-style-type: none"> a. No of Trammels b. No of Vibratory Screen (Air density separator) c. No of Loader (Poke lane) d. No of Tractors e. JCB f. Dumper 	<p>04 NOs Capacity-50TPH each</p> <p>01 NOs Capacity</p> <p>10 NOs</p> <p>01 NOs</p> <p>01 NOs</p> <p>03 NOs</p>
11.	Composting <ul style="list-style-type: none"> a. Separate Composting platform b. Compost cycle (period) c. Compost quality checked (with reference to FCO) d. Compost quality report e. Quantity generated f. Quantity sold/lifted g. Details of users 	<p>Yes</p> <p>30 to 45 days</p> <p>No</p> <p>NA</p> <p>100 TPD</p> <p>Local farmers for land filling (Copy of agreement is annexed as Annexure-1)</p>
12.	Refused Derived Fuel (RDF) <ul style="list-style-type: none"> a. Quantity of RDF generated b. RDF quantity used/sold 	<p>400 TPD</p> <p>RDF is being sent to paper mill units situated in district Muzaffar nagar/Meerut/Ghaziabad/ Shamli for co-processing. These units are having valid CTO from UPPCB. Copies of CTO are annexed as Annexure-2</p>

	c. Details of RDF users (If sold)	Copy of MoU is annexed as Annexure-3
13.	Inert a. Quantity of inert generated b. Disposal	400 TPD Presently is being used for filling in low-lying area for internal/external road construction. As per information received from waste processing plant on dated 31-12-2025, inert will be disposed of by Nagar Nigam, Ghaziabad in sanitary land fill of Greater Noida Authority. Copy of Agreement is annexed as Annexure-4
14.	Leachate Treatment a. Capacity b. Unit Details c. Status of operation d. Disposal of Leachate	Leachate Treatment plant of 50 KLD capacity followed by Primary Treatment, Secondary Treatment, Tertiary Treatment comprising Oil & Grease Separator. Equalization tank – 1&2, Primary tube settler, UASB tank, Secondary tube settler, MBBR-1&2, MGF, ACF Operational Treated leachate is re-circulated to windrows after mixing with bio culture and also used in green area for irrigation purposes.
15.	Sanitary land fill facility	No, Presently inert is being used for filling in low-lying area for internal/external road construction.
16.	Status of consent and authorization a. Consent to Establish (CTE) b. Consent to operate c. MSW Authorization	Issued on 05.04.2025 (annexed as Annexure-5.) Consolidated Consent to Operate and Authorisation (CCA) Issued on 13.11.2025 annexed as Annexure-6.) Applied, which is under process

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B. Observation:

1. The City Health Officer (Nagar Swasthya Adhikari) Ghaziabad Nagar Nigam entered an agreement with M/s Shree ji Coal Company and Swastik Carriers Ghaziabad after tendering process for handling and disposal of Municipal Solid Waste (MSW) from the jurisdiction of Ghaziabad Nagar Nigam. Collection and transportation of the waste is being carried out by Ghaziabad Nagar Nigam. Copy of agreement is annexed as **Annexure-7**.
2. The MSW processing plant is located at Khasra no. 181, village Muhiddinpur, Dabarasi, Ghaziabad (U.P) having processing capacity of 900 MT/d of solid waste. The Site is located beyond approximately 500 Meter from residential area, schools, temples, etc. It is spread over an area of 1.787 hectares and premises is surrounded by boundary wall. The Geo Co-ordinate of the MSW site is latitude 28.723948 and longitude 77.583072
3. The MSW processing facility is established in the month of may 2025.
4. The facility M/s Shree ji Coal Company has taken the land on rent on 21.10.2024 for a period of **05 years** owned by Mohd Jakir, Shri Jahid Khan and Shri Sakir. The land has been converted by the court of Sub Divisional Officer Ghaziabad Under Section 80 Of Uttar Pradesh Revenue Code-2006. on dated 14.02.2025 Copy of rent agreement and land conversation is annexed as **Annexure- 8 & 9**.

5. The waste processing facility starts with collection of waste at Tipping floor. Waste is mechanically lifted from Tipping floor and subject to Screening/Pre- sorting through Trammels (03 NOs with capacity 50 TPH each and Air Density separator)
 6. The > 35 mm size waste identified as RDF is being sent to paper mill units for co-processing.
-
7. During the visit gap in treatment capacity as generation is observed. It is informed by the representative of the facility, that the increasing capacity of processing plant to treat all in coming fresh MSW is under consideration. It was also informed that in this regard 13 Bighas of land have been added which has now becomes approximately 3.0 hectares and conversion of land is under process.
 8. At present there is no sanitary land fill site in Ghaziabad and as per agreement dated 28.11.2024 inert generated from processing will be disposed of by Ghaziabad Nagar Nigam in Sanitary land fill of Greater Noida Industrial Development Authority (GNIDA).
 9. The waste processing plant has leachate collection and treatment system followed by Primary Treatment, Secondary Treatment, Tertiary Treatment which was found operational. During the visit sample of leachate after treatment was collected and deposited to the Regional Office Laboratory Ghaziabad for analysis. As per analysis report parameters of treated sample are within prescribed norms. Copy of analysis report is attached as **Annexure-10**.

10. During the visit ground water sample was collected from Borewell installed in the plant and deposited to the Regional Office Laboratory Ghaziabad for analysis. As per analysis report no contamination of ground water is observed. Copy of analysis report is attached as **Annexure-11.**

11. The area was visited during the inspection and no leachate was found flowing in to the nearby agricultural field.

12. As per unit representative the facility receives 900-1200 MT/Day of MSW and the estimated quantity of total MSW lying on site is to be approximately 1,00,000 MT for processing.

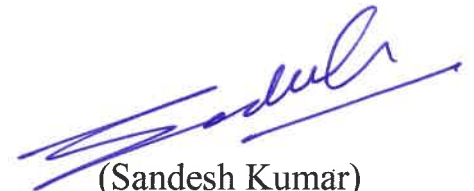
3. Recommendation:-

1. All units of the processing plant should be properly operated. Capacity of solid waste processing plant should be increased considering gap in solid waste generation after obtaining necessary clearance from competent authority.
2. The unit shall ensure the compliance of solid waste management Rules 2016, C&D Rules 2016 and particularly disposal of different fraction of solid waste such as inert, RDF, compost, recyclable material, C&D waste etc.
3. Photographs taken during visit are given below:





The inspection report is being submitted for kind perusal and necessary action.


(Sandesh Kumar)
AEE

Central Pollution Control Board

UPC-II

Date: 15-04-2019

OFFICE MEMORANDUM

SUBJECT: - " Clarification on Buffer Zone Guidelines " issued by CPCB.

CPCB issued guidelines on Buffer Zone around waste processing and disposal facilities in April, 2017.

Subsequently, Central Monitoring Committee constituted under Solid Waste Management Rules, 2016 suggested MOEF & CC to revisit the buffer zone in respect of distance. The Central Pollution Control Board in its 182nd meeting agreed for revisiting of Guidelines.

It is decided that following changes have been made as mentioned at page no.13 of aforesaid Guidelines;

1. Land of 200-500 m from the boundary of the processing unit is excluded for setting up the facilities but it is mandatory outside the project site as "No development area" for 30 years.
2. "No development area" can be utilized for agriculture purpose.



(A. Sudhakar)
Member Secretary

To,
(As per list attached)
All SPCBs/PCCs

**AMENDED GUIDELINES ON THE
PROVISION OF BUFFER ZONE
AROUND WASTE
PROCESSING AND DISPOSAL
FACILITIES**



**Central Pollution Control Board
March, 2019**

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1. Introduction

Indian cities are expanding with the increase in population, economic activities and the resulting urbanization. Whereas population residing in urban areas was 11.4% of total population in 1901, it increased to 28.53% in the 2001 census and crossed 30% as per 2011 census, standing at 31.16%. There are 53 urban agglomerations in India with a population of 1 million or more as of 2011 against 35 in 2001. About 43 percent of the urban population of India lives in these cities. The unprecedented growth of these cities has posed several challenges for municipal authorities. Identification of suitable sites for waste management infrastructure in cities is one of the toughest challenges municipal authorities are facing at present. Lack of proper/ updated land use plan with urban authorities is a stumbling block in implementing solid waste management projects.

Most of the existing solid waste management facilities are practicing crude dumping of solid waste. In some cases where solid waste is processed, the situation is still alarming due to use of conventional treatment technologies coupled with poor operation and maintenance by the fund starved ULB. This situation is giving rise to numerous environmental and public health concerns in and around urban areas. "Not in My Back Yard (NIMBY) syndrome" and litigations are common as public at large do not trust ULBs in providing credible waste management services. Majority of existing solid waste treatment plants and dumping sites, though initially away from habitation but now have no adequate buffer zone from these habitations. Buffer even where available have come under illegal encroachment in many cities and settling societies demand shifting the waste treatment facility itself. Thus there is a general public resistance to the location of waste management facility in any area. Lack of identified sites for municipal solid waste management in master plan compounds the problem.

Disposal of waste in landfills/ dumpsites without any treatment is still practiced even as it impacts on the surrounding environment. Waste management sites encompass waste processing/disposal facilities, which become sources of pollution in terms of air, water, land and noise besides emitting foul smell. Therefore, provision of buffer zone around these facilities is essentially required to protect people living in the surroundings from

exposure/impacts of such pollutants but also to ensure continued safe operations in the waste management facility by maintaining its "island character". Buffer zone also acts as barrier, absorber and to some extent as remedial measure against the fugitive emissions. Fugitive emissions of pollutants emitted during handling of waste, storage, transportation and movements of traffics.

Currently, no scientific basis is available for making provisions for buffer zone around waste processing/disposal facilities. The provisions recommended in the "Municipal Solid Waste Management Manual, 2016" were broadly drawn from the "Report of the Committee constituted by the Hon. Supreme Court of India in March 1999" on Solid Waste Management in Class 1 Cities in India.

In this context, the Government of India through CPCB has framed these guidelines on maintaining Buffer zone including green belt around waste management facilities. These guidelines will not only facilitate the ULBs in meeting the regulatory requirements, reduce the aforesaid nuisance value of the waste management facilities but also make an effort to enhance their aesthetic appeal. In addition to above, the siting criteria for setting up these facilities for waste processing/ landfill is adopted as mentioned in SWM Rules, 2016 at tailing part of these guidelines.

In some instances, the actual separation distance may vary from those recommended in these Guideline, due to site-specific constraints. In such cases, variations to the recommended separation distances may be acceptable, subject to detailed assessment by concerned authorities and to the satisfaction of the State Pollution Control Board/Committee.

2. Objective of the Guidelines

The purpose of this Guideline is to specify adequate separation distances between solid waste management facility and its surrounding area having different land usage characteristics.

To achieve the purpose, these Guidelines aim to:

- minimize the risk of adverse impacts on the environment (land, air, water, noise pollution) and the impacts on the Public Health
- inform and support strategic land use planning decisions and prevent encroachment of controlled areas
- Generate/ develop public acceptance for solid waste treatment and disposal infrastructure
- Encourage new technological innovations for processing facilities with minimal land requirement

3. Regulatory Framework

The buffer zone was first envisaged in 1982 after Indian task force developed the 'Core-Buffer-Multiple Use Zone' strategy. This strategy aimed at separating incompatible land uses, particularly in relation to wildlife. In this approach, the buffer zone would be under the wildlife park authorities' administration and controlled use of forest produce would be allowed. The multiple-use zone was located outside the park boundaries designated for rural development. With similar analogy, these buffer zone guidelines are framed for waste processing and disposal facilities. The existing regulatory provisions for these guidelines are given as under:

- i. Provisions related to Buffer Zone specified in the **Solid Waste Management Rules, 2016** mentioned as under;
 - **Rule 11 Section (l)- Duties of the Secretary-in-charge, Urban Development in the States and Union territories-** Notify buffer zone for the solid waste processing and disposal facilities of more than five tonnes per day in consultation with the State Pollution Control Board
 - **Rule 12 Section (h)- Duties of Central Pollution Control Board-** Publish guidelines for maintaining buffer zone restricting any residential, commercial or any other construction activity from the outer boundary of the waste processing and disposal facilities for different sizes of facilities handling more than five tonnes per day of solid waste;

- The **distance/siting criteria's for setting up waste management facilities** as specified in Solid Waste Management Rules, 2016 at **Schedule I (A)(vii)**
 - **Schedule I (A) (viii)**-The sites for landfill and processing and disposal of solid waste shall be incorporated in the Town Planning Department's land-use plans.
 - **Schedule I (A) (ix)**-A buffer zone of no development shall be maintained around solid waste processing and disposal facility, exceeding five tonnes per day of installed capacity. This will be maintained within the total area of the solid waste processing and disposal facility. **The buffer zone shall be prescribed on case to case basis by the local body in consultation with concerned State Pollution Control Board.**
 - **Schedule I (F)**-Criteria for ambient air quality monitoring
- ii. The **Coastal Zone Regulation** notified by Ministry of Environment Forest And Climate Change also prohibits setting up and expansion of units or mechanism for disposal of wastes in High Tide Line (hereinafter referred to as the HTL) to 500 mts on the landward side along the sea front. Also dumping of city or town wastes including construction debris, industrial solid wastes, fly ash for the purpose of land filling and the like with high tide line shall be regulated by the concerned authority, where shall implement schemes for phasing out any existing practice, if any.
 - iii. The buffer zone guidelines for setting up processing and disposal facility also come under the purview of The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981.
 - iv. For setting up solid waste processing and disposal facilities, The Environment (Protection) Act, 1986 also need to be adhered to particularly from the angle of Environmental Clearances. Authorities concerned need to deliberate on the number of issues and criteria when siting a buffer zone as broadly categorized below:

a) *Environmental considerations*

- Distance from the flood plains, coastal regulation, wetland, Critical habitat areas, sensitive eco-fragile areas, highways, habitations, public parks and water sources

- Topography- Hilly areas, land availability and also the slope's landslide potential.
- Wind Speed and Direction- Wind direction is one of the important consideration as to the area that can be affected due to dust and odour.

b) *Proximity and access considerations*

- Transportation Network
- Utilities and Services

c) *Land-use considerations*

- Land Usage and Activities on Adjacent Sites
- Allowable Land Uses and Zoning
- Proximity to Airports
- Proximity to Other Waste Management Facilities

4. Existing Norms for Buffer Zone in India and Abroad

A.) Buffer Zone

The buffer zone, particularly in context of NIMBY syndrome in India, is one of the limiting conditions for obtaining Environmental Clearance for setting up solid waste processing and disposal facilities. At present, there are no published norms for buffer zone for solid waste management facilities by MoEFCC/ CPCB.

However, the "Manual on Municipal Solid Waste Management, 2016" published by CPHEEO, Ministry of Urban Development recommends certain provisions for buffer zone particularly the one of maintaining 500 m buffer zone around the waste processing facilities. In the given pace of urbanization in the country, getting such large piece of land is becoming increasingly difficult and costly. ULBs in setting up waste processing and disposal facilities expeditiously.

The provisions made for Buffer zone for solid waste processing and disposal facilities in various countries are tabulated below:

i. Landfill

International Solid Waste Association	500 m should be provided depending on the size of landfill, height, wind direction
South Australia	500m buffer distance shall be maintained between areas dedicated for waste disposal and the nearest surface water
Ontario, Canada	Buffer area shall be at least 100 m wide at every point, if that does not apply to a buffer area, if the buffer area is at least 30 metres wide at every point and a written report confirms that; <ul style="list-style-type: none"> (a) the buffer area provides adequate space for vehicle entry, exit, turning, access to all areas of the site and parking; (b) the buffer area provides adequate space on the surface of the site for all anticipated structures, equipment and activities; and (c) the buffer area is sufficient to ensure that potential effects of the landfilling operation do not have any unacceptable impact outside the site.
Malaysia	500m
South Africa	Buffer zone min 200m to 500m
Bangladesh	250m from the habitat
Hong Kong	250 m away from the edge of the waste (landfill boundary)

ii. Waste processing facilities

Canada	minimum buffer strip between composting facility boundary and adjacent property. For in-vessel Composting distance between active area and the nearest residential or institutional building shall be min 500m, nearest commercial or industrial building 250 m and nearest property boundary will be min 100m .
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CANADA-Nova Scotia	In case of in-vessel composting facilities, where it can be demonstrated that particular equipment will not release odours generated from the composting process into the surrounding environment, the distance between the equipment and the nearest property boundary shall be a minimum of 30 metres
Malaysia	production of compost from organic waste- 500m
Devon city Council (UK)	buffer distance 500m
China	300m buffer zone between incineration plants and local residents

From above, it is observed that the minimum buffer area varies from 100 m to 500 m in case of both waste processing and disposal facilities.

B.) Facility Siting Criteria

In addition to the suitable provisions of the buffer zone, the SWM Rules, 2016 provides norms for siting criteria for landfills. The same is reproduced below for adoption while setting up **landfill facilities**.

Table 1. Criteria specified for identifying Suitable Land for Sanitary Landfill Sites (Not a treatment facility)

S. No.	Place	Minimum Siting Distance
1.	Rivers	100 m away
2.	Ponds, Lakes, water bodies	200 m
3.	Highway, Habitations, Public Parks and water supply wells	200 m from center line
4.	Flood Plains as recorded for the last 100 years , zone of coastal regulation, wetland, Critical habitat areas, and sensitive eco-fragile	Sanitary landfill site not permitted

	areas	
5.	Airport/ Airbase	20 km**

***In a special case, landfill site may be set up within a distance of 10 and 20 km away from the Airport/Airbase after obtaining no objection certificate from the civil aviation authority/ Air force as the case may be.*

However, there is no such siting criteria applicable for setting up waste processing facilities.

5. Recommended Provisions for Buffer Zone

The Solid Waste Management Rules, 2016 specified the terminology of **Buffer Zone**, as *"no development zone to be maintained around solid waste processing and disposal facility, exceeding 5 TPD of installed capacity. This will be maintained within total land area allotted for the solid waste processing and disposal facility."*

Buffer Zone around the core waste processing area consists of utility area, open parks and green belts etc. Further, depending on feasibility of planning, the interface land use between the boundary of waste processing facility and sensitive receptors, can also be developed as an additional measure. The layout of buffer zone (utility area, open parks and green belts) including core waste processing area and optional interface land use is shown in the figure below:

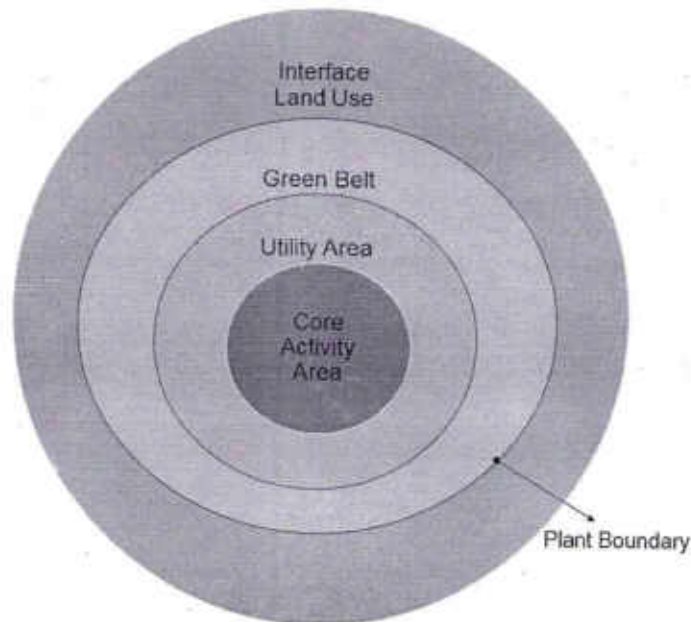


Figure 1 Depicts activity boundary, green belt and separation distance

For the purpose of these guidelines, the Buffer Zone, Separation Distance, Utility Area, Green belt and Interface Land use shall have the meanings set out below, unless otherwise provided, hereafter, for the exclusive interpretation of these Guidelines.

- a) The **Buffer Zone** is generally defined as an area of restricted activities, depending on the activity in adjacent land uses. It also ensures long-term continuous availability of disposal sites by avoiding potential conflicts between waste disposal sites and adjacent lands with different users.
- b) **Buffer Distance or Separation distance** is measured as the areal distance between the source of emission and sensitive receptors. For the purpose of these guidelines and addressing the required protection from adverse impacts, separation distance is measured from the tip of core SWM facility processing boundary, as the source of emission, to the nearest boundary of the property of sensitive receptors as shown in figure 1.

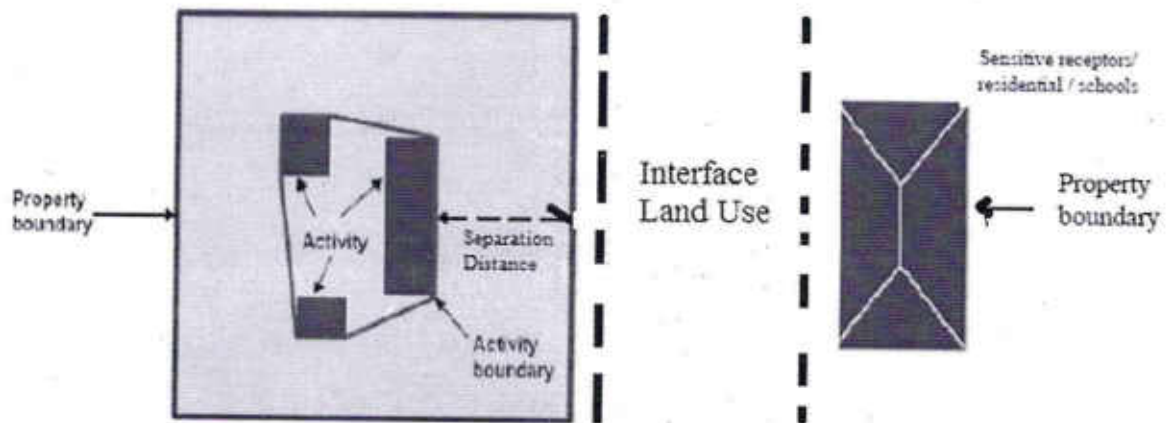


Figure 2. Core Plant activity area, buffer Zone and interface land use

- c) **Core Waste Processing/Landfilling Area** typically requires space for receiving waste, storing waste, segregation of waste and treatment units within the facility. Similarly, for Landfilling it is the area of cell which is receiving the waste/inert.
- d) **Utility Area** within the facility is designated area for the facility operations other than the core activities like. Weigh bridge, parking, vehicle cleaning, laboratory, emergency services etc.
- e) **Green Belt** for the purpose of these guidelines shall refer to an area that is kept in reserve within the allotted land for setting up facility, around the core SWM processing area, for the purpose of plantation and landscaping to reduce the adverse effects from pollutants like air & noise, soil erosion control etc. It also works as a natural shield to protect people around the facility from these pollutants.
- f) **Interface Land Use:** The buffer zone could be further augmented with interface land use area, where above beneficial and feasible as an additional optional measure, after due approval of the concerned authorities. The interface land use shall not generate significant emissions, nor warrants protection from them. The activities in the interface land use are **vehicle**

showrooms, service stations, warehouses, display homes, emergency services facilities, funeral, veterinary clinic and parks etc.

i. Separation Distances for Solid Waste Processing and Disposal Facilities

Ideally, a distance of 500 meter from the boundary of the Solid Waste Processing and Disposal Facility (sanitary landfill) should be maintained. However, on case to case basis a distance of minimum 200 meter from the Solid Waste Processing and Disposal Facility (sanitary landfill) can be considered subject to the condition that such facility meets the stipulated standards prescribed by State Pollution Control Board with respect to ambient air as well as for stack emissions.

The above provisions have been made keeping in view of high population density in urban areas, scarcity of land to set up such facilities and protest from local inhabitants in the area of processing/ disposal facility and is in line with those being adopted at international level. Besides, the following three conditions need to be ensured:

- (a) the buffer area provides adequate space for vehicle entry, exit, turning, access to all areas of the site and parking;
- (b) the buffer area provides adequate space on the surface of the site for all anticipated structures, equipment and activities; and
- (c) the buffer area coupled with technological interventions is sufficient to ensure that potential effects of the processing/ landfilling operation do not have any unacceptable impact outside the site.

Note:

- 1. Land of 200-500 m from the boundary of the processing unit is excluded for setting up the facilities but it is mandatory outside the project site as "No development area" for 30 years.**
- 2. No Development area can be utilized for agriculture purpose.**

6. Green Belt

The buffer zone effectiveness is reinforced by the green belt within the solid waste processing and disposal boundaries. An important aspect of a green belt sometimes overlooked is that the plants constituting green belts are living organisms with limits to their tolerance towards air pollutants. For the purpose of these guidelines, the green belt shall refer to an area that is kept in reserve within and around the SWM facility for the plantation and landscaping to reduce the adverse effects from the activity area like air & noise pollution, soil erosion etc. The green belt is an effective pollution sink only within the tolerance limits of constituent plants. The philosophy is that when primary pollutants are taken care of, formation of secondary pollutants will not reach menacing proportions. Primary pollutants of concern are – SO₂, HF, NO₂, CO, CO₂, NH₃, H₂S, Cl, SPM and organics. **Annexure- 1** attached to these guidelines shows the selection criteria for plants near the processing facility.

These guidelines recommend minimum 10 metres green belt within and all around the facility along the boundary. Vegetation, shrubs, trees, and berms with high density greenery can be incorporated into green belt within facility limits to serve as visual barriers and to reduce noise levels. Depending on the monitoring of level of pollutants in ambient air after the boundary of facility, on case to case basis, suitable technological measures/ barriers to check pollutants need to be resorted. The important factors for developing green belt for agro-climatic conditions are stated below:

a) Criteria for Selection for Plant Species

- The plant species should be fast growing
- They should have thick canopy cover
- They should be perennial and evergreen
- They should have high carbon – CO₂ sink potential
- They should be effective in absorbing pollutants without significantly affecting their growth

b) Recommended plant species:

Keeping in view the nature of pollutants expected from the disposal site, a green belt of minimum 10 metre width is recommended and the following plant species can be selected for plantation:

- Acacia nilotica (Babul)
- Deldergia Sissoo (Shishum)
- Acacia auriculiformis (Australian Babul).
- Azadirachta Indica (Neem)
- Lagerstroemia speciosa (jamun)
- Prongamia pinnata (Karanji)

c) Recommended plant species Density around Processing & Disposal/ Landfill site:

These guidelines recommend the green belt width of minimum 10 meters within and all around processing and disposal facilities. The recommended minimum density of the green belt should be as discussed in the green belt model provided in the CPCB guidelines for developing green belts in 2000. These guidelines introduce the concept of a pollution attenuation coefficient for estimating the removal of pollutant while passing through the green belt. The formulation of pollution attenuation coefficient makes use of parameters such as leaf area, density of the tree plantation, deposition velocity of the pollutant on leaf surface and wind speed to the green belt. The model gives the dependence of the pollution attenuation factor of a green belt on various physical parameters of the green belt such as its height, width, distance from the pollution source and on atmospheric stability conditions and hence the model can be used to optimize the design of the green belt in obtaining the desired degree of attenuation of the pollution around an industry. The case to case basis CPCB guidelines for developing green belts (March, 2000) to be referred for optimal density applications.

7. Operationalization Framework

Solid Waste Management Rules, 2016 has empowered Central Pollution Control Board for maintaining buffer zones restricting any residential, commercial or any other construction activity from the outer boundary of the waste processing and disposal facilities for different sizes of facilities handling more than five tonnes per day of solid waste. The guidelines will be updated, from time to time, and address environmental aspects of processing and disposal of solid waste to enable local bodies to comply with the provisions of SWM Rules, 2016.

i. Role of State Pollution Control Board

- a) The SPCB shall link the buffer zone achievement with grant of Consent to operate and establish under stipulated norms;
- b) The SPCB shall conduct periodic environmental monitoring around buffer zone and assess the impact on the sensitive receptors;
- c) The SPCB shall bi-annually review the Green Belt condition within the facility premises and give suggestions to the ULBs for further improvements. Stringent measures and penalties as per the stipulated norms to be imposed in case of default;
- d) The SPCB shall extend all necessary support to local authority for the site selection for the newly proposed waste processing and disposal facility;

ii. Role of Local Body/ Facility Operator

- a) The ULB shall be responsible for the selection of site in close coordination with SPCB;
- b) The ULB/ operator shall be responsible for green belt development and maintenance in the buffer zone;
- c) The ULB shall direct the operator concerned, in case it outsources facility to comply with these guidelines

iii. Role of Town and Country Planning Department

- a) Town and Country Planning Department shall allocate adequate land for waste

- management facilities in the Master Land Use Plan;
- b) Town and Country Planning Department shall make all efforts to restrict/ prohibit peri-urban growth near such facility;
 - c) Town and Country Planning Department shall be responsible for making provisions of Green Area development around such existing/ exhausted facilities to the extent feasible to minimize the impact of pollution to sensitive receptors.

8. Annexure-1- Selection criteria for plants near the processing facility

Table 2.6 Compilation of research in India indicating sensitive and tolerant species, with reference to industrial pollutants

Name of Plant	Sensitive	Tolerant	Reference
<u>Mangifera indica</u>	Coal dust		
<u>Citrus lemon</u> <u>Phaseolus aureus</u> (Green gram) <u>Zea mays</u>	Petro cake	Coal dust	Rao, 1971 Prasad and Rao (1981) Sree Rangaswamy et al. (1973)
<u>Syzygium cumini</u> <u>Pellium quytua</u>	Cement dust Cement dust		Jain et al. (1979) Yunus and Ahmed (1980)
<u>Triticum aestivum</u>	Cement dust		Singh and Rao (1980 a)
<u>Calotropis procera</u> <u>Cassia fistula</u> <u>Dalbergia sissoo</u> <u>Withania somnifera</u> <u>Glycine max</u>	Cement dust Cement dust Cement dust Cement dust Cement dust		Yusuf and Vyas (1982)
<u>Hordeum vulgare</u> <u>Portulaca sp</u> <u>Triticum aestivum</u>		5% fly ash	Singh and Rao (1978 a) Bhatia (1978)
<u>Triticum aestivum</u>	above 20% fly ash		Fewer and Dubey (1982) Dubey et al. (1982)
<u>Dolichos btlah</u>		6g/m ² /day fly ash 4g/m ² /day fly ash 4g/m ² /day fly-ash fly-ash	Pawar et al. (bean) (1983) Pawar et al. (1982) Chaphekar et al. (1980) Garg and Vashney (1980)
<u>Azadirachta indica</u> <u>Var Pusa savari</u> <u>Cornelina benghalensis</u>	Cement and Coal dust Air borne dust		
<u>Brassica oleracea</u> <u>Chenopodium album</u> <u>Cicer arictinum</u> <u>Dolichos btlah</u> <u>Sorghum asper</u> <u>Withania somnifera</u> <u>Tabeaemontana</u> <u>condalia</u>	Urban air		
<u>Calotropis procera</u>	Polluted environment		Srivastava et al (1980)
		Polluted conditions	Yunus and Ahmed(1981)

(Contd...)

Table 2.6 (Contd. ...)

Name of Plant	Sensitive	Tolerant	Reference
<u>Calotropis gigantea</u>	Polluted areas		Bhirava Murthy and Kumar (1983)
Baro paddy, Var. Ratna	Urban dust		Das and Pattanayak (1976)
<u>Mangifera indica</u>		Dust Collector	Shetye and
<u>Thespesia populnea</u>			Chaphekar (1980)
<u>Erythrina indica</u>	Poor dust Collector	
<u>Polyalthia longifolia</u>		Dust Collector	Das 1981 and Das et al. (1981)
<u>Ficus benghalensis</u>			
<u>Ficus infectoria</u>			
<u>Ficus religiosa</u>			
<u>Mangifera indica</u>			
<u>Tectona grandis</u>			
<u>Polyalthia longifolia</u>			
<u>Shorea robusta</u>			
<u>Terminalia arjuna</u>			
<u>Cassia fistula</u>	Poor dust Collector		Das (1981) and Das et al. (1981)
<u>Poinciana regia</u>			
<u>Sesbania sp.</u>			
<u>Pithecolobium dulce</u>		Better dust collector	Rao (1971)
<u>Argyrea speciosa</u>			
<u>Leucaena leucocephala</u>			
<u>Melilotus alba</u>	Polluted area		Ghouse and Khan (1983)
Banana Crop.	SO ₂ and dust		Bedi et al. (1982)
<u>Lycopersicum esculentum</u>	From brick Kiln		Bell and Bedi (1981)
<u>Mangifera indica</u>	SO ₂ and dust from brick Kiln		Rao 1972
	SO ₂		Shetye 1979
			Gridhar (unpublished data)
			Pawar and Dubey (1983)
			Chaphekar et al. (1980 a)
<u>Helianthus annuus</u>	To pollute areas		Dubey et al. (1982)
<u>Crotalaria juncea</u>			
<u>Commelina benghalensis</u>			
<u>Cynopsis tetragonoloba</u>			
<u>Cicer arietinum</u>	Fly ash		
	SO ₂		

(Contd.)

Table 2.6 (Contd...)

Name of Plant	Sensitive	Tolerant	Reference
<u>Medicago sativa</u> (Alfa-alfa)	SO ₂		Singh and Rao (1973, 1980)
<u>Sorghum vulgare</u> var CSH-1	SO ₂		Boralkar and Chaphekar (1978)
<u>Glycine max</u>	SO ₂		Pandey and Rao (1979), Prasad and Rao (1982)
<u>Phaseolus aureus</u>	SO ₂		Singh and Rao (1980)
<u>Arachis hypogea</u>	SO ₂		Mishra (1980)
<u>Dalchios lablab</u>	SO ₂		Banerjee and Chaphekar (1978)
<u>Phaseolus aurea</u> Var. Vaishakhap	SO ₂		Boralkar and Chaphekar (1980)
<u>Trigonella foenum- graecum</u>	SO ₂		Boralkar and Chaphekar (1983)
<u>Psium sativum</u>	SO ₂		Vashtney and Vashtney (1978)
<u>Crossandra undulifolia</u>	SO ₂		Chaphekar and Karbhar (1974)
<u>Morhila jalapa</u>			
<u>Amaranthus spinosus</u>	SO ₂		Boralkar and Chaphekar (1980)
<u>Spinacea olerona</u>			
<u>Raphanus sativus</u>	SO ₂		Banerjee and Chaphekar (1978)
<u>Crotalaria benghalensis</u>			
<u>Erythrina Indica</u>			
Barley, Cotton, Wheat, Aster, Cosmos, Verbena, Zinnia, Sweet Pea, Ipomoea purpurea, 4 o'clock plant, Bear, Beet, Carrot, Chik, Pumpkin, Raddh Bhandi, Sunflower etc. Most trees	SO ₂		Pandey and Vedya (1979)
<u>Mangifera indica</u>	SO ₂		Pandey and Vedya (1979)
<u>Yerminalia crotaria</u>			Chaphekar (1972)
<u>Malachra capitata</u> Dandia			
<u>Croton, Plumeria</u>		SO ₂	Chaphekar (1972)
Opuntia, Nerum, Dahlia, Petunia, Alfaifa, cotton Barley	SO ₂		Vashtnani (1976)

(Contd...)

Table 2.6 (Contd...)

Name of Plant	Sensitive	Tolerant	Reference
<u>Dalbergia sissoo</u>	SO ₂		Yunus and Ahmed (1979)
<u>Terminalia arjuna</u>			
<u>Cassia fistula</u>			
<u>Cordia alliodora</u>			
<u>Syzygium cumini</u> - Oat, Pea, Brinjal, Potato, Cucurbit			
<u>Asadirachta indica</u>		SO ₂	Yunus and Ahmed (1979)
<u>Ficus religiosa</u>			
<u>Pithecolobium dulce</u>			
<u>Calotropis procera</u>			
Trees, Bushes, crops of these areas			
<u>Phaseolus aureus</u>	SO ₂ , O ₃ , SO ₂ +O ₃		Agrawal and Rao (1983)
<u>Cicer arietinum</u>		SO ₂ , O ₃ , SO ₂ +O ₃	
<u>Oryza sativa</u>	SO ₂ , O ₃ , SO ₂ +O ₃		SO ₂ , O ₃ , SO ₂ +O ₃
<u>Panicum milajacum</u>			
<u>Solanum melongena</u>	SO ₂ , O ₃ , SO ₂ +O ₃		
<u>Vicia faba</u>	SO ₂ , O ₃ , SO ₂ +O ₃		
<u>Abelmoschus esculentus</u> Var. Pusa savari	SO ₂ , O ₃ , SO ₂ +O ₃		
<u>Abelmoschus esculentus</u>	SO ₂ , O ₃ , SO ₂ +O ₃		Bhatkar and Shinde (1983)
<u>Phaseolus aureus</u>	SO ₂ , HF		
<u>Triticum aestivum</u>	SO ₂ , HF		Sharma (1981)
<u>Brassica juncea</u>	SO ₂ , HF		
<u>Triticum aestivum</u>	NO ₂		Prasad and Rao (1975)
<u>Triticum aestivum</u>	NO ₂ , SO ₂		
<u>Dalbergia sissoo</u>	SO ₂		Prasad (1960)
<u>Madhuca indica</u>			
<u>Pisum sativum</u> var. Bonneville, T163	NaF		Rao <i>et al.</i> (1983)
<u>Pisum sativum</u> var. T163			
<u>Hordeum vulgare</u>			
<u>Zea mays</u>			
<u>Lycopersicon esculentum</u>	NaF		Arya (1971)
<u>Terminalia tomentosa</u>	HF		Pandey (1979)
<u>Euchanania lanata</u>			
<u>Zea mays</u>	HF		Rao and Pa (1978 b)
<u>Gladiolus</u> sp.	HF		Pandey and Rao (1980 a)

(Contd...)

Table 2.6 (Contd....)

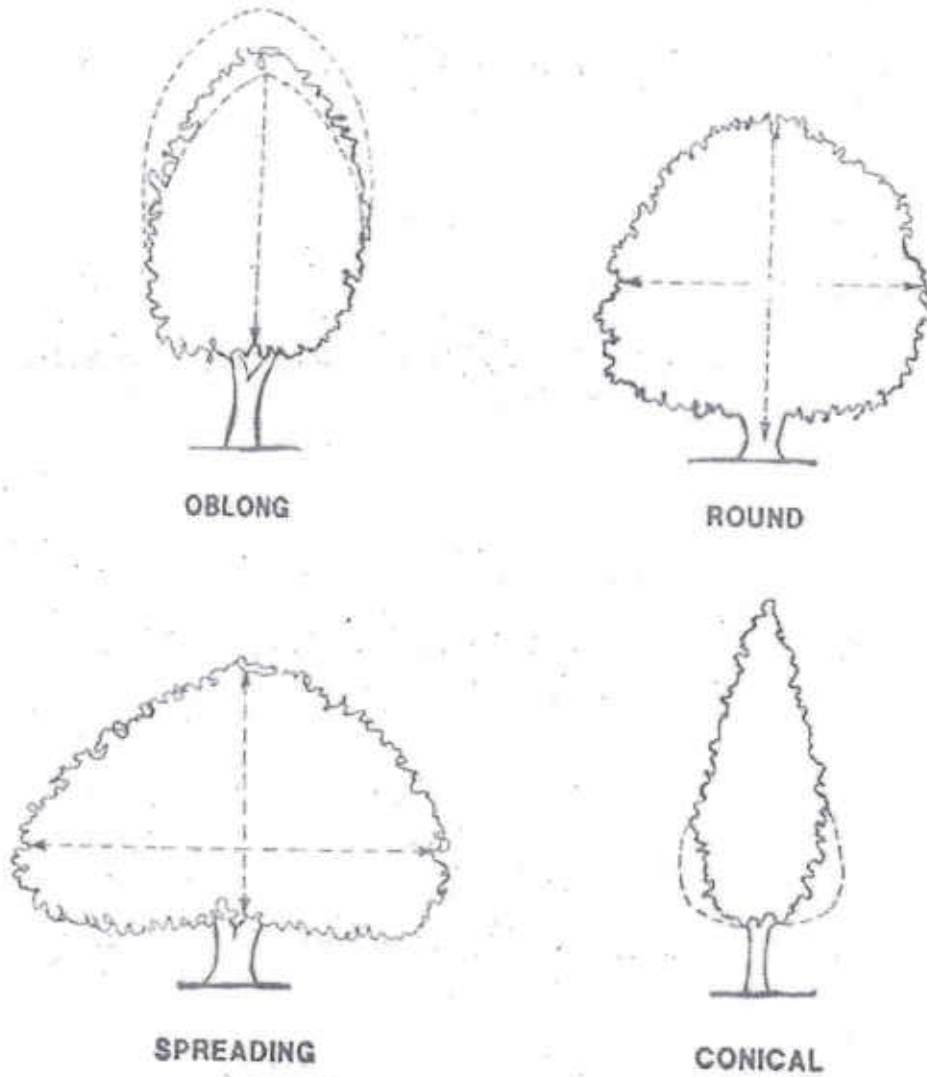
Name of Plant	Sensitive	Tolerant	Reference
<u>Spinacia oleracea</u>	Gasoline Vapour,		Prasad (1980)
<u>Abelmoschus esculentus</u>	Ammonia		Chaphkar and Boralkar (1979)
<u>Oxymopis tetragonoloba</u>			
<u>Crotalaria juncea</u>			
<u>Trigonella foenum-graecum</u>			
<u>Nerium indicum</u>	SO ₂		Varshney, (Unpublished)
<u>Cyrtodon dactylon</u>	H ₂ F		Meenakshy et al (1981)
<u>Cicer arietinum</u>	SO ₂		Varshney and Varshney (1981)
<u>Nasturtium indicum</u>			
<u>Petunia alba</u>			
<u>Tradescantia axillaris</u>			
<u>Madhuca indica</u>	SO ₂ , fly-ash		Agrawal M (1989)
<u>Cassia siamea</u>			
<u>Delonix regia</u>			
<u>Shorea robusta</u>			
<u>Acacia arabica</u>		SO ₂ , fly-ash	
<u>Acacia paracetia</u>			
<u>Zizyphus sp</u>			
<u>Mangifera indica</u>		Dust	Agrawal & Khanam (1989)
<u>Ficus benghalensis L.</u>		Dust	Ahmad Yunus et al (1991)
<u>Ficus infectoria Roxb</u>			
<u>Holoptelia integrifolia Planch.</u>			
<u>Ipomoea fistulosa Mart ex Choisy</u>			
<u>Lagerstroemia sp.</u>			
<u>Nyctanthes arborvitae L.</u>			
<u>Peltophorum pterocarpum (DC) K Heyne</u>			
<u>Tecoma grandis L.</u>		Dust	Ahmad Yunus et al (1991)
<u>Terminalia arjuna W & A</u>			
<u>Thaveia perfolia Juss</u>			
<u>Acacia arabica Wild</u>			
<u>Bougainvillea spectabilis Wild</u>			
<u>Hibiscus rosa sinensis Wild</u>			
<u>Morus alba</u>			

(Contd....)

Table 2.6 (Contd. . .)

Name of Plant	Sensitive	Tolerant	Reference
<i>Nerium indicum</i> Mill <i>Ipomoea pesifolia</i> Juss <i>Dalbergia sissoo</i> Roxb		Cement dust	
<i>Azadirachta indica</i> A. Juss <i>Brassica campestris</i> L <i>Citrus aurantium</i> L <i>Delonix regia</i> Rafin <i>Syzygium cumini</i> (L.) Skeel <i>Mangifera indica</i> L <i>Pisum sativum</i> L <i>Tabernaemontana coronata</i> Widd <i>Tillam aestivum</i> L <i>Zizyphus maurandia</i> Lamk <i>Hibiscus arnis</i> L	Cement dust		Pandey, Misra et al (1994)
<i>Orunia monocantha</i> <i>Courtia discolor</i> <i>Kalanchoe marmorata</i> <i>Cassia</i> <i>Bryophyllum</i> <i>Aloe</i> <i>Bryophyllum tubiflorum</i> <i>Euphorbia catarinifera</i>	SO ₂	by ash SO ₂	Raza S.H., Shyaja G. (1992)
<i>Caesalpinia pulcherrima</i> <i>Eugenia jambolana</i> <i>Polyalthia longifolia</i> <i>Pongamia pinnata</i> <i>Caesalpinia pulcherrima</i> <i>Pithecolobium dulce</i> <i>Cassia fistula</i> <i>Erigeron glabra</i> <i>Polyalthia longifolia</i>	SO ₂	SO ₂ Dust	Murthy M.S.R. et al (1990) Raza S.H. et al (1991)
<i>Pithecolobium dulce</i> <i>Caesalpinia pulcherrima</i> <i>Polyalthia longifolia</i> <i>Pongamia pinnata</i>	SO ₂	SO ₂	Raza S.H. et al (1991)

Fig.5.1 TREE CANOPY SHAPES



ENVIS Centre, CPCB (www.cpcbenvis.nic.in)

The shapes given here are for convenience only. Many crown shapes range between those identified following viz. Oblong-Round, Round-Spreading, Conical-Oblong, etc. Some shapes also change with age or environmental stresses.

FIG. 5.1 TREE CANOPY SHAPES

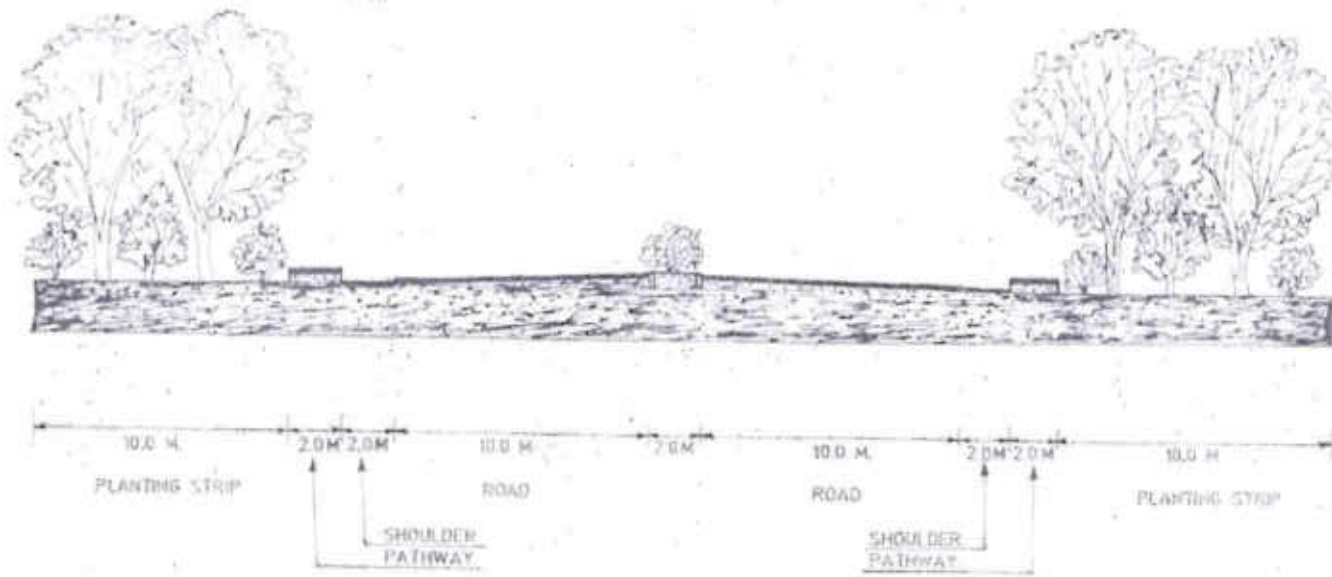


FIG. 5.2 TYPICAL ROAD-SIDE PLANTATION

किरायानामा

मोहम्मद जाकिर, जाहिद खान, साकिर पुत्र श्री सलीमुद्दीन निवासी- ग्राम- मोहीउददीनपुर ढबारसी ,गाजियाबाद उत्तर प्रदेश ।

.....प्रथमपक्ष (संपत्ति मालिक मालिक)

शुभम गोयल पुत्र श्री अशोक कुमार गोयल प्रोपराईटर मैसर्स श्री जी कोल कंपनी पता- 169, पंचवटी कॉलोनी, नियर जी रोड गाजियाबाद उत्तर प्रदेश

.....द्वितीय पक्ष (किरायेदार)

विदित हो कि मुझ प्रथम पक्ष का एक कित्ता स्थित खसरा न 181, ग्राम-ढबारसी ,गाजियाबाद उत्तर प्रदेश । रकबा 17870 वर्ग मीटर है जिसका मैं प्रथम पक्ष पूर्ण रूप से मालिक व काबिज हूँ। मुझ प्रथम पक्ष ने अपना उपरोक्त जमीन द्वितीय पक्ष उपरोक्त को अग्रिम 5 वर्ष तक के लिये किराये पर दिया ।

1. यह कि किरायानामा दिनांक 21.10.2024 से प्रारम्भ होकर 5 वर्ष तक वैध रहेगा ।
2. यह कि उपरोक्त भवन/प्लॉट का किराया रु0 45,000/- प्रति वर्ष तय पाया गया है ।
3. यह कि द्वितीय पक्ष उपरोक्त सम्पत्ति / भवन में कोई तोड़ फोड़ नहीं करेगा और ना ही शिकमी किरायेदार आबाद करेगा तथा जिस स्थिति में भवन किराये पर दिया गया है उसी हालत में वापिस प्रथम पक्ष को करेगा ।
4. यह कि प्रथम पक्ष को यदि उक्त भवन समय से पूर्व खाली कराना है या द्वितीय पक्ष को भी करना है तो दोनो पक्ष एक दूसरे को एक माह पूर्व लिखित में नोटिस देंगे ।
5. यह कि प्रथम पक्ष एवं द्वितीय पक्ष के बीच मधुर सम्बन्ध रहते हैं तो इस किरायानामे की अवधि समाप्त होने पर आपसी सहमति से 5% प्रतिशत की वृद्धि के साथ बढ़ाया जायेगा । यदि द्वितीय पक्ष अपने सुविधा हेतु शेड इत्यादि का निर्माण करता है तो खाली करते समय द्वितीय पक्ष उसका अपने साथ ले जा सकता है । इससे प्रथम पक्ष को कोई आपत्ति नहीं होगी। अतः यह किरायानामा लिख दिया गया है ताकि वक्त जरूरत पर काम आवे ।

दिनांक-21/10/2024

(हस्ताक्षर संपत्ति मालिक)

JAHID Zafar Khan
साकिर
प्रथम पक्ष गवाह हस्ताक्षर:-
Taleb, Mo. Kuber
Mazum

ATTESTED

(हस्ताक्षर किरायेदार)

Mehar Chand Paul

Notary Advocate,

Regn. No-13416

द्वितीय पक्ष गवाह हस्ताक्षर:-

For SWASTIK CARRIERS

Amir



उद्धरण खतौनी

उद्धरण क्रमांक : 119750202410501

ग्राम क्रमांक : 119750 ग्राम का नाम (परगना) : महीउद्दीनपुर ढवारसी(डासना) तहसील : गाजियाबाद जनपद : गाजियाबाद
फसली वर्ष : 1428-1433 (01 जुलाई, 2020 से 30 जून, 2026) भाग : 1 (1) खाता संख्या : 00648

श्रेणी : 1-क / भूमि जो संक्रमणीय भूमिधरो के अधिकार में हो।

खातेदार का विवरण		खातेदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खातेदार का अंश		
खसरा/गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / जौत का आधार	(4) वर्ष	(5) गाटा (यूनीक कोड)	(6) गाटे का कुल क्षेत्रफल (हे.)	(7) हिस्से में	(8) क्षेत्रफल में (हे.)	(9) खातेदार द्वारा देय भू-राजस्व
181	1) जाकिर/सलीमुददीन /महीउददीनपुर ढवारसी 2) जाहिद खान/सलीमुददीन /महीउददीनपुर ढवारसी 3) साकिर/सलीमुददीन /महीउददीनपुर ढवारसी	1) ऑनलाइन उत्तराधिकार /20211114000739000027 /12-01-2021 /वरासत	पू.1386	181(1197500181000012)	1.7870	1) - 2) - 3) -	1) 0.5956 2) 0.5956 3) 0.5958	74.00
							1.7870	

कुल गाटे- एक कुल क्षेत्रफल- एक दशमलव सात आठ सात शून्य (हेक्टेयर) कुल भू-राजस्व - सात चार दशमलव शून्य शून्य रुपये कुल अंश का क्षेत्रफल - एक दशमलव सात आठ सात शून्य (हेक्टेयर)

नामान्तरण / परिवर्तन का विवरण

खारिज किया गया

दर्ज किया गया

(10) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / नामान्तरण का आधार / डिजिटल हस्ताक्षर नाम / डिजिटल हस्ताक्षर दिनांक	(11) नाम / पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (6-9	(12) गाटे का खसरा नम्बर / यूनीक कोड	(13) क्षेत्रफल (हे.)	(14) नाम / पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (6-9 स्थान के अंक) / पता / जन्मतिथि	(15) गाटे का खसरा नम्बर / यूनीक कोड	(16) क्षेत्रफल (हे.)

स्थान के अंक / पता / जन्मतिथि (अवयस्क हेतु)	(अवयस्क हेतु)				
1.1) सलीमुद्दीन/नसरत /ग्रामवासी (शेष क्षेत्रफल : 0.0000)	181(1197500181000012)	1.1) जाहिद खान/सलीमुददीन /महीउददीनपुर ढबारसी	1.1) 1.7870	181(1197500181000012)	1.1) 0.5956
		1.2) जाकिर/सलीमुददीन /महीउददीनपुर ढबारसी			1.2) 0.5956
		1.3) साकिर/सलीमुददीन /महीउददीनपुर ढबारसी			1.3) 0.5958

(17)भूमि के सम्बन्ध में विचाराधीन राजस्व वाद/वादों की कम्प्यूटरीकृत संख्या :

(18)बंधक/बंधक-मुक्त होने की स्थिति

(18.1)बंधक होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(18.2)बंधक-मुक्त होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक-मुक्त का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(19)अभ्युक्ति :

- 1) 1428-फ भूमि बंधक पत्र साधन सहकारी समिति लि० करीमनगर कटियार सम्बद्ध जिला सहकारी बैंक लि० पिलखुवा हापुड द्वारा जाहिद खान पुत्र सलीमुद्दीन ने दिनांक 02.03.21 को अपनी भूमि खाता न० 648 के खसरा न० 181, 420 को बंधक रख अंकन 3,00,000/- ऋण लिया । ह.अ.र.का. 02.03.2021 । (डिजिटल हस्ताक्षर : SHWETA JINDAL/09-03-2021)
- 2) 1428-फ भूमि बंधक पत्र साधन सहकारी समिति लि० करीमनगर कटियार रजापुर सम्बद्ध जिला सहकारी बैंक लि० शाखा पिलखुवा हापुड द्वारा जाकिर पुत्र सलीमुद्दीन ने दिनांक 09.07.2021 को अपनी भूमि खाता न० 107 के खसरा न० 419मि व खाता न० 648 के खसरा न० 181, 420 को बंधक रख अंकन 3,00,000/- ऋण लिया । ह.अ.र.का. 10.07.2021 । (डिजिटल हस्ताक्षर : OMPAL SINGH/14-07-2021)
- 3) १४२४-फ भूमि बन्धक पत्र सिडिकेट बैंक शाखा मसूरी द्वारा सलीमुद्दीन उर्फ सलमू व जाकिर पुत्रगण नसरत व सलमू ने दिनांक 26.9.16 को अपनी भूमि खाता न. 658 के ख.न. 181, 420 को बन्धक रख अंकन 200000/- रू ऋण लिया । ह.अ.र.का. 03.12.16 । (डिजिटल हस्ताक्षर : SHWETA JINDAL/28-12-2020)
- 4) १४२४-फ भूमि बन्धक पत्र सिडिकेट बैंक शाखा मसूरी द्वारा सलीमुद्दीन उर्फ सलीम पुत्रगण नसरत ने दिनांक 26.9.16 को अपनी भूमि खाता न. 658 के ख.न. 181 को बन्धक रख अंकन 300000/- रू ऋण लिया । ह.अ.र.का. 03.12.16 । (डिजिटल हस्ताक्षर : SHWETA JINDAL/28-12-2020)

पूर्व आदेशों का विवरण

1) 1428-फ आदेश श्रीमान राजस्व निरीक्षक डासना वाद सं० 20211114000739000027 दिनांक 12.01.2021 को आदेश हुआ कि खाता न० 648 पर मृतक सलीमुद्दीन पुत्र नसरत निवासी महीउददीनपुर ढबारसी के स्थान पर जाहिद खान व जाकिर व साकिर पुत्रगण सलीमुद्दीन निवासी महीउददीनपुर ढबारसी का नाम बतौर वारिस दर्ज होवे। ह.अ.र.का.।

Data Digitally Signed by: CHANDRA PAL SINGH (REVENUE INSPECTOR)

दिनांक/समय/स्थान: 21-10-2024 12:33:53 तहसील : गाजियाबाद

यह उद्घरण खतौनी इलेक्ट्रॉनिक डिलीवरी सिस्टम द्वारा तैयार की गयी है तथा डाटा डिजिटल हस्ताक्षर द्वारा हस्ताक्षरित है।

मुद्रित कर्ता : CHANDRAPAL SINGH तहसील : गाजियाबाद

मुद्रित दिनांक एवं समय: 21-10-2024 12:33:53

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अंकन २०. 525

नयागरी २०२५ - ६००००



न्यायालय- उपजिलाधिकारी

जनपद - गाजियाबाद, तहसील - गाजियाबाद

कंप्यूटरीकृत संख्या :- T802025010113

आवेदक का नाम :- JAKIR SAKIR AND OTHERS

अंतर्गत धारा:- 80, अधिनियम :- उत्तर प्रदेश राजस्व संहिता - 2006

आदेश तिथि:- 14/02/2025

आदेश

निर्णय

पत्रावली पेश हुई। प्रस्तुत वाद की कार्यवाही जाकिर, साकिर व जाहिद खान पुत्रगण सलीमुद्दीन निवासी ग्राम महीउद्दीनपुर ढबारसी परगना डासना तहसील व जिला गाजियाबाद द्वारा प्रस्तुत प्रार्थना पत्र जो उत्तर प्रदेश राजस्व संहिता की धारा 80(1) के अन्तर्गत प्रस्तुत किये गये है के आधार पर प्रारम्भ हुई। प्रार्थना पत्र में ग्राम महीउद्दीनपुर ढबारसी तहसील व जिला गाजियाबाद के खाता संख्या 648 खसरा संख्या 181 रकबा 1.7870 हे० को अकृषिक घोषित किये जाने की याचना की गयी है प्रार्थना पत्र के समर्थन में नकल खतौनी 1359 एवं नकल खतौनी साल 1427 ता 1432 फसली, की नकल, की नकल दाखिल की गयी है।

संक्षेप में वादी के कथनानुसार वाद के तथ्य इस प्रकार है जिसको वादी ग्राम ग्राम महीउद्दीनपुर ढबारसी परगना डासना तहसील व जिला गाजियाबाद के खाता संख्या 648 खसरा संख्या 181 रकबा 1.7870 हे० के वादी संक्रमणीय भूमिधर है। उत्तर प्रदेश राजस्व संहिता की धारा 80 अकृषिक घोषित किये जाने की प्रार्थना की गयी है।

वाद पोर्टल पर दर्ज कर वादिनी का प्रार्थना पत्र उत्तर प्रदेश राजस्व संहिता नियमावली 2016 के नियम 85(3) उप नियम(1) में दिये गये प्राविधानुसार वर्णित भूमि की अभिलेखीय एवं स्थलीय जांच हेतु तहसीलदार गाजियाबाद को भेजा गया। वर्णित भूमि की गहनतापूर्वक जांच क्षेत्रीय लेखपाल श्री सतनदेव द्वारा करके तहसीलदार गाजियाबाद के समक्ष दिनांक 04.02.2025 को प्रस्तुत की गयी। आख्या का परीक्षण तहसीलदार गाजियाबाद द्वारा करके उत्तर प्रदेश राजस्व संहिता नियमावली 2006 की धारा 80(1) के अन्तर्गत नियम 85(1) के निर्धारित प्रारूप आर० सी० प्रपत्र 25(क) पर जांच आख्या दिनांक 04.02.2025 में उद्धरित किया है कि वादी वाद वर्णित भूमि के अनुसार नकल खतौनी व शपथ पत्र संक्रमणीय भूमिधर मालिक है। राजस्व अभिलेखों के अनुसार वाद वर्णित भूमि विषयक कोई वाद मा० राजस्व न्यायालय में लम्बित नहीं है। वादी पक्ष की वाद वर्णित भूमि राजस्व अभिलेखों के परीक्षण के अनुसार किसी योजना से आच्छादित नहीं है। आकार पत्र 41 व 45 के अनुसार वादी की प्रश्नगत भूमि खसरा संख्या 181 रकबा 1.7870 हे० ग्राम समाज अथवा सार्वजनिक उपयोग की भूमि नहीं है बल्कि संक्रमणीय भूमि है। राजस्व अभिलेखों के अनुसार प्रश्नगत भूमि खसरा संख्या 181 संक्रमणीय भूमिधरी अधिकार वर्ग की भूमि है। प्रश्नगत वाद वर्णित भूमि में राजस्व अभिलेखों के अनुसार कोई नाली अथवा चकमार्ग की भूमि नहीं है। जोत चकबन्दी आकार पत्र 41 व 45 एवं 1359 फसली के अनुसार प्रश्नगत भूमि संक्रमणीय अधिकार की भूमि है जिसमें वादीगण अनुसार माल कागजात मालिक/स्वामी है। वर्णित भूमि की नियमानुसार शुल्क उदघोषणा एक प्रतिशत मूल्यांकन के अनुसार अंकन 4,48,179 ₹/- जमा कराते हुए उक्त भूमि को गैर कृषिक भूमि घोषित किये जाने हेतु आख्या प्रेषित की गयी है।

वादी वर्णित भूमि ग्राम महीउद्दीनपुर ढबारसी परगना डासना तहसील व जिला गाजियाबाद के खाता संख्या 648 खसरा संख्या 181 रकबा 1.7870 हे० को अकृषिक घोषित कराना चाहता है। राजस्व संहिता नियमावली 2016 के नियम 85(2) के अनुसार वादीगण उदघोषणा शुल्क की आवश्यक रकम जमा करायेगा।

उक्त भूमि को व्यवसायिक प्रयोजन के लिये अकृषिक घोषित किये जाने हेतु संस्तुति सहित आख्या प्रेषित की गयी है। उत्तर प्रदेश राजस्व संहिता 2006 के नियम 85(2) में दिये गये प्राविधानों के अनुसार वर्णित भूमि ग्राम महीउद्दीनपुर ढबारसी परगना डासना तहसील व जिला गाजियाबाद की सरकारी दर जिलाधिकारी द्वारा निर्धारित सरकारी दर से मालिखत एक प्रतिशत अंकन 4,48,179 ₹/- होता है, तहसीलदार गाजियाबाद राजस्व संहिता 2006 की धारा 80(1) के अन्तर्गत नियम 85(1) के निर्धारित प्रारूप आर० सी० प्रपत्र 25 में कहा है कि वर्णित भूमि को धारा 80 के अन्तर्गत अकृषिक घोषित किये जाने हेतु संस्तुति सहित आख्या प्रेषित की गयी है।

राजस्व अभिलेखों से पुष्टि करते हुए स्थानीय एवं स्थलीय जांच कर निर्धारित प्रारूप-25(क) तहसीलदार गाजियाबाद





कार्यालय से प्राप्त होने पर निर्धारित प्रारूप 25 (ख) का नोटिस आवेदक को दिया गया।

आवास एवं सचिव राजस्व परिषद, उ०प्र० अनुभाग-5 लखनऊ संख्या आर-5/10ए/2015/2781 दिनांक 30 अक्टूबर 2017 धारा 80 के अन्तर्गत संशोधन कर दिये जाने के उपरान्त पत्र संख्या 1239/वाचक/एस०डी०ओ०गा०बाद, दिनांक 06.12.2024, गाजियाबाद विकास प्राधिकरण गाजियाबाद एवं नगर निगम गाजियाबाद को अपना पक्ष रखने हेतु भेजा गया। परन्तु गाजियाबाद विकास प्राधिकरण की ओर से कोई जवाब दाखिल नहीं किया गया। जहां संक्रमणीय अधिकार वाला भूमिधर अपनी जोत या उसके भाग का औद्योगिक वाणिज्यिक या आवासीय प्रयोजन के लिए उपयोग करता है, वहाँ उपजिलाधिकारी स्वप्रेरणा से या ऐसे भूमिधर द्वारा आवेदन किये जाने पर, यथा विहित जांच करने के पश्चात या तो यह घोषणा कर सकता है कि वह भूमि कृषि से भिन्न प्रयोजन के लिए उपयोग में लाई जा रही है या प्रार्थना पत्र को नामंजूर कर सकता है। उप जिलाधिकारी ऐसी घोषणा या नामंजूरी के कारणों का उल्लेख लिखित रूप में करेगा और प्रार्थना पत्र की पैतालीस कार्य दिवसों के अन्दर अपने विनिश्चय की सूचना आवेदक को देगा। इस भूमि पर कोई भी निर्माण/विकास कार्य प्राधिकरण की महायोजना के संगत नियम/विनियम/प्राविधान के अनुसार तथा महायोजना में निर्दिष्ट भू उपयोग के अनुसार गाजियाबाद विकास प्राधिकरण के नियमानुसार मानचित्र स्वीकृत कराये जाने के उपरान्त किया जा सकता है।

वादी द्वारा उत्तर प्रदेश राजस्व संहिता नियमावली 2016 के नियम 85(2) में दिये गये प्राविधान कृषि प्रयोजन हेतु निर्धारित सर्किल रेट शुल्क आगणित धनराशि का एक प्रतिशत अंकन 4,48,179 रूपये अंकन चार लाख अड़तास हजार एक सौ उन्चासी बैंक रिफरेंस संख्या रू ब्वा।म्रा।स्व्थ३ चालान संख्या रू त।श्र250013162 को दिनांक 06.02.2025 को जमा कराकर चालान की मूल प्रति पत्रावली पर दाखिल की गयी है।

मैने वादी के सुबुद् अधिवक्ता एवं नामिका वकील (राजस्व) द्वारा विद्वतापूर्ण प्रस्तुत तर्कों का अनुश्रवण किया तथा पत्रावली का गहनता पूर्वक परिशीलन किया। वादी द्वारा तर्क प्रस्तुत किया गया कि प्रपत्र 25 में वर्णित भूमि में स्थित महीउद्दीनपुर ढबारसी परगना डासना तहसील व जिला गाजियाबाद के खाता संख्या 648 खसरा संख्या 181 रकबा 1.7870 है० जिसके आस-पास आवासीय गतिविधियाँ प्रचलित है। भूमि पर कृषि कार्य नहीं हो रहा है। तहसीलदार गाजियाबाद द्वारा प्रारूप पत्र 25 में वर्णित भूमि को अकृषिक भूमि घोषित किये जाने पर बल दिया गया।

उत्तर प्रदेश सरकार की ओर से नामिका अधिवक्ता राजस्व द्वारा अपने तर्कों में कहा गया कि उत्तर प्रदेश राजस्व संहिता 2006 (संशोधित) अध्यादेश 2015 की धारा 80 के अन्तर्गत औद्योगिक या आवासीय प्रयोजन के जोत का उपयोग (1) के द्वितीय पैरा में स्पष्ट वर्णित है कि जोत या उसका भाग चार दीवारी से घिरा है या मौके पर परती है, की घोषणा नहीं की जायेगी।

प्रस्तुत तर्कों के परिपेक्ष्य में पत्रावली का परिशीलन किया गया। पत्रावली के अवलोकन से विदित होता है कि तहसीलदार गाजियाबाद ने प्रपत्र 25 में वर्णित भूमि महीउद्दीनपुर ढबारसी परगना डासना तहसील व जिला गाजियाबाद के खाता संख्या 648 खसरा संख्या 181 रकबा 1.7870 है० के संक्रमणीय भूमिधर भूमि को अकृषिक भूमि घोषित किये जाने हेतु संस्तुति संहिता आख्या प्रेषित किया है। वादी मौके पर काबिज होने तथा प्रश्रगत भूमि का प्रयोग अकृषिक रूप में किया जाने की आख्या तहसीलदार गाजियाबाद द्वारा की गयी है। प्रश्रगत भूमि का प्रयोग कृषि भूमि के रूप में नहीं हो रहा है। तहसीलदार गाजियाबाद द्वारा वर्णित भूमि को अकृषिक घोषित किये जाने हेतु संस्तुति संहिता प्रेषित की गयी है।

अतः उक्त तथ्यों को दृष्टिगत रखते हुए न्यायालय के संज्ञान में यह तथ्य आया है कि संदर्भित भूमि को इस प्रतिबन्ध के साथ कि यदि प्रश्रगत भूमि अनुसूचित जाति/अनुसूचित जन जाति की भूमि है एवं अनुमति से बचने के लिए भूमि का क्रय विक्रय किया जाता है। यदि प्रश्रगत भूमि राजस्व संहिता 2006 की धारा 77 से ग्रसित है। यदि प्रश्रगत भूमि प्राधिकरण क्षेत्र में है एवं अधिग्रहण के अन्तर्गत आती है। यदि प्रश्रगत भूमि पर गाजियाबाद विकास प्राधिकरण की पूर्व अनुमति के बगैर निर्माण किया हो या महायोजना में प्रस्तावित उपयोगों के विरुद्ध हो या यदि प्रश्रगत भूमि उद्घोषणा से लोक कल्याण, लोक व्यवस्था, लोक स्वास्थ्य सुरक्षा या सुविधा पर प्रतिकूल प्रभाव पडता हो या यदि प्रश्रगत भूमि के सम्बन्ध में कोई वाद किसी न्यायालय में विचाराधीन हो ओर तथ्यों का छिपाया गया हो उक्त किसी नियम के भंग होने की स्थिति में यह घोषणा व्यपगत हो जायेगी तथा घोषणा स्वतः ही निरस्त समझी जायेगी। उत्तर प्रदेश राजस्व संहिता 2006 नियमावली 2016 में दिये गये प्राविधानों एवं शासनादेशों के अनुपालन एवं स्टाम्प के अपवंचन से राजस्व की क्षति को रोकने के लिए उत्तर प्रदेश राजस्व संहिता 2006 संशोधन अध्यादेश की धारा 80 (2) में दिये गये प्राविधान अनुरूप प्रख्यापन किया जाना अभीष्ट एवं न्यायोचित है।





आदेश

उपर्युक्त विवेचना के आधार पर स्थित महीउद्दीनपुर ढबारसी परगना डासना तहसील व जिला गाजियाबाद के खाता संख्या 648 खसरा संख्या 181 रकबा 1.7870 है। भूमि जिसके वादी संक्रमणीय भूमिधर मालिक काबिज व वर्णित भूमि के आस-पास आवासीय गतिविधियाँ प्रचलित है। उत्तर प्रदेश राजस्व संहिता 2006 की धारा 80 उप धारा (3) के अन्तर्गत प्रभारी कलेक्टर विहित रीति में घोषणा के प्रयोजन के लिए सीमांकन मौके पर कब्जे के अनुसार वर्णित भूमि को तहसीलदार गाजियाबाद की आख्यानानुसार उत्तर प्रदेश राजस्व संहिता 2006 नियमावली 2016 में दिये गये प्राविधानों एवं शासनादेशों के क्रम में स्टाम्प अपवंचना रोकने के उद्देश्य से आवासीय भूमि उद्घोषित किया जाना समीचीन है। वादी द्वारा यदि कोई अतिक्रमण करने के उपरान्त कोई तथ्य न्यायालय से छिपाकर वाद योजित किया गया है तो आदेश स्वतः शून्य माना जायेगा। यह भी उल्लेखनीय है कि यदि प्रश्रगत भूमि अनुसूचित जाति/अनुसूचित जन जाति की भूमि है एवं अनुमति से बचने के लिए भूमि का क्रय विक्रय किये जाने हेतु प्रख्यापन कराया जा रहा है या प्रश्रगत भूमि राजस्व संहिता 2006 की धारा 77 से ग्रसित है। या प्रश्रगत भूमि प्राधिकरण क्षेत्र में है एवं अधिग्रहण के अन्तर्गत आती है और प्रश्रगत भूमि पर गाजियाबाद विकास प्राधिकरण की पूर्व अनुमति के बगैर निर्माण किया हो या महायोजना में प्रस्तावित उपयोगों के विरुद्ध हो। प्रश्रगत भूमि की उद्घोषणा से लोक उपाय, लोक व्यवस्था, लोक स्वास्थ्य सुरक्षा या सुविधा पर प्रतिकूल प्रभाव पडता हो। या प्रश्रगत भूमि के सम्बन्ध में कोई वाद किसी न्यायालय में विचाराधीन हो और तथ्यों का छिपाया गया हो तो उक्त में से किसी नियम के भंग होने की स्थिति में यह घोषणा व्यपगत हो जायेगी तथा घोषणा स्वतः ही निरस्त समझी जायेगी। भूमि अर्जन पुनर्वासन और पुनर्व्यवस्थापन अधिनियम 2013 के प्राविधान एवं हरित पट्टी के सम्बन्ध में निर्देश पूर्व की भांति यथावत लागू रहेंगे। उत्तर प्रदेश राजस्व संहिता की धारा 80 (2) में दिये गये प्राविधानानुसार महीउद्दीनपुर ढबारसी परगना डासना तहसील व जिला गाजियाबाद के खाता संख्या 648 खसरा संख्या 181 रकबा 1.7870 है। गैरकृषिक/अकृषक घोषित किया जाता है। यदि प्रश्रगत भूमि के मध्य उत्तर प्रदेश राजस्व संहिता 2006 की धारा 77 में वर्णित अथवा अन्य सार्वजनिक भूमि स्थित है तथ्यों को छिपाकर प्रख्यापन कराया जा रहा है तो उस पर इस आदेश का कोई प्रभाव नहीं पडेगा। प्राधिकरण की महायोजना में निर्दिष्ट भू-उपयोग के विरुद्ध किया गया कोई भी निर्माण विधि विरुद्ध है जिसे नियमानुसार ध्वस्त करने का पूर्ण अधिकार प्राधिकरण को प्राप्त है। गाजियाबाद विकास प्राधिकरण की पूर्वानुमति के बिना अथवा प्राधिकरण से मानचित्र स्वीकृत कराये बिना निर्दिष्ट भू-उपयोग के अनुसार किया गया निर्माण विकास कार्य भी अनुमन्य नहीं है। यह स्पष्ट किया जाता है कि उत्तर प्रदेश राजस्व संहिता 2006 (संशोधन) अध्यादेश 2015 की धारा 80 के अन्तर्गत मात्र से भू-उपयोग परिवर्तित नहीं हो जाता है। संहिता की धारा 80 उप धारा (2) में दिये गये प्राविधान "यदि भूमिधर इस उपधारा के अधीन घोषणा के दिनांक से पंच वर्ष की अवधि के भीतर प्रस्तावित गैर कृषि सम्बन्धी गतिविधि प्रारम्भ करने में विफल रहता है तो उप धारा (2) के अधीन जोत या उसके आंशिक भाग की घोषणा व्यपगत हो जायेगी" उप धारा के अधीन घोषणा भू-उपयोग परिवर्तन की कोटि में नहीं होगी और उक्त भूमि निरन्तर कृषि भूमि के रूप में ही समझी जायेगी। उपरोक्त टिप्पणी को धारा 80 के प्रख्यापन सम्बन्धी आदेश के ओपरेटिव पार्ट में भी अंकित किया जायें। आदेश की प्रतिलिपि तहसीलदार गाजियाबाद को अभिलेखों अंकित किये जाने हेतु भेजी जायें एवं इस आदेश की एक प्रमाणित प्रति उपनिबन्धक गाजियाबाद को इण्डियन रजिस्ट्रेशन एक्ट 1908 के तहत निबन्धन हेतु इस आशय से भेजी जायें कि अपना अनुलेख लिपिबद्ध करने के बाद कि यथावत निबन्धित (दैनिक रजिस्टर) में कर दिया गया है। अपने हस्ताक्षर संहित इस न्यायालय को वापस भिजवायें। इस न्यायालय की पत्रावली बाद आवश्यक कार्यवाही राजस्व अभिलेखागार में संचित हों।

दिनांक-



(अरूण दीक्षित)
उप जिलाधिकारी
गाजियाबाद।



Digitally Signed by:
ARUN DIXIT
उपजिलाधिकारी

दिनांक समय: 14-02-2025 05:14:23 PM

14/2/25
14/2/25
14/2/25
14-02-25

READER
E.D.O./S.D.O.
GAZIYABAD

जॉब कर्ता
पूरा कर्ता...*S. Dixit*.....



न्यायालय श्रीमान उपजिलाधिकारी महोदय गाजियाबाद

वाद सं० सन 2025

- 1- जाकिर पुत्र सलीमुददीन
- 2- जाहिद खान पुत्र श्री सलीमुददीन
- 3- साकिर पुत्र सलीमुददीन

निवासी महीउददीनपुर ढबारसी परगना डासना तहसील व जिला गाजियाबाद ।

आधार न०

मोबाईल न०

—वादीगण

बनाम

- 1- उत्तर प्रदेश सरकार द्वारा जिलाधिकारी महोदय गाजियाबाद
- 2- भूमि प्रबन्धक समिति महीउददीनपुर ढबारसी परगना डासना द्वारा ग्राम प्रधान महीउददीनपुर ढबारसी, तहसील व जिला गाजियाबाद

—विपक्षीगण

अ० धारा 80 उ०प्र० राजस्व संहिता

मौजा ग्राम महीउददीनपुर ढबारसी गाजियाबाद

No 1456/R.A. SM-428
To

Teh. Sadar

P. I. Report

उप जिलाधिकारी
गाजियाबाद

2011/11 श्रीमान जी,

NT (S. 80)

3690/11

प्रार्थीगण वादीगण अत्यन्त विन्नमता पूर्वक निम्न निवेदन करता है

कि

18/

तहसीलदार

गाजियाबाद

29/11/25

1- यह कि प्रार्थीगण/वादीगण राजस्व नाम महीउददीनपुर ढबारसी परगना डासना तहसील व जिला गाजियाबाद के फसली वर्ष 1428-1433

29/11/25

के खाता नम्बर 00648 के खसरा नम्बर 181 रकबा 1.7870 है के सकम्पीय भूमिधर मालिक व काबिज है

2-यह कि प्रार्थी /वादीगण की उपरोक्त वर्णित सम्पत्ति आज तक प्रत्येक प्रकार के भार बन्धक से मुक्त है तथा प्रार्थी /वादीगण मालिक व काबिज चला आता है।

3-यह कि प्रार्थी/वादीगण की उपरोक्त सम्पत्ति को नगर निगम गाजियाबाद /सरकार के द्वारा डम्पिंग ग्राउण्ड कुडा कचरे का निस्तारण हेतु लिया जा रहा है जो कि आबादी से काफी दूर स्थित है उपरोक्त के आस पास कोई आबादी या खाने पीने की फैक्टरी या किसी प्रकार की दुकान आदि नहीं है। उपरोक्त सम्पत्ति को सरकार हित में किराये पर दिया जा रहा है जिसकारण उपरोक्त सम्पत्ति को कृषि उपयोग के स्थान पर उद्योग(सोलिड वेस्ट मैनेजमेन्ट) में प्रयोग की जानी है। जिस कारण उपरोक्त सम्पत्ति को अकृषि योग्य घोषित किया जाना अति आवश्यक है।

4-यह कि प्रतिवादीगणों को उपरोक्त सम्पत्ति से कोई किसी प्रकार का सम्बन्ध नहीं है परन्तु प्रतिवादी स0 1 उ0 प्र0 सरकार होने व प्रतिवादी स0 2 भूमि प्रबन्धक समिति होने के कारण फोरमल पक्षकार वाद बनाया गया है जिसका फोरमल पक्षकार वाद बनाया जाना कानून आवश्यक है।

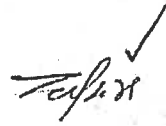
5-यह कि प्रार्थी / वादीगण की उपरोक्त सम्पत्ति को अकृषि योग्य घोषित किया जाना अति आवश्यक है उपरोक्त सम्पत्ति कृषि योग्य नहीं रही है जिसकारण उपरोक्त कृषि भूमि को उद्योग(सोलिड वेस्ट मैनेजमेन्ट) में घोषित किया जाना अति आवश्यक है।

6-यह कि वादी विवश होकर माननीय न्यायालय के समक्ष वाद योजित कर रहा है अन्य कोई चारा किसी प्रकार का नहीं रहा है।

[Handwritten Signature]

अतः श्रीमान जी से प्रार्थना है कि प्रार्थीगण/
वादीगण राजस्व ग्राम महीउददीनपुर ढबारसी परगना डासना तहसील व
जिला गाजियाबाद के फसली वर्ष 1428-1433 के खाता नम्बर 00848 के
खसरा नम्बर 181 रकबा 1.7870 है को उद्योग(सोलिड वेस्ट इन्वेस्टमेन्ट)
मेयोग्य घोषित किये जाने के आदेश पारित करने की कृपा करे।

दिनांक
20.01.2025



प्रार्थी/वादीगण

द्वारा

एडवोकेट गाजियाबाद





न्यायालय श्रीमान उपजिलाधिकारी महोदय गाजियाबाद

वाद स० सन 2025

जाकिर आदि बनाम उ० प्र० सरकार आदि



अ० धारा 80उ० प्र० राजस्व संहिता

मौजा महीउददीनपुर ढबारसी
गाजियाबाद

शपथ पत्र

शपथ पत्र ओर से जाकिर पुत्र सलीमुददीन निवासी महीउददीनपुर ढबारसी परगना डासना जिला गाजियाबाद निम्न प्रकार है

1-यह कि मैं शपथ से कहता हूँ कि मेरा उपरोक्त नाम व पता सही एवं सत्य है तथा बवजह होने मैं शपथ कर्ता इस शपथ पत्र की सभी कण्डिकाओ से भली भाति परिचित हूँ

2-यह कि मैं शपथ से कहता हूँ कि इस शपथ पत्र के साथ सलग्न वाद के समस्त कथन को इस शपथ पत्र का भाग माना जाये पुनः पृरनावृति नहीं की गयी है।

मैं शपथकर्ता सत्यापित करता हूँ कि

इस शपथ पत्र की सभी कण्डिकाओ से

भली भाति परिचित हूँ

प्र० स्थान गाजियाबाद

दिनांक 20-01-2025

Zafar
शपथकर्ता



Sl. No... 4 Date.....
Shri... *Zafar*
S/o... *Ghazal Mehmood*
R/o... *Dasna*
Identified By... *[Signature]*

ATTESTED
[Signature]
DINESH KUMARI
Advocate & Notary
Ghaziabad (UP) India



INDIA NON JUDICIAL
Government of Uttar Pradesh

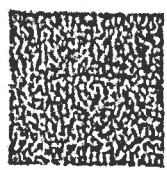


IN-UP-0000270823272W

Mr. VIKAR NATH IYAR
200, Ghidari, Lucknow
Licence No. 878
Tahsil Ghazipur
Sign

Certificate No.	: IN-UP-0000270823272W
Certificate Issued Date	: 21-Oct-2024 01:29 PM
Account Reference	: NBWIMPACC (BVV) UP1406930U GHAZIABAD BADAYI UP-078
Unique Doc. Reference	: 00001-UP-UP1406930U-00000181847820W
Purchased by	: SHUBHAM COEL PROP SHUBHAM JI COAL COMPANY
Description of Document	: Article 25 Lease
Property Description	: Not Applicable
Consideration Price (Rs.)	: 100
First Party	: MOHAMMAD WAHID JAWID KHAN BAKHT
Second Party	: SHUBHAM COEL PROP SHUBHAM JI COAL COMPANY
Stamp Duty Paid By	: SHUBHAM COEL PROP SHUBHAM JI COAL COMPANY
Stamp Duty Amount (Rs.)	: 100 (One hundred only)

1000100100100



Please write or type below this line (IN-UP-0000270823272W)



For SWASTIK CARRIERS
Amit Kumar
Proprietor

Statutory Alert:

- The authenticity of this Stamp Certificate should be verified at www.stickerindia.com or using e-Stamp Mobile App of Stock Holding.
- Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
- In case of any discrepancy please inform the Deposited Authority.

In case of any discrepancy please inform the Deposited Authority

[Handwritten Signature]



किरायानामा

मोहम्मद जाकिर, जाहिद खान, साकिर पुत्र श्री सहीमुद्दीन मियासी- ग्राम- मोहीउददीनपुर ठगारसी, गान्जियामाद उत्तर प्रदेश।

.....प्रथमपक्ष (संपत्ति मालिक मानिक)

एुमम गोयल पुत्र श्री अशोक कुमार गोयल प्रोपराइटर मैसर्स श्री जी फौल कंपनी पता- 169, पंचयटी फोलोनी, नियर जी रोड गान्जियामाद उत्तर प्रदेश

.....द्वितीय पक्ष (किरायेदार)

विदित हो कि मुझ प्रथम पक्ष का एक फ्लॉर स्थित खसरा न 181, ग्राम-ठगारसी, गान्जियामाद उत्तर प्रदेश। रकबा 17870 वर्ग मीटर है जिसका मैं प्रथम पक्ष-पूर्ण रूप से मालिक व कायज हूँ। मुझ प्रथम पक्ष ने अपना उपरोक्त जमीन द्वितीय पक्ष उपरोक्त को अगिम 5 वर्ष तक के लिये किराये पर दिया।

1. यह कि किरायानामा दिनांक 21.10.2024 से प्रारम्भ होकर 5 वर्ष तक वैध रहेगा।
 2. यह कि उपरोक्त भवन/प्लॉट का किराया रु 45,000/- प्रति वर्ष तय पाया गया है।
 3. यह कि द्वितीय पक्ष उपरोक्त सम्पत्ति / भवन में कोई तोड़ फोड़ नहीं करेगा और ना ही शिकमी किरायेदार आबाद करेगा तथा जिस स्थिति में भवन किराये पर दिया गया है उसी हालत में वापिस प्रथम पक्ष को करेगा।
 4. यह कि प्रथम पक्ष को यदि उक्त भवन समय से पूर्व खाली कराना है या द्वितीय पक्ष को भी करना है-दोनों पक्ष एक दूसरे को एक माह पूर्व लिखित में नोटिस देंगे।
 5. यह कि प्रथम पक्ष एवं द्वितीय पक्ष के बीच मधुर समझौता रहते हैं तो इस किरायानामे की अवधि समाप्त होने पर आपसी सहमति से 5% प्रतिशत की वृद्धि के साथ बढ़ाया जायेगा।
- * यदि द्वितीय पक्ष अपने सुविधा हेतु शेट इत्यादि का निर्माण करता है तो खाली करते समय द्वितीय पक्ष उसका अपने साथ ले जा सकता है। इससे प्रथम पक्ष को कोई आपत्ति नहीं होगी।
- अन्य-यदि किरायानामा लिख दिया गया है ताकि यक्त जरूरत पर काम आवे।

दिनांक-21/10/2024

(हस्ताक्षर संपत्ति मालिक)

JAVID Zafar
शाकिर
प्रथम पक्ष गवाह हस्ताक्षर:-
Taleb, Mohsen
Mo25

ATTESTED

(हस्ताक्षर किरायेदार)

Mehar Chand Paul
Notary Advocate,
Regn. No-13416

द्वितीय पक्ष गवाह हस्ताक्षर:-

For SWASTIK CARRIERS

Amit

63

Proprietor

✓ Zafar

इन्तखाब खसरा ग्राम्हीउदीन्पुर हबसखीरगना डासना तहसील आकिमाबाद जिला आकिमाबाद बाबत साल 142वम

खेत की संख्या	क्षेत्रफल हेक्टेयर	खतोनी खते की संख्या	खतोनी खते के वर्गीकरण के अनुसार खातेदार का नाम	खतोनी के भाग 2 के वर्गीकरण के अनुसार खातेदार का नाम यदि कोई हो	सिंचाई की रीति और कुएं	कृषि (फसलों वाली भूमि) का क्षेत्रफल									दो फसली क्षेत्रफल		नितान खतरे के तत्त्वों के अनुसार उर्वरक भूमि का योग		प्रत्येक खेत के पूरे बड़े हुए वृत्तों की संख्या और किस	टिप्पणी	
						खरीफ			रबी			जायद			सीबा हुआ	अन सीचा	भूमि की श्रेणी	क्षेत्रफल			
						फसल का भाग	सींचा हुआ	अन सींचा	फसल का भाग	सींचा हुआ	अन सींचा	फसल का भाग	सींचा हुआ	अन सींचा							
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	
181	1.787	648	सलीमुददीन	X		खरीफ	1.000		रबी	0.780											
						खरीफ	0.780														
<p>सत्य प्रति प्रति!</p> <p>नील निराम कृषुसार पञ्चल पाठ</p> <p>30-11-2025</p> <p>नेखपाल</p>																					



उद्धरण खतौनी

उद्धरण क्रमांक :
119750202501263

ग्राम क्रमांक : 119750 ग्राम का नाम (परगना) : महीउद्दीनपुर ढबारसी(डासना) तहसील : गाजियाबाद जनपद : गाजियाबाद
फसली वर्ष : 1428-1433 (01 जुलाई, 2020 से 30 जून, 2026) भाग : 1 (1) खाता संख्या : 00648

श्रेणी : 1-क / भूमि जो संक्रमणीय भूमिधरों के अधिकार में हो।

खातेदार का विवरण		खातेदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खातेदार का अंश		
खसरा/गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / जौत का आधार	(4) वर्ष	(5) गाटा (पूनीक कोड)	(6) गाटे का कुल क्षेत्रफल (हे.)	(7) हिस्से में	(8) क्षेत्रफल में (हे.)	(9) खातेदार द्वारा देय भू-राजस्व
181	1) जाकिर/सलीमुददीन /महीउद्दीनपुर ढबारसी 2) जाहिद खान/सलीमुददीन /महीउद्दीनपुर ढबारसी 3) साकिर/सलीमुददीन /महीउद्दीनपुर ढबारसी	1) ऑनलाइन उत्तराधिकार /20211114000739000027 /12-01-2021 /वरासत	पू.1386	181(1197500181000012)	1.7870	1)- 2)- 3)-	1) 0.5956 2) 0.5956 3) 0.5958	74.00
							1.7870	

कुल गाटे- एक कुल क्षेत्रफल- एक दशमलव सात आठ सात शून्य (हेक्टेयर)
कुल अंश का क्षेत्रफल - एक दशमलव सात आठ सात शून्य (हेक्टेयर)

कुल भू-राजस्व - सात चार दशमलव शून्य शून्य रुपये

4/1/24

नामान्तरण / परिवर्तन का विवरण	खारिज किया गया			दर्ज किया गया		
	(11) नाम / पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(12) गाटे का खसरा नम्बर / यूनीक कोड	(13) क्षेत्रफल (हे.)	(14) नाम / पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(15) गाटे का खसरा नम्बर / यूनीक कोड	(16) क्षेत्रफल (हे.)
1) ऑनलाइन उत्तराधिकार /20211114000739000027 /12-01-2021 /वरासत /CHANDRA PAL SINGH /13-03-2023	1.1) सलीमुद्दीन/नसरत /ग्रामवासी (शेष क्षेत्रफल : 0.0000)	181(1197500181000012)	1.1) 1.7870	1.1) जाहिद खान/सलीमुददीन /महीउददीनपुर ढबारसी 1.2) जाकिर/सलीमुददीन /महीउददीनपुर ढबारसी 1.3) साकिर/सलीमुददीन /महीउददीनपुर ढबारसी	181(1197500181000012)	1.1) 0.5956 1.2) 0.5956 1.3) 0.5958
(17) भूमि के सम्बन्ध में विचाराधीन राजस्व वाद/वादों की कम्प्यूटरीकृत संख्या :						
(18) बंधक/बंधक-मुक्त होने की स्थिति (18.1) बंधक होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :						
(18.2) बंधक-मुक्त होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक-मुक्त का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :						
(19) अभ्युक्ति : 1) 1428-फ भूमि बंधक पत्र साधन सहकारी समिति लि० करीमनगर कटियार सम्बद्ध जिला सहकारी बैंक लि० पिलखुवा हापुड द्वारा जाहिद खान पुत्र सलीमुद्दीन ने दिनांक 02.03.21 को अपनी भूमि खाता न० 648 के खसरा न० 181, 420 को बंधक रख अंकन 3,00,000/- ऋण लिया । ह.अ.र.का. 02.03.2021 । (डिजिटल हस्ताक्षर : SHWETA JINDAL/09-03-2021) 2) 1428-फ भूमि बंधक पत्र साधन सहकारी समिति लि० करीमनगर कटियार रजापुर सम्बद्ध जिला सहकारी बैंक लि० शाखा पिलखुवा हापुड द्वारा जाकिर पुत्र सलीमुददीन ने दिनांक 09.07.2021 को अपनी भूमि खाता न० 107 के खसरा न० 419 मि व खाता न० 648 के खसरा न० 181, 420 को बंधक रख अंकन 3,00,000/- ऋण लिया । ह.अ.र.का. 10.07.2021 । (डिजिटल हस्ताक्षर : OMPAL SINGH/14-07-2021) 3) १४२४-फ भूमि बन्धक पत्र सिडिकेट बैंक शाखा मसूरी द्वारा सलीमुद्दीन उर्फ सलामू व जाकिर पुत्रगण नूसरत व सलामू ने दिनांक 26.9.16 को अपनी भूमि खाता न. 658 के ख.न. 181, 420 को बन्धक रख अंकन 200000/- रू ऋण लिया । ह.अ.र.का. 03.12.16 । (डिजिटल हस्ताक्षर : SHWETA JINDAL/28-12-2020)						

4) १४२४-फ भूमि बन्धक पत्र सिडिकेट बैंक शाखा मसूरी द्वारा सलीमुद्दीन उर्फ सलीम पुत्रगण नसरत ने दिनांक 26.9.16 को अपनी भूमि खाता नं. 638 के ख.नं. 181 को बन्धक रस अंकन 300000/- में जप लिया। ह.अ.र.का. 03.12.16। (डिजिटल हस्ताक्षर: SHWETA JINDAL/28-12-2020)

पूर्व आदेशों का विवरण

1) 1428-फ आदेश श्रीमान राजस्व निरीक्षक डासना वाद सं० 20211114000739000027 दिनांक 12.01.2021 को आदेश हुआ कि खाता नं० 648 पर मृतक सलीमुद्दीन पुत्र नसरत निवासी महीउददीनपुर दबारसी के स्थान पर जाहिद खान व जाकिर व साकिर पुत्रगण सलीमुद्दीन निवासी महीउददीनपुर दबारसी का नाम बतौर वारिस दर्ज होने। ह.अ.र.का।

Data Digitally Signed by: CHANDRA PAL
SINGH (REVENUE INSPECTOR)

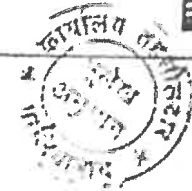
दिनांक/समय/स्थान: 18-01-2025 12:58:18 रहसील: गाजियाबाद

● यह उद्घरण खतीनी इलेक्ट्रॉनिक डिजिटली सिस्टम द्वारा तैयार की गयी है तथा उक्त डिजिटल हस्ताक्षर द्वारा हस्ताक्षरित है।

मुद्रित कर्ता: ROOPCHAND तहसील: गाजियाबाद

मुद्रित दिनांक एवं समय: 18-01-2025 12:58:18

● Not Applicable For Online Prints ● उपरोक्त उद्घरण खतीनी का वेरीफिकेशन <https://upbhulekh.gov.in> Website पर जाकर अपना QR Code Scan करके किया जा सकता है।



Handwritten signature

जमल खेत २० प७) शक २० बापडात ३७३

जमल खेती (१३९) फ० जला ३० २२०

आप - मदीउधीनपुत्र खारली प०० २१००

क्र.सं.	नाम	प००	शक	बापडात
३४	११२	११२		
४४	१२३	१२३		
४५	१२४	१२४		
४६	१२५	१२५		
४७	१२६	१२६		
४८	१२७	१२७		
४९	१२८	१२८		
५०	१२९	१२९		
५१	१३०	१३०		
५२	१३१	१३१		
५३	१३२	१३२		
५४	१३३	१३३		
५५	१३४	१३४		
५६	१३५	१३५		
५७	१३६	१३६		
५८	१३७	१३७		
५९	१३८	१३८		
६०	१३९	१३९		
६१	१४०	१४०		
६२	१४१	१४१		
६३	१४२	१४२		
६४	१४३	१४३		
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७८	१५७	१५७		
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रकम रुपये १०/००
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 नकल देने की दिनांक २०/११/५३
 नकल देने की दिनांक २४/०१/५५

नकल कला
 पुलना कला

सत्यप्रतिष्ठादि
 प्रमिलचमत (२४/११/५३)
 कोसल गोपबन्ध

नकल खवाल की पत्र बाबत की सामग्री की

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आप - मुद्दीपोंपुर धरमारी पर- दानना, तह व विना-गान

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स्वाम्य रूपसे 10/11/15
 प्रार्थनापत्र देने की दिनांक 18/11/15
 नकल तैयारी की दिनांक 20/11/15
 नकल देने की दिनांक 20/11/15

नकल कल
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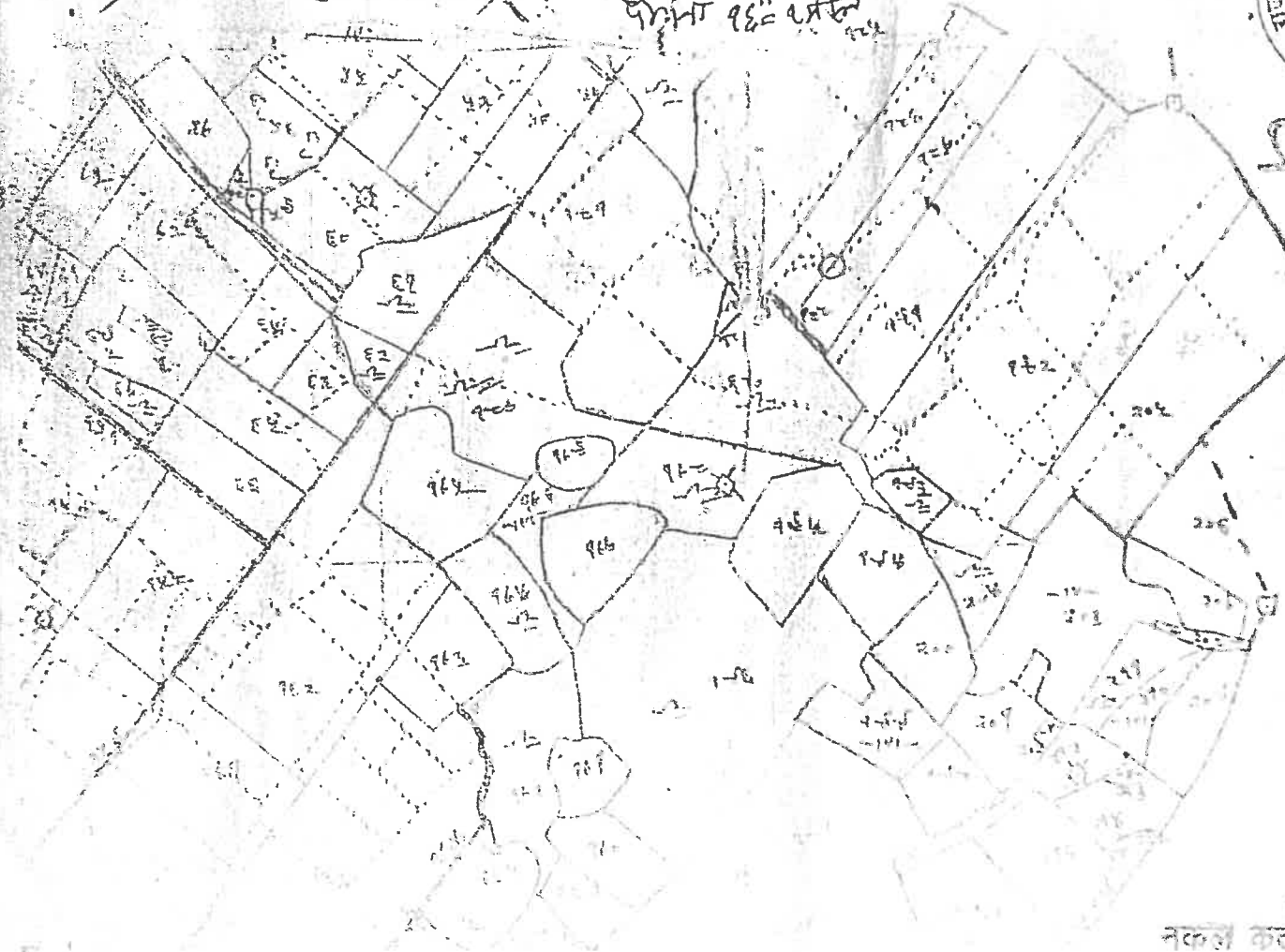
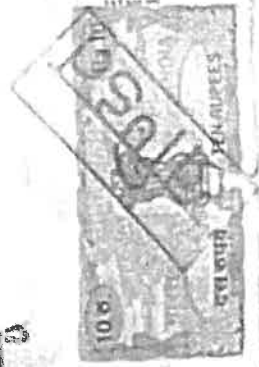
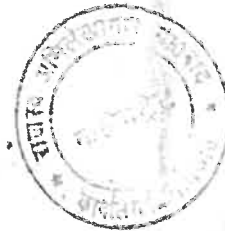
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ग्राम - महीडचीनपुर टवारी
पट्टा - डाकना
तहसील - गाजिपासाद

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निगारावठा

निडारी

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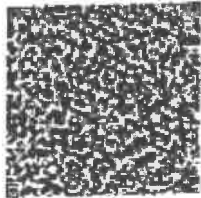
Government of Uttar Pradesh

e-Stamp



Certificate No. : IN-UP10796734385120X
 Certificate Issued Date : 20-Feb-2025 02:36 PM
 Account Reference : NEWIMPACC (SV)/ up14098904/ GHAZIABAD SADAR/ UP-GZB
 Unique Doc. Reference : SUBIN-UPUP1409890418810402450841X
 Purchased by : SHREE JI COAL COMPANY AND SWASTIK CARRIERS
 Description of Document : Article 5 Agreement or Memorandum of an agreement
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : GHAZIABAD NAGAR NIGAM
 Second Party : SHREE JI COAL COMPANY AND SWASTIK CARRIERS
 Stamp Duty Paid By : SHREE JI COAL COMPANY AND SWASTIK CARRIERS
 Stamp Duty Amount (Rs.) : 100
 (One Hundred only)

सत्यमेव जयते



Please write or type below this line

This Agreement is made on this 20.02.2025 at Ghaziabad, Uttar Pradesh, India

BETWEEN

Municipal Health Officer having its registered office at Navyug Market, Ghaziabad, Uttar Pradesh (hereinafter referred to as the "Procuring Entity" which expression shall, where the context so admits, be deemed to include his successors in office and assigns, of the one part;

AND

Shree Ji Coal Company (JV), (hereinafter referred to as the "Contractor") having its registered office at 169, Old Panchwati Colony, Ghaziabad, Uttar Pradesh - 201001 which expression shall, where the context so admits, be deemed to include its successors, executors, administrators, of the other part. FDR deposited bearing no. 140213627834/1 dated 18.02.2025 amounting one crore.

WHEREAS the Procuring Entity desires that the Works known as Handling, Storage, Processing and Scientific Disposal of Municipal Solid Waste (MSW), comprising of Municipal Solid Waste as per Solid Waste Management Rules, 2016 generated within area falling under the jurisdiction of Ghaziabad Nagar Nigam (GNN) for a period of 05 years or till the commencement of Waste to Energy Plant proposed at Galand, whichever is earlier.

महानगर स्वास्थ्य अधिकारी

Statutory Agent महानगर नगर निगम

1. The authenticity of the Stamp certificate should be verified at www.ejilestamp.com or using e-Stamp Mobile App of Sack Printing. Any discrepancy in the terms of the Certificate and as available on the website / Mobile App renders it invalid.
2. The cost of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

The Procuring Entity and the Contractor agree as follows:

1. In this agreement, words and expressions shall have the same meaning as are respectively assigned to them in the Contract documents referred to;
2. The following documents shall be deemed to form and be read and constructed as part of this Agreement.
 - a) The Letter of Award for Handling Processing and disposal of Municipal Solid Waste (MSW) received at site from the jurisdiction of Ghazalabad Nagar Nigam.
 - b) Tender inviting documents including EoI, Corrigendum if any etc.

Scope of Work:

Handling, Storage, Processing and Scientific Disposal of Municipal Solid Waste (MSW), comprising of Municipal Solid Waste as per Solid Waste Management Rules, 2016 generated within area falling under the jurisdiction of Ghazalabad Nagar Nigam (GNN) for a period of 05 years or till the commencement of Waste to Energy Plant proposed at Galand, whichever is earlier.

In consideration of the payments to be made by the Procuring Entity to the Contractor, the contractor hereby covenants with the Procuring Entity to execute the Works mentioned below as per the provisions of the Contract:

1. Develop, Operate and Maintain the required infrastructure for Handling, Processing and Disposal of MSW as per latest SWM Rules 2016 & amendments & as per as CPCB guidelines.
2. The implementation of Solid Waste Management Rules 2016 and all other applicable laws and NOCs from all the departments' i.e. Hon'ble NGT, Pollution Control Board etc. within its territorial area.
3. GNN shall arrange to transport only the MSW waste till the identified processing site. The MSW waste should not contain C&D waste, drain silt waste, horticulture waste, biomedical waste, hazardous waste or any prohibited waste as per SWM Rules 2016. However, in case of any C&D Waste/Drain silt is found in the vehicles transporting the waste, it shall be stored separately by the concessioner and the same information will be shared with GNN and C&T Operator on the same day.
4. Provide adequate plant and machinery in advance for the processing of solid waste, including mobile equipment of suitable capacity.
5. Processing and Disposal of MSW by adopting appropriate technologies as per applicable law.
6. Concessioner should have its own/lease land on their name or registered agreement for lease from the landowner (Minimum 8-10 acre, expandable up to 50 acre) for unloading and handling of the MSW and its processing shall be in scope of the concessioner. The land should have access road to the site.
CTE have to apply after the award of the project & after that CTO must be taken within minimum time. All the clearance from CPCB/UPPCB has to take by the concessioner from the concern department. Land within 15-20 KM from GNN Head Office will be preferred.
7. Setting up of at least one automated weighbridge at the site for regular measurement of incoming MSW and outgoing processed waste material. Two will be preferred (one for incoming & one for outgoing).


 10/05/2017



8. Boundary wall/Temporary shed or any infrastructure as required by the concessioner for processing of MSW shall be in scope of the concessioner.
9. Development, construction, and operation & maintenance of the MSW processing facility of minimum 1800-2000 TPD or higher for MSW quantity as received from GNN. The MSW Quantity can be more than 1500-1600 TPD (seasonal variation & other factors) as well so the concessioner has to ensure adequate infrastructure to ensure entire MSW processing in time bound manner.
10. The concessioner shall provide an Automated Weighbridge along with CCTV camera that can be connected to the mobile application facilitated by GNN, for real time monitoring.
11. The MSW waste will be stored for each day separately for 30-45 days. Post the decomposition of waste in 45 days, it shall be processed. Windrows technique or any other technique approved by CPCB/SPCD. Leachate management shall be responsibility of vendor & technique for Leachate management shall be as per CPCB guidelines.
12. Unloading of waste shall be facilitated 12x7 for all days & beyond this if required.
13. During the rainy days, MSW received at the plant shall be stored and can be processed by the concessioner post the rainy season is over. The concessioner shall ensure that any backlog MSW stored due to rainy season is cleared within 3-4 months post the rainy season.
14. The processed waste shall be sent for further disposal as per SWM 2016 rules by the concessioner at its own cost.
15. The RDF shall be sent either for co-processing or waste to energy plant for scientific disposal at the own cost of the concessioner.
16. The concessioner shall have no right to claim the EPR under this agreement as GNN has separate arrangement for the same.
17. GNN shall not provide any electricity or facility for the processing plant. The entire responsibility for infrastructure development at the processing plant and its operation & management shall be of the concessioner.
18. Any MSW generated within the GNN jurisdiction area by other government or local bodies like GDA, Awas Vikas or any Bulk Waste Generator like Airport authority, railways, malls, societies etc. can be received after the prior approval from MC GNN. SOP for this will be issued after the LOI.
19. Till the time the concessioner identifies and makes the processing site operational it will setup the mobile machinery at the current site of GNN to process the existing waste, if required.
20. If the work found to be satisfactory & time bound, previous accumulated SW, disposal work at present site will be given if required, after the MC sir approval.
21. As land availability for SWM is a big constraint so the MC GNN at its own discretion may award the tender to two successful qualified concessioners at L1 rate. The MSW quantity allocation will be decided by Municipal Commissioner, GNN. In such case the processing plant capacity of each concessioner shall be app. 800-1200 TPD.
22. The Concessioner will ensure all the design, drawing, SOP manual & specification (as per standard)
23. The price escalation will be 06-08% annually and the decision shall be finalized by Municipal Commissioner, GNN.
24. The concessionaire shall maintain and submit electronic reports of all records, using software and formats approved by GNN, on a monthly basis. All records shall be available

- to GNN at reasonable times and places throughout the term of any contract resulting from this EoI and for a period of minimum two (02) years after the project closure.
25. Suitable fire fighting arrangement shall be made as per prevailing norms and standards laid down by the Govt. Existing fire hydrant facility shall be maintained by the concessioner.
26. The Contractor shall comply with all the provisions of the laws regarding deployment of labour under the contract. It shall be the liability and responsibility of the Contractor to implement the provisions of Acts; the Contract Labour (Regulation and Abolition) Act, 1970, the Minimum Wages Act, 1948 and the Workmen's Compensation Act, 1923.
27. Penalty imposed by any agency for non-compliance of MSW 2016 & CPCB rules shall be borne by the concessioner.

Payment Terms:

1. Payment shall be made in full (100%) upon successful processing of waste and disposal of screened fractions in strict compliance with the Solid Waste Management Rules, 2016.
2. The Contractor shall be paid a tipping fee of Rs 555/- (Five Hundred Fifty-Five Only) per ton of MSW received at site for handling, storage, segregation, processing and scientific disposal of incoming MSW at the processing site on a fortnightly basis post submission of the bill, with other required supportive documents.
3. The concessioner shall be paid 70% payment of each bill on running account basis within 3 days of bill submission while balance 30% shall be paid post approval of the bill within 10 days of bill submission.
4. The concessioner shall raise the bill only after the processing of MSW has been completed at site for the said bill period.

Penalty for Delay, Non-Compliance:

Sr. No	Penalty Description	Penalty Amount
1	Non-Compliance to, SWM Rules 2016 and other Environmental Standards notified by regulatory authorities or as specified in the Contract.	Rs. 5,000/-Per Incidence/Per Day

Permits and Clearances:

Permits and clearance shall be obtained as per Applicable Law which includes but not limited to The Environment Protection Act 1986, The Air (Prevention and Control) Pollution Act 1981 and Water (Prevention and Control) Pollution Act 1974 as amended from time to time.

The projects relating to Municipal Solid Waste may require clearances and GNN shall responsibly assist the contractor in processing the clearance required for the project. As part of this tender, GNN has authorized the Contractor to operate the MSW facility as a MRF where the waste shall be segregated manually and mechanically into dry and wet fractions. The disposal of the dry waste shall be done by the Contractor at the waste to energy plant or pollution approved facility only.

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नगर कार्यलय इन्जिनरी
महानगरपालिका नगर विभाग



UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :02/04/2025 To 01/04/2030

Category : RED

Application Id : 30534383

Ref No. -

Dated:- 05/04/2025

233519/UPPCB/Ghaziabad(UPPCBRO)/CTE/GHAZIABAD/2025

To ,

Shri SHUBHAM GOEL

M/s SHREE JI COAL COMPANY

Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad (U.P.),GHAZIABAD,
GHAZIABAD

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 30534383 dated - 20/02/2025. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Municipal Solid Waste (M.S.W.)	Metric Tonnes/Day	900

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
RDF - 400 TPD	00
Bio Compost- 100 TPD	

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
Inert - 400 TPD	Metric Tonnes/Day	400.0	400.0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Ground Water (within premises)	Borewell	22.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	2.0
Industrial	20.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Others	0.0	Used In D.G. Set of Cap. 62.5 KVA & 15 KVA (RECD OR Dual Fuel System)

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
- For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 01/04/2030 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

Specific Conditions:

1. THIS CTE IS VALID ONLY FOR Establishment New Unit of Common Municipal Solid Waste Facility (CMSWF) for the proposed production of Bio Compost- 100 TPD, RDF (Refused Derived Fuel)- 400 TPD and Inert- 400 TPD by using proposed Raw Material as Municipal Solid Waste from Ghaziabad Nagar Nigam- 900 TPD
2. In case of any change in production capacity/ process/raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
3. Unit must submit proposal for plastic waste disposal and its EPR within 15 days to the Board.
4. Unit shall submit Effluent/Emission monitoring report of the STP and stack of Air Polluting Sources and Ambient Air Monitoring of the premises done by MoEF&CC and UPPCB approved laboratory within 01 Month and on Quarterly basis to the Board by LIMS Portal.
5. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM.
6. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
7. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
8. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions issued time to time regarding use of cleaner fuel.
9. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) directions regarding DG sets.
10. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above-mentioned conditions or any public complaint the CTE shall be withdrawn.
11. Project shall install anti-smog guns and PTZ camera at site and ensure registration on dustapp.upecp.in for self-declaration of dust control audit.
12. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 75 regarding GRAP.
13. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 76 and 77 regarding regulation of DG sets.
14. In the case of usage of ground water, the Project Proponent must obtain NOC from UPGWD within one month from the date of issue of CTE, unless falling in exempted category as per MoJS Guidelines dated 24.09.2020 and amendments dated 29.03.2023 thereto.
15. Project shall ensure the compliance of Environment standards as per Environment (protection) Act 1986. Maximum quantity of treated water shall be used in gardening /flushing. The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit will follow the CPCB Guidelines for Utilization of Treated Effluent in Irrigation available in the CPCB web portal.
16. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
17. The industry shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for the disposal of hazardous waste.
18. This Consent to Establish (CTE) order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
19. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
20. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
21. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process. No Treated water shall be discharge outside the factory premises in any circumstances.
22. Industry shall install at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of STP and its URL and password shall be provided to the UPPCB Control room.

at the outlet of STP and its URL and password shall be provided to the UPPCB Control room.

23. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

24. Industry shall install and maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on STP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.

25. Industry shall comply the order passed by Hon'ble NGT time to time.

26. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/ compliance report should be sent to the Board within One month.

27. Industry shall dispose the hazardous waste through authorized recyclers/TSDF.

28. Industry shall not use furnace oil/pet coke as a fuel.

29. Industry shall ensure proper disposal of boiler ash.

30. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.

31. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

32. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

33. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.

34. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

35. The Unit shall submit Bank guarantee of Rs. 1,00,000/- (Rs. One Lacs Only) for establishment of Miyawaki Forest as per the GO No. 1011/81-7-2021-09(writ)/2016, dated-13.10.2021 of Department of Environment, Forest and Climate Change within a month from the date of issue of this order with the proposal for proposed plantation.

36. A Bank Guarantee of Rs. 1,10,000/- (Rs. One Lakh Ten Thousand Only) shall be submitted within 15 days including the conditions mentioned at serial no.1 to 34 which will be valid for SIX YEAR otherwise this consent to establish shall be deemed to be withdrawn.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 05/05/2025 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

ANAND KUMAR ANAND ANAND KUMAR
'30'05+ 17:51:04 2025.04.05 ANAND
Chief Environmental Officer (Incharge), Circle 1

Dated:- 05/04/2025

Copy To -

Regional Officer, U.P. Pollution Control Board, Ghaziabad to ensure the compliance of the conditions imposed in the certificate.

ANAND KUMAR ANAND ANAND KUMAR
'30'05+, 17:51:26 2025.04.05 ANAND
Chief Environmental Officer (Incharge), Circle 1



मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : BLUE

Application Id : 33778175

250660/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2025

Date: 13/11/2025

To,

M/s

SHREE JI COAL COMPANY

Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad (U.P.),GHAZIABAD,

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **SHREE JI COAL COMPANY** located at **Khasra No. - 181, Village - Muhiddinpur, Dabarsi, Ghaziabad (U.P.),GHAZIABAD,** subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SHREE JI COAL COMPANY** granted for the period from **13/11/2025 to 31/12/2029** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	COMMON MUNICIPAL SOLID WASTE FACILITY (CMSWF)	-	Metric Tonnes/Month
2	BIO COMPOST	100 MT/DAY	Metric Tonnes/Day
3	RDF	400 MT/DAY	Metric Tonnes/Day
4	INERT	400 MT/DAY	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.60 KLD THROUGH SEPTIC TANK	Septic Tank	SEPTIC TANK/SOAK PIT
Industrial	15.0 KLD THROUGH ETP	ETP	TREATED WATER THROUGH ETP

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	AS PER E(P) ACT, 1986 AS AMENDED
2	BOD	AS PER E(P) ACT, 1986 AS AMENDED
3	COD	AS PER E(P) ACT, 1986 AS AMENDED
4	TSS	AS PER E(P) ACT, 1986 AS AMENDED
5	OIL AND GREASE	AS PER E(P) ACT, 1986 AS AMENDED

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	1 X 15 KVA DG Set	HSD/PNG (Only Approved Fuel is Permitted as per CAQM Direction)	STACK NO. 02	Sulphur Dioxide	0.70 Meter Above Stack Height From Roof Level
2	1 X 62.5 KVA DG Set	HSD/PNG (Only Approved Fuel is Permitted as per CAQM Direction)	STACK NO. 01	Sulphur Dioxide	1.6 Meter Above Stack Height From Roof Level

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	STACK NO. 01, 02	Sulphur Dioxide	AS PER E(P) ACT, 1986 AS AMENDED

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s SHREE JI COAL COMPANY. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 5.1 IN SCHEDULE I (USED OR SPENT OIL)	THROUGH TSDF/AUTHORIZED RECYCLER	0.012 KL/ANNUM
2	CATEGORY 33.2 IN SCHEDULE I (CONTAMINATED COTTON RAGS OR OTHER CLEANING MATERIALS)	THROUGH TSDF	0.66 MT/ANNUM
3	CATEGORY 35.3 IN SCHEDULE I (CHEMICAL SLUDGE FROM WASTE WATER TREATMENT/ETP SLUDGE/LEACHATE)	THROUGH TSDF	33 MT/ANNUM

The authorization shall be in force and shall be valid upto 31/12/2029. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
- (xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
- (xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand

Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CCA is valid only for COMMON MUNICIPAL SOLID WASTE FACILITY (CMSWF) BIO COMPOST- 100 MT/DAY, RDF- 400 MT/DAY, INERT- 400 MT/DAY BY USING RAW MATERIAL AS MUNICIPAL SOLID WASTE (M.S.W.)- 900 MT/DAY.
2. The PP will have to ensure permission from the UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken. Prior to abstraction of ground water, project shall obtain a No Objection Certificate from U.P. Ground Water Authority for abstraction of ground water and project shall provide the NOC of UPGWD for extracting ground water within 01 month, failing which consent shall be deemed automatically cancelled.
3. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as

amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

4. The Unit shall dispose the hazardous waste through authorized recyclers/TSDf and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.

5. The Unit should be operated in such a way so that there is no adverse impact on public and environment.

6. Every time a vehicle is unloaded, the vehicle and empty waste containers shall be washed properly and disinfected. Washing can be carried out in an open area but on an impermeable surface and liquid effluent so generated shall be conveyed and treated in an effluent treatment plant. The impermeable area shall be of appropriate size so as to avoid spillage of liquid during washing.

7. Vehicles connected with a provision of GPS as per MSW Rules and Vehicle-wise route chart for collection, transportation.

8. Records on day-to-day basis (as per the format given MSW Waste Rules) shall be maintained with respect to the waste collection date, name of the unit with bar code etc.

9. Log book to be maintained for operating the incinerator/plasma pyrolysis as well as the autoclave as per the formats given.

10. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.

11. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.

12. The industry should be operated in such a manner that it does not adversely affect the environment.

13. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

14. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less.

15. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.

16. The Unit shall submit the point wise compliance report duly verified by the officers of Regional Office of the conditions imposed in the CTO issued by the Board and the audited balance sheet for the current year within a month failing which consent would be deemed void and will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.

17. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

18. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

19. Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

20. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.

21. A good house-keeping shall be maintained both within the factory and in the premises. All hoods, pipes,

valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.

22. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.

23. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

24. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).

25. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.

26. Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.

27. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

28. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.

29. Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.

30. For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.

31. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URLhttp://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

32. The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.

33. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

34. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

35. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

36. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

37. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

38. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board.

Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

39. The authorized person shall not receive, collect, or store any hazardous waste from any
40. Unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
41. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
42. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
43. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
44. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
45. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
46. It is the mandatory duty of the authorized person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
47. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
48. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
49. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
50. Ground water monitoring report of premises shall be submitted within one month.
51. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
52. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.

ANAND KUMAR ANAND ANAND KUMAR
 15:30:10 2025.12.06
 Chief Environmental Officer (Incharge), Circle-1

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad to ensure the compliance of the conditions imposed in the certificate.

ANAND KUMAR ANAND ANAND KUMAR
 15:30:39 2025.12.06
 ANAND



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्थाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 29974095

231120/UPPCB/Meerut(UPPCBRO)/CTO/both/MEERUT/2025

Date: 26/02/2025

To,

M/s JANKI NEWSPRINT PRIVATE LIMITED

PANCHLI BAGHPAT ROAD, MEERUT-250002, MEERUT, 250002

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974" and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 29974095

Date :- 2025-01-23

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to M/s JANKI NEWSPRINT PRIVATE LIMITED located at PANCHLI BAGHPAT ROAD, MEERUT-250002, MEERUT, 250002 subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions: -

- 1.1 This CCA is granted for the period upto 2029-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
- 1.2 This CCA is granted for the period upto 2029-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) :	Name of Final Products & By-products with quantity per month	
1	WASTE PAPER 440 TPD	Kraft Paper 350 TPD	Kraft Paper 350 TPD

3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	
1	KRAFT PAPER-350 TPD by using WASTE PAPER 440 TPD as raw material and 07 MW Co-generation	KRAFT PAPER-350 TPD by using WASTE PAPER 440 TPD as raw material and 07 MW Co-generation	KRAFT PAPER-350 TPD by using WASTE PAPER 440 TPD as raw material and 07 MW Co-generation	KRAFT PAPER-350 TPD by using WASTE PAPER 440 TPD as raw material and 07 MW Co-generation

(Signature)
Director

PRAVEEN KUMAR
Digitally signed by PRAVEEN KUMAR
Date: 2025.04.01 15:19:10 +05'30'

- i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity 2029-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

S.No	Source of fresh water	Declaration	Permitted
		Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

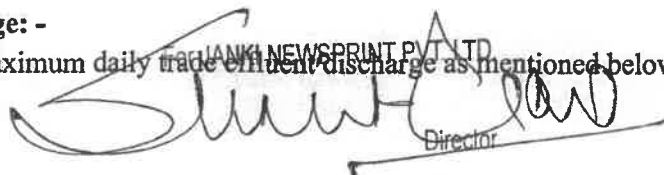
8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m ³ / t paper With Power Boiler < 5 m ³ / t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m³/day and m³/t paper) duly signed daily by authorized signatory/competent authority.
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:


 Director

S.No	CCA is valid for	Declared by the unit	Permitted
1	ZLD	ZLD	ZLD

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

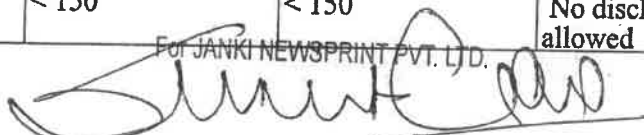
Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

- i Unit shall recycle all the treated effluent in the industrial process only.
 - ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
 - iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
 - iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
 - v Unit shall conduct the water audit and submit the same to SPCB
 - vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
 - vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.
4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
 5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed

For JANKI NEWSPRINT PVT. LTD.


Director

AOX, mg/l	≤ 8	-	-	No discharge is allowed
SAR	≤ 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
 7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
 8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
 9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
 10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
 11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
 12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
 13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
 14. **For Wood based/Agro based paper mill:**
 - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
 - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
 - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
 15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
 16. The unit shall set up an Environment Management Cell within unit as per the Charter.
 17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
 18. All flowmeter should be calibrated annually from recognized institutions/vendor.
 19. The unit shall prepare material balance and water balance report annually.
 20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
 21. The unit shall get its ETP performance evaluated by a third party annually.
 22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.
- C. Domestic effluent/Sewage treatment and discharge: -**
1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Details	Permitted
1.	Maximum daily discharge of sewage.	5
2.	Treatment facility	STP
3.	Discharge point	

* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

Director

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard
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3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
- b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
- c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
- d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
- e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
- f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
- g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
- h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

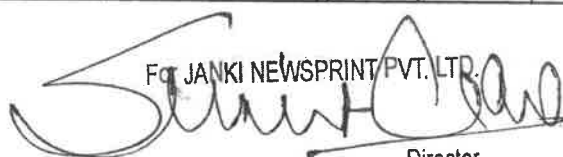
7. Environmental management system

- i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
- ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

- i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
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 For JANKI NEWSPRINT PVT. LTD.
 Director

1	55 TPH Boiler	RDF- 600 MTD, BIOMASS- 200 MTD, LOW SULPHUR COAL-250 MTD	48 meter from GL Common Stack	SNCR, Calcium Dosing System, Activated Carbon Filter, Bag filter and ELECTROSTATI C PRECIPITATOR (ESP)	As per CAQM Directions
2	30 TPH Boiler	RDF- 600 MTD, BIOMASS- 200 MTD, LOW SULPHUR COAL-250 MTD	48 meter from GL Common Stack	SNCR, Calcium Dosing System, Activated Carbon Filter, Bag filter and ELECTROSTATI C PRECIPITATOR (ESP)	As per CAQM Directions

- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -

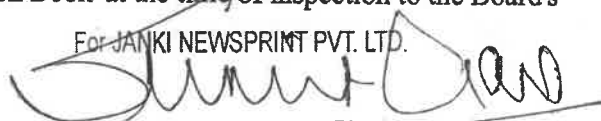
For JANKI NEWSPRINT PVT. LTD.



Director

- (i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
- (ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.
- (iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated. The copy of this guideline is available at URL <http://www...>
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.

For JANKI NEWSPRINT PVT. LTD.

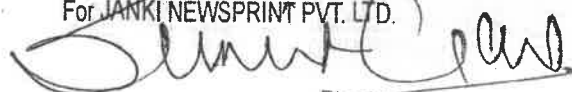

Director

27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

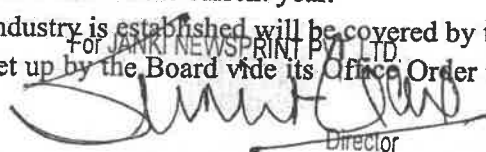
1. This CTO is valid only for the production capacity of KRAFT PAPER-350 TPD by using WASTE PAPER 440 TPD as raw material and 07 MW Co-generation power plant earlier issued CTO vide ref. 170489/UPPCB/Meerut(UPPCBRO)/CTO/both/MEERUT/2022 Date: 14/12/2022 is hereby null and void.
2. Unit shall remove 24 TPH boiler from the premises and submit the compliance to the Board within 01 month from the date of issue of this CTO.
3. The industry shall comply with the conditions of NOC issued to unit from the UPGWD for abstraction of ground water.
4. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.
5. This consent is valid only for Zero Liquid Discharge (ZLD). No effluent is allowed to discharge outside the factory premises.
6. Industry shall submit Analysis/Emission report from MOEF&CC or UPPCB approved lab within a month after operation of the unit and on quarterly basis to the Board.
7. Unit shall submit the compliance of the conditions of CTE issued to unit vide Boards letter dated-15.12.2024 and point wise compliance of the CTO within one month to the Board and on Quarterly basis.
8. The unit will not use agro based raw materials in the production process.
9. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
10. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
11. Industry shall maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server.
12. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process/irrigation.
13. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x7 basis.
14. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
15. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
16. Unit has installed 55 TPH Boiler with SNCR, Calcium Dosing System, Activated Carbon Filter, Bag filter and ELECTROSTATIC PRECIPITATOR (ESP) and 30 TPH new boiler with SNCR, Calcium Dosing System, Activated Carbon Filter, Bag filter and ELECTROSTATIC PRECIPITATOR (ESP) both boilers is attached with common stack of 48 meter from GL. Fuel for Boilers is RDF- 600 MTD, BIOMASS- 200 MTD, LOW SULPHUR COAL-250 MTD.. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
17. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
18. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within the norms as per CAQM direction.

For JANKI NEWSPRINT PVT. LTD.



Director

19. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 65 and other direction issued time to time regarding use of cleaner fuel.
20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction regarding DG sets.
21. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards as applicable.
22. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.
23. Industry shall submit stack/ambient air quality monitoring report from Boards Laboratory, after starting the production within one month and on quality basis from a certified / approved laboratory under E.P. Act 1986 to the Board.
24. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
25. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
26. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
27. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
28. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
29. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
30. Industry shall submit analysis reports from a certified / approved laboratory under E.P. Act 1986 within a month and on quarterly basis to the Board.
31. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.
32. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
33. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
34. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
35. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
36. Industry shall comply with various Waste Management Rules as notified by MoEF &CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.
37. The unit shall submit the audited balance sheet for the current year.
38. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02

FOR JANKI NEWS PAPER LTD.

 Director

PRAVEEN KUMAR
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dt. 16/02/2018.

Copy to:

Regional Officer, UPPCB, Meerut.

For JANKI NEWSPRINT PVT. LTD

Director

**Environmental Engineer
Incharge Circle-3**

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PRAVEEN KUMAR
KUMAR Date: 2025.04.01
15:19:35 +05'30'

**Environmental Engineer
Incharge Circle-3**



Uttar Pradesh Pollution Control Board
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

211202/UPPCB/Circle3(UPPCBHO)/CTO/both/SHAMLI/2024

Date: 13/06/2024

To,

M/sMARUTI PAPERS PVT LTD

VILL - SIKKA, SHAMLI, U.P, 247776

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 26463120

Date :- 2024-05-25

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to **M/s MARUTI PAPERS PVT LTD** located at **VILL - SIKKA, SHAMLI, U.P, 247776** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions: -

- 1.1 This CCA is granted for the period upto 2026-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
- 1.2 This CCA is granted for the period upto 2026-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper)	Name of Final Products & By-products with quantity per month	
1	Waste Paper 600 MTD	Craft paper 500 MTD and 8 MW Captive Power Plant	Craft paper 500 MTD and 8 MW Captive Power Plant

3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	
1	Waste paper to Craft paper	Craft paper 500 MTD and 8 MW Captive Power Plant	Craft paper 500 MTD and 8 MW Captive Power Plant	Craft paper 500 MTD and 8 MW Captive Power Plant

- i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.

ATULESH YADAV
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1	50 TPH Boiler	Multifuel (Low sulphur- 205 MT/Day, Biomass fuel 25 MT/Day, RDF based fuel (waste to energy) 150 MT/day)	60 meter from GL	as Pulse Jet Dry Scrubber with 4 stage ESP	As per CAQM standards
2	140 KVA DG set	PNG/DIESEL (ONLY APPROVED FUEL BE PERMITTED AS PER CAQM DIRECTION)	AS PER E(P) RULES, 1986	ACCOUSTIC ENCLOSURE	As per CAQM standards

- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devises and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
 - (i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

196720/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023

Date: 14/12/2023

To,

M/s SILVERTON PULP AND PAPERS PRIVATE LIMITED

9th KM, Bhopa Road, Muzaffarnagar, MUZAFFAR NAGAR, 251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act., 1974" and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 23543743

Date :- 2023-11-23

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to **M/s SILVERTON PULP AND PAPERS PRIVATE LIMITED** located at **9th KM, Bhopa Road, Muzaffarnagar, MUZAFFAR NAGAR, 251001** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions:

- 1.1 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
- 1.2 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper)	Name of Final Products & By-products with quantity per month	
1	WASTE PAPER/IMPORTED WASTE PAPER/VIRGIN PULP - 375 MT/DAY	KRAFT PAPER- 300 MT/DAY, 40 TPH BOILER, 5 MW TURBINE	KRAFT PAPER- 300 MT/DAY, 40 TPH BOILER, 5 MW TURBINE

3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

PRADEEP SHARMA

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1	KRAFT PAPER- 300 MT/DAY BY USING RAW MATERIAL WASTE PAPER/IMPORTED WASTE PAPER/VIRGIN PULP- 375 MT/DAY, 40 TPH BOILER, 5 MW TURBINE	KRAFT PAPER- 300 MT/DAY BY USING RAW MATERIAL WASTE PAPER/IMPORTED WASTE PAPER/VIRGIN PULP- 375 MT/DAY, 40 TPH BOILER, 5 MW TURBINE	KRAFT PAPER- 300 MT/DAY BY USING RAW MATERIAL WASTE PAPER/IMPORTED WASTE PAPER/VIRGIN PULP- 375 MT/DAY, 40 TPH BOILER, 5 MW TURBINE	KRAFT PAPER- 300 MT/DAY BY USING RAW MATERIAL WASTE PAPER/IMPORTED WASTE PAPER/VIRGIN PULP- 375 MT/DAY, 40 TPH BOILER, 5 MW TURBINE
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- i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity 2027-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

S.No	Source of fresh water	Declaration	Permitted
		Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m ³ / t paper With Power Boiler < 5 m ³ / t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m³/day and m³/t paper) duly signed daily by authorized signatory/competent authority.

11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	Declared by the unit	Permitted
1	1200 KLD	1200 KLD	1200 KLD

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

- i Unit shall recycle all the treated effluent in the industrial process only.
 - ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
 - iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
 - iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
 - v Unit shall conduct the water audit and submit the same to SPCB
 - vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
 - vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.
4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
 5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed

BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	–	–	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
 7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
 8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
 9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
 10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
 11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
 12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
 13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
 - 14. For Wood based/Agro based paper mill:**
 - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
 - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
 - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
 15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
 16. The unit shall set up an Environment Management Cell within unit as per the Charter.
 17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
 18. All flowmeter should be calibrated annually from recognized institutions/vendor.
 19. The unit shall prepare material balance and water balance report annually.
 20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
 21. The unit shall get its ETP performance evaluated by a third party annually.
 22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.
- C. Domestic effluent/Sewage treatment and discharge: -**

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Detailis	Permitted
1.	Maximum daily discharge of sewage	5.0
2.	Treatment facility	SEPTIC TANK
3.	Discharge point	SEPTIC TANK

- * In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard
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3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
 - Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
 - Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
 - Use of jet aerators for improved biodegradation in aeration tank and increased DO level
 - Press Washers in Pulp Washing to optimize water consumption acceptable under charter
 - Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
 - Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
 - Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Flootation) Units
7. **Environmental management system**
- Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
 - Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

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- i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	1 X 40 TPH MULTI FUEL BOILER	LOW SULPHUR COAL/RDF/AGR O FUEL- 450 MT/DAY	45 Meter Stack Height From Ground Level	Electro Static Precipitator (ESP)	AS PER CAQM DIRECTION

- ii. Operation and maintenance of APCD shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

- The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
- In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
- If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
- In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
- In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
- This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
- Compulsory documents to be submitted by the Unit: -
 - Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
 - Environment Statement in form – V of Environment (Protection) Rule, 1986.
 - Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
- The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.

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9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated. The copy of this guideline is available at URL <http://www...>
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO is valid only for the production capacity of KRAFT PAPER- 300 MT/DAY BY USING RAW MATERIAL WASTE PAPER/IMPORTED WASTE PAPER/VIRGIN PULP- 375 MT/DAY, 40 TPH

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- BOILER, 5 MW TURBINE Only at site 9TH KM, BHOPA ROAD, MUZAFFARNAGAR, U.P., PIN-251001.
2. Earlier Board has issued a CTO vide Ref No. - 128588/UPPCB/MuzaffarNagar (UPPCBRO)/CTO/air/MUZAFFARNAGAR/2021, Dated : 11/08/2021 and Ref No. - 130410/UPPCB/MuzaffarNagar(UPPCBRO)/CT O/water/MUZAFFARNAGAR/2021, Dated : 11/08/2021 is revoked
 3. The industry must comply the conditions of NOC issued to its sister unit from the UPGWD for abstraction of ground water.
 4. Industry must obtained NOC from UPGWD for abstraction of Ground Water and submit the copy to the Board within 3 months, failing which consent shall be deemed automatically cancelled.
 5. The industry must submit a proof of submission of Bank Guarantee in the Board, if not then submit the Bank Guarantee as per issued CTE to unit by the Board on 16.05.2021 at specific condition No. 19 within a month to the Board, failing which consent shall be deemed automatically cancelled.
 6. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
 7. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
 8. The unit will not use agro based raw materials in the production process.
 9. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
 10. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
 11. Industry shall maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server as per the direction of CPCB.
 12. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.
 13. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 ×7 basis.
 14. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
 15. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
 16. The industry shall operate as per norms 1 X 40 TPH MULTI FUEL BOILER installed with Electro Static Precipitator and 45 Meter Combined Stack Height From Ground Level. Fuel for 40 TPH Boiler is SULPHUR COAL/RDF/AGRO FUEL- 450 MT/DAY. Only Approved Fuel Be Permitted as Per CAQM Direction.
 17. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
 18. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice

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Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQMat point no. 65.

19. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

20. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

21. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

22. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

23. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.

24. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

25. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.

26. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.

27. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .

28. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.

29. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

30. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

31. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

32. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

33. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.

34. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

35. Industry shall dispose the hazardous waste through authorized recyclers/TSDF and obtained HWA from the Board for expanded Hazardous Waste Material within a month.

36. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

37. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

38. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court,

Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

39. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

40. The unit shall submit the audited balance sheet for the current year.

41. The industry shall establish Miyawaki forest inside the factory in sufficient area.

42. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

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Chief Environmental Officer (Circle 3)



मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



Uttar Pradesh Pollution Control Board
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : ORANGE

Application Id : 34098792

252388/UPPCB/Meerut(UPPCBRO)/CTO/both/MEERUT/2025

Date: 25/10/2025

To,

M/s

JAI NARAIN FABTECH LIMITED

**KHASRA NO - 68, VILLAGE- EKLA, GHEZA ROAD, MOHIUDDINPUR,
 MEERUT,MEERUT,**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **JAI NARAIN FABTECH LIMITED** located at **KHASRA NO - 68, VILLAGE- EKLA, GHEZA ROAD, MOHIUDDINPUR, MEERUT,MEERUT,** subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **JAI NARAIN FABTECH LIMITED** granted for the period from **25/10/2025 to 31/07/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Staple Fiber- 150 TPD	150	Metric Tonnes/Day
2	Pet Washed Flakes- 65 TPD	65	Metric Tonnes/Day
3	Processed PP Granules- 17.5 TPD	17.5	Metric Tonnes/Day
4	05 MW Captive Power Plant (Turbine)	..	none

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	08	STP	reuse in horticulture and washing purpose
Industrial	350	ETP	Drain

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	6.5-9.0
2	BOD (mg/L)	30mg/l
3	TSS (mg/L)	100mg/l
4	Fecal Coliform (MPN/100ml)	<1000

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Boiler-08 TPH	RDF/Biomass/Low Sulphur Coal	02	Particulate Matter	30 meter from ground level
2	Thermic Fluid Heater(150 0000KCAL)	RDF/Biomass/Low Sulphur Coal	01	Particulate Matter	Common Stack with stack no 01.
3	Thermic Fluid Heater(200 0000KCAL)	RDF/Biomass/Low Sulphur Coal	02	Particulate Matter	Common Stack with stack no 02

4	Boiler 32TPH(Multi Fuel Boiler) with 05MW Captive Power Plant	RDF/Biomass/Low Sulphur Coal	03	Particulate Matter	40 meter from ground level
5	Boiler-06 TPH	RDF/Biomass/Low Sulphur Coal	01	Particulate Matter	30 meter from ground level

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	80mg/Nm ³
2	02	Particulate Matter	80mg/Nm ³
3	03	Particulate Matter	80mg/Nm ³

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s JAI NARAIN FABTECH LIMITED. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	Schedule- I, Category 5.1	Through TSDF	• Used or Spent Oil- 0.18 TPA
2	Schedule- I, Category- 33.1	Through TSDF	• Empty barrels/containers/liners contaminated with hazardous chemicals /wastes- 1.0 TPA

3	Schedule- I, Category- 33.2	Through TSDF	• Contaminated cotton rags or other cleaning materials- 0.63 TPA
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The authorization shall be in force and shall be valid upto 31/07/2028. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
- (xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
- (xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and

Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid for Orange category of unit.
- 2- Ensure installation of Online Continuous Effluent Monitoring System (OCEMS) in the unit immediately and Ensure that Online Continuous Effluent Monitoring System (OCEMS) is connected to the servers of

Uttar Pradesh Pollution Control Board and Central Pollution Control Board.

3. Use of prohibited fuels in the NCR shall not be allowed.

4. Unit shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016. as applicable.

5. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board, Uttar Pradesh Pollution Control Board and CAQM & AA for Protection and safeguard of environment from time to time.

6-Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

7-Under the Noise Pollution(Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70dB(A)

8- In case of any closure direction issued from CAQM & AA this consent will be valid only after termination of closure order.

9-The industry shall adhere to general conditions of Water/Air Acts and compliance of Environment Standards as per Environment (Protection) Act 1986.

10- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P. Rules 1986.

11-The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.

12- The unit shall obtain prior CTE in the event of any addition of new emission generation sources such as Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section 21/22 of air Act 1981 (as amended respectively).

13-Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue this permission.

14- Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.

15-Concealing the factual data or submission of false information/fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control acts.

16-This consent is valid only for products and quantity mentioned above. Unit shall obtain prior approval before making any modification in product/process/discharge/plant machinery failing which consent would be deemed void.

17-Extraction of ground water through any mechanism like bore well etc. is not allowed without prior Registration/Permission from UP Ground Water Department (UPGWD).

18- In case of usage of ground water, the Project Proponent must obtain NOC from CGWA within one month from the date of issue of CTE/CTO/CCA, unless falling in exempted category as per MoJS Guidelines dated 24.09.2020 and amendments dated 29.03.2023 thereto.

19- Unit should apply <http://dustapp.upecp.in/> for dust control and should install low cost sensors and PTZ camera on the site providing connectivity to regional office, UPPCB. (This condition applies only for any construction plot area >500sq meter).

20-Emission standards for particulate matter (PM) emissions (<80 mg/Nm³) for the biomass fuelled boilers/thermo pack should comply as per direction no. 62 dt. 17.03.2022 of Commission for Air Quality Management in National Capital Region and Adjoining Areas (CAQM&AA). The link of order is

<https://caqm.nic.in//admnis/admin/showimg.aspx?ID=10755>. The unit is also directed to aim for achieving stricter norms of PM emission <50 mg/Nm³ as per the direction no. 62

21-During the course of industrial operation, compliance with the directions of the Commission for Air Quality Management (CAQM) for the National Capital Region and adjoining areas shall be ensured, and the provisions of GRAP, as applicable from time to time, shall also be complied with.

22-Purified industrial effluent from the industry should be reused for washing bottles, scrap, etc., and the remaining effluent (maximum 350 kilolitres/day) should be disposed of into the drain. Permission should be obtained from the concerned department for disposal into the drain. Purified domestic effluent should be fully utilized for horticulture, floor washing, and flushing.

23-Application for analysis of treated effluent on payment method should be made every quarter on LIMS portal.

24-Disposal of bottom ash, fly ash and gypsum generated in the unit should be ensured as per the instructions/charter issued by CPCB and details should be submitted quarterly.

25-Registration should be made on the Central Pollution Control Board's ash portal, and the ash generated at the unit should be disposed of through the cement plant. Information regarding this should be provided to this office.

26-Transportation of RDF and coal should be done only through fully covered vehicles. This CTO permit can be revoked if a violation is found.

27-CPCB should ensure compliance with the new protocol of OCEMS prescribed in effluent and emission and inform immediately.

28-It should be ensured that registration is done on the EPR portal created by CPCB.

29-Ensure that at least 20 per cent biomass is used as fuel at any given time.

30-The industry is covered under Orange category, hence air emission monitoring and effluent analysis should be done within every 06 months of operation.

31-The proposed APCS should adopt best available technology as required to achieve particulate matter reduction by the unit.

32-As per the proposal attached to the unit, a STP of 10 KL/day capacity should be installed and the office should be informed within 3 months.

33-Register on the National Hazardous Waste Tracking System portal of CPCB and inform the office.

34-Total capacity of fuel used for operation of the unit will be RDF-450 TPD, Biomass-150 TPD and Low Sulphur Coal-150 TPD.

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मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 28949256

225789/UPPCB/Bijnore(UPPCBRO)/CTO/both/BIJNOR/2024

Date: 03/12/2024

To,

M/s

BINDAL PAPERS MILLS LTD

village - Changipur, Block - Noorpur, Tehsil - Chandpur, Distt -Bijnor,BIJNOR,246734

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to **BINDAL PAPERS MILLS LTD** located at **village - Changipur, Block - Noorpur, Tehsil - Chandpur, Distt -Bijnor,BIJNOR,246734**. subject to the provisions of the **Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **BINDAL PAPERS MILLS LTD** granted for the period from **03/12/2024 to 31/12/2026** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Sugar	1000	Metric Tonnes/Day
2	Rectified Spirit/ENA/Absolute Alcohol	150	Kilo Liters/Day
3	Co-generation power	15.5	Megawatt

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	30 KLD	STP	irrigation on land
Industrial	Sugar plant;Industrial effluent quantity shall be restricted to 1000 KLD and Cooling Tower blow down shall be restricted to 1000 KLD and only one outlet is allowed	ETP	irrigation on land
Industrial	Distillery plant (ZLD)	ETP	ZLD

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(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH(Sugar plant)	5.5- 8.8
2	BOD(Sugar plant)	100 mg/l (only irrigation is allowed, discharge in surface water body is not allowed)
3	TSS(Sugar plant)	100 mg/l (only irrigation is allowed, discharge in surface water body is not allowed)
4	COD(Sugar plant)	250 mg/l
5	oil& grease(Sugar Plant)	10
6	Quantity of discharge(Sugar plant)	Industrial effluent quantity shall be restricted to 1000 KLD and Cooling Tower blow down shall be restricted to 1000 KLD and only one outlet is allowed
7	For distillery plant , quantity of discharge	ZLD

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	5.5 - 9
2	BOD (mg/L)	30 mg/l
3	TSS (mg/L)	100 mg/l
4	Fecal Coliform (MPN/100ml)	1000

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

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Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	100 TPH boiler	bio mass & RDF/NRS W	01	Particulate Matter	chemical scrubbing system for neutralization of acid mixed and dioxygen gases by hydrated lime and polyactive carbon mixed powder in existing ESP system. Stack height is 72 meter from ground level
2	Slop boiler 25 TPH	Baggasse/ RDF/NRS W & Slop	02	Particulate Matter	chemical scrubbing system for neutralization of acid mixed and dioxygen gases by hydrated lime and polyactive carbon mixed powder in existing ESP system. Stack height is 72 meter from ground level
3	DG sets of 1250 KVA and 1250 KVA	Diesel	03	Particulate Matter	7 meter above from the roof of nearest building for each DG set

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	50 mg/NM3
2	02	Particulate Matter	50 mg/NM3
3	03	Particulate Matter	As per E(P) Rules 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective

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areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s BINDAL PAPERS MILLS LTD. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	Schedule I(Category5.2-waste containing oil)	TSDF/Authorized Recycler	0.5 Ton per Annum
2	Schedule I(Category5.1-used oil)	TSDF/Authorized Recycler	1.5 Ton per Annum

The authorization shall be in force and shall be valid upto 31/12/2026. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of Hazardous Waste authorization :-

- (i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.

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(xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.

(xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.

(xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.

(xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.

(xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.

(xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

5. Essential documents to be submitted by the Industry/Unit as Applicable:-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

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7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. Consent to Operate issued vide letter number 194325/UppCB/Bijnore/ (UppCBRO)/ CTO/Both/ bijnore/ 2023 dated 17.10.2023 with validity 31.12.2027 is hereby revoked.
2. This Consent to Operate is valid for operation of integrated sugar cane crushing capacity 10000 TCD and Mollasses based distillery of 150 KLD(Rectified Spirit/ENA/Absolute Alcohol) with cogeneration power 15.5 MW and use of RDF /NRSW 736 TPD as a part of fuel along with agro fuel in the boilers of 100 TPH and 25 TPH.
3. The unit shall always maintain temperature of minimum 950 degree celcius at the feed of RDF in the boiler and in case of twin chamber boiler the secondary combustion cahmber shall have a 2 second residence time.
4. The unit shall make ensure to maintain the emission level of total dioxins and furans level as per part C of schedule II of Solid Waste Management Rules 2016 i.e. 0.1 ng TEQ/Nm³.
5. Unit shall install separate Online Emission Monitoring System (OCEMS) or modify the existing OCEMS at the stack of Boiler of 80 TPH for showing the parameter of total dioxins and furans and ensure the connectivity of the boiler with the servers of CPCB and UppCB.
6. Unit shall dispose the bottom ash/ fly ash as per the guidelines of CPCB and maximum ash content shall not exceed 10 percent.
7. For sugar plant Industrial effluent quantity shall be restricted to 1000 KLD and Cooling Tower blow down shall be restricted to 1000 KLD and only one outlet is allowed in compliance of notification no G.S.R.35(E) dated 15.01.2016 of MoEF& CC.
8. Domestic effluent for the whole industry shall be 30 KLD and shall be treated in STP of 30 KLD capacity and treated domestic effluent shall be used in irrigation on land.
9. Unit shall use the treated effluent for irrigation on land of its own and land contracted from the farmers and rest shall be discharge as per norms stipulated in notification no G.S.R. 35 (E) dated 15.01.2016 of MoEF& CC.
10. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UppCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UppCB.
11. Unit shall operate and maintain the installed electromagnetic flow meter at water source and outlet of ETP with running hours and maintain the records of water extracted and treated effluent supplied to

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irrigation or discharge in drain.

12. Unit shall maintain pipe line from outlet of ETP and to the point of irrigation land.
13. Unit shall operate and maintain the installed online effluent monitoring system at the outlet of ETP and ensure the connectivity to the servers of CPCB and UPPCB.
14. Unit shall submit treated effluent monitoring report of the ETP and ground water quality of premises as well as of the irrigated area done by MoEF& CC approved laboratory in every 3 months.
15. The mechanical sludge dewatering/handling system for better management of wet sludge shall be provided by the Unit.
16. The Unit shall maintain the log-book for the generation and disposal of ETP sludge, Boiler Ash and other solid wastes.
17. The Unit shall install Condensate Polishing Unit (CPU) for high pressure boilers (105 Kg/cm²).
18. The Unit shall explore the possibility of maximum utilization of treated effluent in different process.
19. The lagoon must be properly lined to prevent leaching/ contamination of ground water.
20. Unit shall install flow meters at Mill Fibrizer, Mescuite cooling and RO reject and submit the compliance with authentic data and records thereof.
21. Unit shall provide Hazardous tank in the Boiling house.
22. Unit shall provide lagoon (for storage of treated effluent) properly lined to prevent leaching/ contamination of ground water.
23. For distillery plant Spent wash shall be concentrated in MEE's and concentrated spent wash shall be incinerated through slop boiler of 25 TPH and bio composting is not allowed. The spent lease is treated in condensate polishing unit (CPU) consisting of equalization tank, DMF, RO plant etc. Distillery unit is based on ZLD
24. Unit Shall restrict lined storage capacity to 07 days of spent wash generation.
25. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act,1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
26. Unit must strictly maintain zero liquid discharge of effluent outside premises into drain/river/water body and on land.
27. Unit shall operate and maintain mass flow meter at inlet and outlet of MEE and web camera and shall ensure on line connectivity of flow meter and web camera with server of CPCB and UPPCB.
28. The APCS of 100 TPH bio mass based boiler for the use of RDF/NRSW as fuel shall always be equipped with chemical scrubbing system for neutralization of acid mixed and dioxygen gases by hydrated lime and polyactive carbon mixed powder in existing ESP system. Stack height is 72 meter from ground level, also OCEMS installed at the stack shall always be connected with the servers of CPCB and UPPCB.
29. The APCS of 25 TPH slop fired boiler for the use of RDF/NRSW as fuel shall always be equipped with chemical scrubbing system for neutralization of acid mixed and dioxygen gases by hydrated lime and polyactive carbon mixed powder in existing ESP system. Stack height is 72 meter from ground level, also OCEMS installed at the stack shall always be connected with the servers of CPCB and UPPCB.
30. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
31. Process effluent / any waste water shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.
32. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
33. Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary

Movement)Rules 2016 and shall obtain authorization for disposal of hazardous waste.

34. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.

35. Unit shall submit ground water quality monitoring report done by MoEF& CC approved laboratory within 3 months.

36. Unit shall ensure that ambient air quality of nearby areas is not adversely affected due to operation and emissions of the unit.

37. Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.

38. Unit shall submit the ambient air quality report and stack report of the air pollution sources from laboratory authorized from MOEF & CC on quarterly basis.

39. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy seasons by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

40. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

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Chief Environment Officer

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Copy to:

Regional Officer Bijnore to ensure the compliance of the conditions imposed in the consent order.

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Chief Environment Officer

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मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है । वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें । इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई -- वेस्ट रीसाइकलर को दें । प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है । वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं । उपयोग में न होने पर बिजली उपकरणों को बंद करें । स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है ।



Uttar Pradesh Pollution Control Board
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 32779798

244822/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2025

Date: 07/09/2025

To,

M/sASHOKA PULP AND PAPER PVT LTD

**PLOT NO 11, SITE 2 LONI ROAD INDUSTRIAL AREA, MOHAN NAGAR,
 GHAZIABAD,GHAZIABAD,201007**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 32779798

Date :- 2025-07-14

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to **M/s ASHOKA PULP AND PAPER PVT LTD** located at **PLOT NO 11, SITE 2 LONI ROAD INDUSTRIAL AREA, MOHAN NAGAR, GHAZIABAD,GHAZIABAD,201007** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions: -

- 1.1 This CCA is granted for the period upto 2026-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
- 1.2 This CCA is granted for the period upto 2026-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper)	Name of Final Products & By-products with quantity per month	
1	Waste Paper- 320 MT/Day	Kraft Paper-290 MT/Day (Permitted by the Board- 400 MT/Day), Captive Power Plant of capacity- 4.5 MW.	Kraft Paper-290 MT/Day (Permitted by the Board- 400 MT/Day), Captive Power Plant of capacity- 4.5 MW.

3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

For ASHOKA PULP & PAPER (PVT.) LTD.

 Director

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1	Kraft Paper-290 MT/Day (Permitted by the Board- 400 MT/Day) by using raw material as Waste Paper- 320 MT/Day and Captive Power Plant of capacity- 4.5 MW	Kraft Paper-290 MT/Day (Permitted by the Board- 400 MT/Day) by using raw material as Waste Paper- 320 MT/Day and Captive Power Plant of capacity- 4.5 MW	Kraft Paper-290 MT/Day (Permitted by the Board- 400 MT/Day) by using raw material as Waste Paper- 320 MT/Day and Captive Power Plant of capacity- 4.5 MW	Kraft Paper-290 MT/Day (Permitted by the Board- 400 MT/Day) by using raw material as Waste Paper- 320 MT/Day and Captive Power Plant of capacity- 4.5 MW
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- Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

- Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
- The unit shall obtain NOC of CGWA/SGWA (in case of use of river water, permission from irrigation department)
- Status of NOC from CGWA/SGWB: Applied/Granted
- If Granted: Number of NOC and Validity 2026-12-31
- Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
- Details of piezometer installed i.e., numbers with coordinates.
- This CCA is valid for details w.r.t fresh water as mentioned below:

S.No	Source of fresh water	Declaration	Permitted
		Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

- The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m ³ / t paper With Power Boiler < 5 m ³ / t paper

- Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
- The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m³/day and m³/t paper) duly signed daily by authorized signatory/competent authority.
- Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.

For ASHOKA PULP & PAPER (PVT.) LTD.

 Director

12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	Declared by the unit	Permitted
1	ZLD	ZLD	ZLD

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

- i Unit shall recycle all the treated effluent in the industrial process only.
 - ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
 - iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
 - iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
 - v Unit shall conduct the water audit and submit the same to SPCB
 - vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
 - vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.
4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
 5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed

For ASHOKA PULP & PAPER (PVT.) LTD.
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 Director

COD, mg/l	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	-	-	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
 7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
 8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
 9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
 10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
 11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
 12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
 13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
 14. **For Wood based/Agro based paper mill:**
 - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
 - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
 - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
 15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
 16. The unit shall set up an Environment Management Cell within unit as per the Charter.
 17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
 18. All flowmeter should be calibrated annually from recognized institutions/vendor.
 19. The unit shall prepare material balance and water balance report annually.
 20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
 21. The unit shall get its ETP performance evaluated by a third party annually.
 22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.
- C. Domestic effluent/Sewage treatment and discharge: -**
1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Details	Permitted
1.	Maximum daily discharge of sewage	4
2.	Treatment facility	SEPTIC TANK/SOAK PIT
3.	Discharge point	SEPTIC TANK/SOAK PIT

- * In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard
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3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

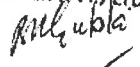
- a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
- b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
- c. Oxygen Dclignification & ECF bleaching for agro & wood based pulp and paper mills
- d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
- e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
- f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
- g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
- h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Flootation) Units

7. Environmental management system

- i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
- ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

- i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

For ASHOKA PULP & PAPER (PVT.) LTD.

 Director

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	1 X 30 TPH BOILER with Dry Scrubber (Lime and Activated Carbon Based), ESP, Alkali Scrubber	RDF- 300 MT/Day, Low Sulphur Coal- 100 MT/Day OR Low Sulphur Coal- 150 MT/Day and Agro Fule (Biomass)- 50 MT/Day	30 Meter Above Stack Height From Ground Level	Dry Scrubber (Lime and Activated Carbon Based), ESP, Alkali Scrubber	AS PER E.P. RULES, 1986 AS AMENDED

- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
 - (i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
 - (ii). Environment Statement in form - V of Environment (Protection) Rule, 1986.
 - (iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

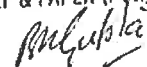
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Director

8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APC/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL <http://www...>
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

For ASHOKA PULP & PAPER (PVT.) LTD.



Director

Specific Conditions:-

1. This CTO is valid only for the production capacity of Kraft Paper-290 MT/Day (Permitted by the Board-400 MT/Day) by using raw material as Waste Paper- 320 MT/Day and Captive Power Plant of capacity- 4.5 MW.
2. Earlier Board has issued a CTO vide letter no- 225901/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2024, Date: 12/12/2024 is revoked.
3. The industry must comply the conditions of NOC issued to unit from the UPGWD for abstraction of ground water and submit the NOC.
4. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.
5. The industry shall ensure ZLD and no discharge will be permitted to discharge outside premises.
6. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
7. The unit will not use agro based raw materials in the production process.
8. The industry shall operate 1 X 30 TPH BOILER with Dry Scrubber (Lime and Activated Carbon Based), ESP, Alkali Scrubber and 30 Meter Stack Height From Ground Level, using fuel as RDF- 300 MT/Day, Low Sulphur Coal- 100 MT/Day OR Low Sulphur Coal- 150 MT/Day and Agro Fule (Biomass)- 50 MT/Day. Only approved fuel sis permitted as per CAQM direction.
9. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.
10. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.
12. The Unit should be operated in such a way so that there is no adverse impact on public and environment.
13. The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
14. The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the E.P. Rules 1986
15. Electromagnetic Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
16. The industry will have to ensure permission from the UPGWD/CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
17. The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2024 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
18. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
19. The Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
20. The Industry shall abide by orders / directions issued by Hon'ble Supreme Court, Hon'ble High Court, For ASHOKA PULP & PAPER (High Court,

BM Gupta
Director

Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.

21. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
22. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
23. The Industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
24. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
25. The Industry should be operated in such a way so that there is no adverse impact on public and environment.
26. MSW waste should be suitable segregated. A separate and isolated MSW collection centre should be provided.
27. Industry shall maintain the logbook of ETP.
28. Industry shall comply all conditions imposed board CTE dated 01.03.2023 and 12.05.2025.
29. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-65 and other direction issued time to time regarding use of cleaner fuel.
30. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55-58 regarding DG sets.
31. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
32. Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
33. For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
34. In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.
35. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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Chief Environmental Officer (Incharge), Circle 1

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad to ensure the compliance of the conditions imposed in the certificate.

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Chief Environmental Officer (Incharge), Circle 1

For ASHOKA PULP & PAPER (PVT.) LTD.
Subhla
Director



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का मन्देश



- स्वच्छता - देशभर में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबुक्स आदि का उपयोग न करें एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र में 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, थे किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइविलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा मार्बजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग विजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर विजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें |

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

For ASHOKA PULP & PAPER (PVT.) LTD.

Anshu
Director



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023

Date: 24/02/2023

To,

M/sK K DUPLEX AND PAPER MILLS PVT LTD

1048, 1088, 1089, 1090, 8.5 KM Jnsath Road, Muzaffarnagar ,MUZAFFARNAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 19563872

Date :- 2023-01-27

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to **M/s K K DUPLEX AND PAPER MILLS PVT LTD** located at **1048, 1088, 1089, 1090, 8.5 KM Jnsath Road, Muzaffarnagar ,MUZAFFARNAGAR,251001** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions: -

- 1.1 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
- 1.2 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper)	Name of Final Products & By-products with quantity per month	
1	WASTE PAPER, ROSIN, ALUM ETC.- 240 MT/DAY	KRAFT PAPER/DUPLEX BOARD- 200 MT/DAY, 22 TPH MULTI FUEL BOILER and WASTE TO ENERGY CAPTIVE POWER PLANT - 3 MW	KRAFT PAPER/DUPLEX BOARD- 200 MT/DAY, 22 TPH MULTI FUEL BOILER and WASTE TO ENERGY CAPTIVE POWER PLANT - 3 MW

3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

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1	Pulper	3	3	3
2	Hill screen	2	2	2
3	DAF Fibre recovery system	1	1	1
4	Paper machine	1	1	1

- Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

- Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
- The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
- Status of NOC from CGWA/SGWB: Applied/Granted
- If Granted: Number of NOC and Validity 2027-12-31
- Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
- Details of piezometer installed i.e., numbers with coordinates.
- This CCA is valid for details w.r.t fresh water as mentioned below:

S.No	Source of fresh water	Declaration	Permitted
1	Daily quantity of water to be abstracted	Borewells/river 435	Borewells/river 436

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

- The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m ³ / t paper With Power Boiler < 5 m ³ / t paper

- Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
- The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m³/day and m³/t paper) duly signed daily by authorized signatory/competent authority.

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11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	Declared by the unit	Permitted
1	Maximum daily discharge of trade effluent	0	0

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

- i Unit shall recycle all the treated effluent in the industrial process only.
 - ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
 - iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
 - iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
 - v Unit shall conduct the water audit and submit the same to SPCB
 - vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
 - vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.
4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
 5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed

BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	–	–	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
14. **For Wood based/Agro based paper mill:**
 - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
 - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
 - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.
22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. **Domestic effluent/Sewage treatment and discharge:**

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1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

	Declared by the unit	Permitted
Maximum daily discharge of sewage	6	6
Treatment facility	Septic Tank	Septic Tank
Discharge point	SEPTIC TANK	SEPTIC TANK

- * In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard
1	pH	AS PER E(P) RULES, 1986
2	Biological Oxygen Demand (BOD) (mg/l)	AS PER E(P) RULES, 1986
3	Total Suspended Solids (TSS) (mg/l)	AS PER E(P) RULES, 1986
4	Nitrogen-Total (mg/l)	AS PER E(P) RULES, 1986
5	Phosphate-Total (mg/l)	AS PER E(P) RULES, 1986
6	Chemical Oxygen Demand (BOD) (mg/l)	AS PER E(P) RULES, 1986
7	Faecal Coliform (MPN/100mL)	AS PER E(P) RULES, 1986

3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.
6. **Cleaner Technology & Waste Minimization Practices:**

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD
- Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
- Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
- Use of jet aerators for improved biodegradation in aeration tank and increased DO level
- Press Washers in Pulp Washing to optimize water consumption acceptable under charter
- Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc

- g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
- h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Flootation) Units

7. Environmental management system

- i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
- ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

- i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	Equipment in use standby	BIOMASS FOR 10 TPH Boiler with DUST COLLECTOR, WET SCRUBBER	30	as per EPA Rules	as per EPA Rules
2	Equipment in use standby	RDF/PLASTIC WASTE/MSW/N RSW- 300 MT/DAY FOR 22 TPH MULTI FUEL BOILER with BAG FILTER with SELECTIVE NONCATALYTIC REDUCTION TECHNOLOGY (SNCR)	30	as per EPA Rules	as per EPA Rules
3	Equipment in use standby	PNG/DIESEL FOR 1 X 250 KVA DG SETS	4	as per EPA Rules	as per EPA Rules
4	Equipment in use standby	PNG/DIESEL FOR 1 X 750 KVA DG SET	6	as per EPA Rules	as per EPA Rules

- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq	
Industrial Area	Commercial Area

Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
 - (i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
 - (ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.
 - (iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.

20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL <http://www...>
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO is valid only for the production capacity of KRAFT PAPER/DUPLEX BOARD- 200 MT/DAY BY USING WASTE PAPER, ROSIN, ALUM ETC- 240 MT/DAY as raw material and 22 TPH MULTI FUEL BOILER, WASTE TO ENERGY CAPTIVE POWER PLANT - 3 MW at site 1048, 1088, 1089, 1090, 8.5 KM JNSATH ROAD, MUZAFFARNAGAR.
2. The Earlier Board has issued a CTO vide Ref No. - 35343/UPPCB/MuzaffarNagar(UPPCBRO) /CTO/water/MUZAFFARNAGAR/2018, Dated : 28/11/2018 and Ref No. - 35357/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNA GAR/2018, Dated : 28/11/2018 is revoked.
3. The industry must comply the conditions of NOC issued to unit from the UPGWD for abstraction of ground water.
4. This consent is valid only for Zero Liquid Discharge (ZLD).No effluent is allowed to discharge outside the factory premises.
5. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.
6. Unit must submit proof of Bank Guarantee submission in the Board with respect to CTE issued by the Board on dated-07.02.2022, if not then submit Bank Guarantee in the Board within a month failing which consent shall be deemed automatically cancelled.
7. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate these Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
8. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge

standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.

9. The unit will not use agro based raw materials in the production process.

10. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

11. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.

12. Industry shall maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server as per the direction of CPCB.

13. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.

14. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 × 7 basis.

15. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

16. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

17. The industry shall operate 10 TPH Boiler with DUST COLLECTOR, WET SCRUBBER and 30 meter stack height from ground level, New 22 TPH MULTI FUEL BOILER with BAG FILTER with SELECTIVE NONCATALYTIC REDUCTION TECHNOLOGY (SNCR) and 30 meter stack height from ground level. Fuel for New Multi Fuel Boiler is RDF/PLASTIC WASTE/MSW/NRSW- 300 MT/DAY and for old Boiler unit must use Biomass as a fuel. Unit also operate 1 X 250 KVA and 1 X 750 KVA DG sets with stack heights as per norms. Fuel for DG Sets is LSHS/Diesel. Only approved fuel is permitted as per CAQM direction. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.

18. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM at point no. 65.

19. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

20. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.

21. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

22. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

23. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.

24. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.

25. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.
26. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
27. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
28. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
29. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
30. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
31. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
32. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.
33. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
34. Industry shall dispose the hazardous waste through authorized recyclers/TSDF and obtained HWA from the Board for expanded Hazardous Waste Material within a month.
35. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
36. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
37. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
38. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and

Control) Rule, 2000.

39. The unit shall submit the audited balance sheet for the current year.

40. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.

41. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

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Chief Environmental Officer (Circle 3)



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 33364612

248470/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2025

Date: 24/10/2025

To,

M/s

SHRI GANGA PAPER MILLS PVT LTD

Village - Bhoorgarhi, Hapur Road Dasna, Ghaziabad (U.P.),GHAZIABAD,201003

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SHRI GANGA PAPER MILLS PVT LTD** located at **Village - Bhoorgarhi, Hapur Road Dasna, Ghaziabad (U.P.),GHAZIABAD,201003**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SHRI GANGA PAPER MILLS PVT LTD** granted for the period from **24/10/2025 to 31/12/2029** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Kraft Paper	4500 MT/Month	Metric Tonnes/Month

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	3.0 KLD THROUGH SEPTIC TANK/SOAK PIT	Septic Tank	SEPTIC TANK/SOAK PIT
Industrial	ZLD	ETP	100% Of Waste Water Generated From Process Is Being Recycled Back In Process I.E. Pulper, Showers Etc.

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

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Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	AS PER E(P) ACT, 1986 AS AMENDED
2	BOD	AS PER E(P) ACT, 1986 AS AMENDED
3	COD	AS PER E(P) ACT, 1986 AS AMENDED
4	TSS	AS PER E(P) ACT, 1986 AS AMENDED
5	OIL AND GREASE	AS PER E(P) ACT, 1986 AS AMENDED

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	1 X 18 TPH BOILER with Captive Power Plant 2080 KW and APCS as Dry Scrubber (Lime Injection Scrubbing + Activated Carbon Scrubbing) and Electrostatic Precipitator (ESP)	RDF (REFUSE DERIVED FUEL), LOW SULPHUR COAL, BAGASSE (Only Approved Fuel is Permitted as per CAQM Direction)	STACK NO. 01	Particulate Matter	33 Meter Above Stack Height From Ground Level

2	1 X 12 TPH BOILER with Captive Power Plant 0.50 MW and APCS as Bag Filter Assembly & Wet Scrubber and 1 X 6.0 TPH Boiler with Cyclone Dust Collector & Wet Scrubber	RDF (REFUSE DERIVED FUEL), LOW SULPHUR COAL, BAGASSE (Only Approved Fuel is Permitted as per CAQM Direction)	STACK NO. 02	Particulate Matter	30 Meter Above Common Stack Height From Ground Level
3	FUEL FOR BOILER IS	RDF (Refuse Derived Fuel) 150 MT/Day & Low Sulphur Coal - 80 Mt/Day OR Low Sulphur Coal - 150 Mt/Day & Bagasse - 50 Mt/Day.	STACK NO. 01, 02	Particulate Matter	-

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	STACK NO. 01, 02	Particulate Matter	AS PER E(P) ACT, 1986 AS AMENDED

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

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4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid only for the production of Kraft Paper-4500 MT/Month by using raw material as Waste Paper- 5400 MT/Month, Alum & Rosin.
2. Earlier Board has issued a CTO vide letter no- 227087/Uppcb/Ghaziabad(Uppcbro)/CTO/both/GHAZIABAD/2024, Date: 01/01/2025 is revoked.
3. Unit shall dismantle Boilers having capacity of 12 TPH & 6 TPH in compliance of specific condition no. imposed in CTE certificate issued by the Board vide Board's letter dated: 05.12.2022 and send the compliance for the same within one month to the Board.
4. Industry must obtain NOC from State Ground Water Authority for Ground Water Abstraction and submit the copy to the Board within one month failing which consent shall be deemed automatically cancelled.
5. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Board's Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.
6. The industry must ensure ZLD and no discharge will be permitted to discharge outside premises.
7. No plant and machinery shall be installed in the industry without obtaining CTE from Uppcb. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
8. The unit will not use agro based raw materials in the production process.
9. The industry shall operate as per norms 1 X 18 TPH BOILER with Captive Power Plant 2080 KW and APCS as Dry Scrubber (Lime Injection Scrubbing + Activated Carbon Scrubbing) and Electrostatic Precipitator (ESP) with 33 Meter Stack Height From Ground Level, 1 X 12 TPH BOILER with Captive Power Plant 0.50 MW and APCS as Bag Filter Assembly & Wet Scrubber and 1 X 6.0 TPH Boiler with Cyclone Dust Collector & Wet Scrubber with Common 30 Meter Above Stack Height From Ground Level. Fuel to be used for Boiler is RDF (Refuse Derived Fuel) 150 MT/Day & Low Sulphur Coal - 80 Mt/Day OR Low Sulphur Coal - 150 Mt/Day & Bagasse - 50 Mt/Day. Only approved fuel is permitted as per CAQM direction.
10. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.
11. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
12. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
13. The Unit shall dispose the hazardous waste through authorized recyclers/TSDf and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.
14. The Unit should be operated in such a way so that there is no adverse impact on public and environment.
15. The Unit shall submit quarterly monitoring reports of treated effluent from a certified/approved laboratory under E.P. Act 1986
16. The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each

treatment unit of the Effluent treatment plant.

17. The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the E.P. Rules 1986

18. Electromagnetic Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.

19. The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued by the Board for year 2024 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.

20. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

21. The Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

22. The Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.

23. The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.

24. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

25. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

26. The Industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

27. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.

28. The Industry should be operated in such a way so that there is no adverse impact on public and environment.

29. MSW waste should be suitable segregated. A separate and isolated MSW collection centre should be provided.

30. Industry shall maintain the logbook of ETP.

31. Industry shall comply all conditions imposed board CTE dated- 23.05.2025.

32. Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of

Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a month time along with the proposal for proposed plantation.

33. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-65 and other direction issued time to time regarding use of cleaner fuel.

34. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55-58 regarding DG sets.

35. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

36. Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.

37. For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.

38. In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.

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Chief Environmental Officer, Incharge (Circle 1)

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad to ensure the compliance of the conditions imposed in the certificate.

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Chief Environmental Officer, Incharge (Circle 1)



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 33848456

251041/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2025

Date: 22/11/2025

To,

M/s

GULSHAN POLYOLS LIMITED CALCIUM CARBONATE UNIT

9TH KM, JANSATH ROAD, MUZAFFARNAGAR,MUZAFFARNAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **GULSHAN POLYOLS LIMITED CALCIUM CARBONATE UNIT** located at **9TH KM, JANSATH ROAD, MUZAFFARNAGAR,MUZAFFARNAGAR,251001**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **GULSHAN POLYOLS LIMITED CALCIUM CARBONATE UNIT** granted for the period from **22/11/2025 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	PRECIPITATED CALCIUM CARBONATE	4200 MT/MONTH	Metric Tonnes/Month
2	ACTIVATED CALCIUM CARBONATE	1800 MT/MONTH	Metric Tonnes/Month
3	GROUND CALCIUM CARBONATE	1950 MT/MONTH	Metric Tonnes/Month
4	Turbine capacity 2.75 MW and 2.0 MW		Megawatt

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	25 KLD THROUGH COMBINED ETP	ETP	IRRIGATION/GR EEN BELT/DHANDER A DRAIN/KALI RIVER WEST
Industrial	1350 KLD THROUGH COMBINED ETP	ETP	IRRIGATION/GR EEN BELT/DHANDER A DRAIN/KALI RIVER WEST

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(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	BOD	30 mg/l
2	COD	250 mg/l
3	TSS	100 mg/l
4	PH	5.5-8.5

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	1x20 TPH Boiler	RDF- 340 MT/Day, Biomass- 170 MT/Day, Low Sulphur Coal-70 MT/Day	1	Particulate Matter	Electro Static Precipitator (ESP), SNCR, Lime and Activated Carbon Dosing System with 65 meter common stack
2	1 X 24 TPH Boiler	Biomass 205 MT/Day, Low Sulphur Coal- 255 MT/Day	1	Particulate Matter	Electro Static Precipitator (ESP) with 65 meter common stack

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per CAQM direction

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid only for the production capacity of PRECIPITATED CALCIUM CARBONATE -4200 MT/MONTH, ACTIVATED CALCIUM CARBONATE -1800 MT/MONTH, GROUND CALCIUM CARBONATE -1950 MT/MONTH, Turbine capacity 2.75 MW and 2.0 MW by Using Raw Material as LIME STONE – 7750 MT/MONTH..
2. The industry shall comply with the NOC of UPGWD for abstraction of ground water.
3. In case of any change in production capacity/ process/raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
4. Unit shall comply with CTE issued by the Board vide letter dated 20-02-2025.
5. Waste Water generated from the Unit is being treated through Common ETP and discharges into Kali River West through Dhandera Drain. Sludge generated from the ETP is being used as manure in agricultural land. Unit shall ensure uninterrupted operation and maintenance of OCEMS camera installed and connected to the CPCB and SPCB server.
6. The APCS installed shall be maintained and operated in such a manner that emissions always comply with CAQM direction.
7. As per the undertaking given by the industry and the proposal submitted by Thermax Babcock and Wilcox Energy Solution Private Limited, Pune, the industry has to ensure that no harmful emission will be discharge in the atmosphere, failing which this CTE shall be deemed null and void.
8. Unit shall comply with MoEF&CC notifications/CPCB directions/guidelines/SOPs issued time to time.
9. Unit shall comply with Directions of CAQM regarding Approval Fuel, DG sets etc issued time to time.
10. Unit shall comply with CAQM directions issued during GRAP and other direction issued time to time.
11. Unit shall comply with the CAQM direction no. 65 regarding approved fuel.
12. The industry shall comply the provisions of Hazardous and Other Waste (Management and

- Transboundary Movement) Rules 2016 and shall obtain authorization for the disposal of hazardous waste.
13. This Consent to Establish (CTE) order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
 14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
 15. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
 16. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent.
 17. Industry shall install at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of the discharge drain of effluent from the factory premises and its URL and password shall be provided to the UPPCB Control room.
 18. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.
 19. Industry shall install and maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.
 20. Industry shall comply the order passed by Hon'ble NGT time to time.
 21. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/ compliance report should be sent to the Board within One month.
 22. The unit will not use agro based raw materials in the production process.
 23. Industry shall dispose the hazardous waste through authorized recyclers/TSDF.
 24. Industry shall not use furnace oil/pet coke as a fuel.
 25. Industry shall ensure proper disposal of boiler ash.
 26. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
 27. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
 28. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
 29. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018.
 30. As per Solid Waste Management Rules, 2016 the definition of RDF is as below:- "refused derived fuel" (RDF) means fuel derived from combustible waste fraction of solid waste like plastic, wood, pulp or organic waste, other than chlorinated materials, in the form of pellets or fluff produced by drying , shredding, dehydrating and compacting of solid waste;
 31. Unit shall comply with Solid Waste Management Rules, 2016. The related points of Solid Waste Management, Rules 2016 is as below:- "18. Duties of the industrial units located within one hundred km from the refused derived fuel and waste to energy plants based on solid waste- All industrial units using fuel

and located within one hundred km from a solid waste based refused derived fuel plant shall make arrangements within six months from the date of notification of these rules to replace at least five percent of their fuel requirement by refused derived fuel so produced. 21. Criteria for waste to energy process.- (1) Non recyclable waste having calorific value of 1500 K/cal/kg or more shall not be disposed of on landfills and shall only be utilised for generating energy either or through refuse derived fuel or by giving away as feed stock for preparing refuse derived fuel. (2) High calorific wastes shall be used for co-processing in cement or thermal power plants.”

32. Unit shall comply with Guidelines (as amended) on USAGE OF REFUSE DERIVED FUEL IN VARIOUS INDUSTRIES issued by Ministry of Housing and Urban Affairs October, 2018.

33. Any kind of processing, Segregation & use of municipal solid waste as fuel in industry will be prohibited.

34. Unit shall use RDF as fuel in Captive Power Plant only attached with 20 TPH modified boiler for which CTE was issued by Board vide letter dated 20-02-2025.

35. Unit shall not store RDF more than 07 days capacity and shall maintain logbook regarding used & transported RDF, RDF can not be transported in open vehicles and unit shall also obtain certificate from producer of RDF.

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KUMAR Date: 2025.11.26
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Copy to:

Regional Officer, UPPCB, Muzaffarnagar.

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by PRAVEEN
KUMAR
KUMAR Date: 2025.11.26
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मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

GST No : 09AACCM0003M12N
CIN : U21015UP1998PTC010007



MARUTI PAPERS (P) LIMITED

(Formerly known as MARUTI PAPERS LIMITED)

(An ISO9001-2008 Company)

Works & Regd. Office

Village - Sikka (Shamli-247776) Dist.- Shamli(U.P.)

Phones : 09368069344/09897035820

Email : marutipapers@rediffmail.com

Date :- 14.10.2024

AGREEMENT FOR PURCHASE OF RDF

This Agreement is made and entered into on 14.10.2024 by and between:

Shree Ji Coal Company (having register office Shop No -13, Loha Mandi, Ghaziabad, Uttar Pradesh - 201009)

And

Maruti Papers Pvt. Ltd. (Having register office 1, Saharanpur Road, Village Sikka, Shamli - 247776)

THEREFORE, in consideration of the mutual covenants and promises herein contained, the parties agree as follows:

WHEREAS, the Seller has agreed Refuse Derived Fuel (RDF) sell it to the Buyer.

NOW, THEREFORE, in consideration of the mutual covenants and promises herein contained, the parties agree as follows:

1. Purchase Details:-

- Product: Refuse Derived Fuel (RDF)
- Quantity: 150 MT PER DAY

2. Supply Terms:-

- The Shree Ji Coal Company shall deliver the RDF to the Maruti Papers Pvt. Ltd., address, 1, Saharanpur Road, Village Sikka Shamli - 247776
- Shree Ji Coal Company will be pay the freight for the transportation of RDF

For SWASTIK CARRIERS

Amit

Proprietor

For Shree Ji Coal Company

Prop./Auth. Sign.

GST No : 09AACCM0303M1ZN
CIN : U21015UP1988PTCO10007



MARUTI PAPERS (P) LIMITED

(Formerly known as MARUTI PAPERS LIMITED)

(An ISO9001-2008 Company)

Works & Regd. Office

Village - Sikka (Shamli-247776) Dist.- Shamli(U.P.)

Phones : 09368069344/09897035820

Email : marutipapers@rediffmail.com

3. Payment Terms:-

- The Maruti Papers Pvt. Ltd shall pay the Shree Ji Coal Company within 30 days from the date of delivery.
- Payment shall be made through NEFT/RTGS.

4. Quality Standards:-

- This material should be free from PVC, Stones, Metals, Debris, clay, construction & demolition waste, non-combustible material etc.

5. Dispute Resolution:-

- In case of any dispute or difference arising out of or in connection with this Agreement, the parties shall endeavor to settle such dispute through mutual understanding

By signing below, the parties acknowledge that they have read, understand, and agree to the terms and conditions of this Agreement.

Signature of Buyer: Maruti Papers Pvt. Ltd.

Name: Atul Bansal

Date: 14.10.2024



For Shree Ji Coal Company

Signature of Seller: Shree Ji Coal Company

Name: Shubham Goel

Date: 14.10.2024

For SWASTIK CARRIERS

Anant

Proprietor

GSTIN :- 09A0QPG2004L1ZV

SHREE JI COAL COMPANYH.O. :- 169, Panchwati colony (old), G.T. Road
Ghaziabad, Uttar Pradesh - 201001(Waste Management Site) -
KH. No.-181, Muhiddinpur, Dabarsi
Near- NH 24, Ghaziabad U.P.-201016(Branch Office)
Shop No. 13, Loha Mandi, G.T. Road
Ghaziabad, Uttar Pradesh - 201001

Date :- 03.01.2026

**MEMORANDUM OF UNDERSTANDING FOR CO-PROCESSING OF
SORTED MSW/RDF AND UTILISATION**

M/S SHREE JI COAL COMPANY, a Company, having its Registered Office at Shop No 13, Loha Mandi, G.T. Road, Ghaziabad Uttar Pradesh 201009 (hereinafter referred to as "SHREE JI, which expression shall, unless repugnant to the context, mean and include its successors and permitted assigns) of the Other Part.

And

M/S. SUYASH KRAFTS & PAPER PVT LIMITED, a Company having its works Office Vill- Vehalana Meerut Road Muzaffarnagar UP 251001, having GST Registration No 09AAHCS7521G1Z7 (hereinafter referred to as "SUYASH", which expression shall, unless repugnant to the context, mean and include its successors and permitted assigns) of the Other Part.

And

M/s. SEERAT TRADING COMPANY, a Company having its Registered Office at 48, KHASRA NO. 9, BHOPA ROAD, SHANTI NAGAR GATE No-1, MUZAFFARNAGAR U.P. 251001, (hereinafter referred to as "SEERAT ", which expression shall, unless repugnant to the context, mean and include its successors and permitted assigns) of the Other Part.

SHREE JI, SUYASH and SEERAT are collectively referred to as "Parties" and each individually as

"Party" WHEREAS:

A. SHREE JI is engaged in the business of Waste Management Services and its Municipal Waste collection and processing facilities are presently located at Dabarsi Ghaziabad

Mail ID shreejicoalco@gmail.com Contact No.:-8527130645, 9310858396www.shreejicoalco.com

For Suyash Kraft And Papers Pvt. Ltd.



Auth. Sign.

For SEERAT TRADING COMPANY For Shree Ji Coal Company


Proprietor

Prop./ Auth. Sign.

6. SUYASH has agreed to provide the purchase / Utilization certificate for the accepted quantity at his site/premises on weekly basis.
7. SUYASH has the full responsibility to keep the materials safe at his premises, till they are completely utilizing the materials received from SHREE JI .
8. SHREE JI has the responsibilities of Lifting the material from the site, packing, transportation and arrangements till the material reach at the site of SUYASH.
9. The Parties agree that the quantity of consignment as recorded by the electronic weighbridges installed at the Dabarsi Ghazilabad/SUYASH site shall be conclusive, final and binding between the Parties.
10. In case of any dispute Parties agree and accept that the test results of the Laboratory Test conducted by the third party shall be conclusive, final and binding between the Parties.
11. This MOU shall not be changed, modified, or amended except by written amendment signed by all the three Parties here to.
12. If any provision of this MOU is held invalid or unenforceable, the other provisions of this MOU will remain in full force and effect. Any provision of this MOU held invalid or enforceable only in part or degree will remain in full force and effect to the extent not held invalid or unenforceable.
13. This MOU shall remain valid for 01 years unless either party shall provide to the other party at least 15 days' notice stating their intention to terminate this MOU.
- The Waste Materials dispatched by SHREE JI to SUYASH's Paper manufacturing plants shall not contain following items that are not acceptable for co-processing:
- Asbestos containing Wastes
 - Bio-medical Wastes
 - Electronic Scrap
 - Entire Batteries
 - Explosives
 - Corrosives
 - Mineral Acid Wastes
 - Radioactive Wastes
 - Unsorted Municipal Garbage
14. In the event of any dispute arising out of this MOU, the Courts of Uttar Pradesh shall have the sole jurisdiction in the matter.

For SEEKAT TRADING COMPANY:

Himanshu Singh
Proprietor

For Suyash Kraft And Papers Pvt. Ltd.

[Signature]
Auth. Sign.

For Shree Ji Coal Company

[Signature]
Auth. Sign.

Shri Ganga Paper Mills Pvt. Ltd.Works : Village-Bhoorgarhi, Hapur Road, Dasna, Ghaziabad - 201 003 (U.P.) INDIA
Office : 13, Patel Marg, Ghaziabad-201 001 (U.P.) INDIA

Ref. No.

Dated:

Date :- 05.11.2025

AGREEMENT FOR PURCHASE OF RDF

This Agreement is made and entered into on 05.11.2025 by and between:

Shree Ji Coal Company (having register office Shop No -13, Loha Mandi, Ghaziabad, Uttar Pradesh – 201009)

And

Shri Ganga Paper Mills Pvt Ltd (Having register Village Bhoorgarhi Hapur Road, Dasna, Ghaziabad Uttar Pradesh 201001)

THEREFORE, in consideration of the mutual covenants and promises herein contained, the parties agree as follows:

WHEREAS, the Seller has agreed Refuse Derived Fuel (RDF) sell it to the Buyer.

NOW, THEREFORE, in consideration of the mutual covenants and promises herein contained, the parties agree as follows:

1. Purchase Details:-

- Product: Refuse Derived Fuel (RDF)
- Quantity: 150 MT PER DAY

2. Supply Terms:-

- The Shree Ji Coal Company shall deliver the RDF to the Shri Ganga Paper Mills Pvt Ltd address, Village Bhoorgarhi Hapur Road, Dasna, Ghaziabad Uttar Pradesh 201001

REGD. OFFICE -1/26, GALI NO. 13, VISHWAS NAGAR, SHAHDARA, DELHI-32

SHREE JI COAL COMPANY

H.O. :- 169, Panchwati colony (old), G.T. Road
Ghaziabad, Uttar Pradesh - 201001

(Waste Management Site)
KH. No.-181, Muhiddinpur, Dabarsi
Near- NH 24, Ghaziabad U.P.-201015

(Branch Office)
Shop No. 13, Loha Mandi, G.T. Road
Ghaziabad, Uttar Pradesh - 201001

Date: - 05.11.2025

**MEMORANDUM OF UNDERSTANDING FOR CO-PROCESSING OF
RDF / SORTED MSWAND UTILISATION**

M/S SHREE JI COAL COMPANY, a Company, having its Registered Office at Shop No 13, LohaMandi, G.T. Road, Ghaziabad Uttar Pradesh 201009having GST Registration Number 09AOQPG2004L1ZV (Hereinafter referred to as "SHREE JI, which expression shall, unless repugnant to the context, mean and include its successors and permitted assigns) of the Other Part.

And

M/S. GULSHAN POLYOLS LTD, a Company having its works Office at 9TH K.M, JANSATH ROAD, NAIRANA, Muzaffarnagar, Uttar Pradesh, 251001, having GST Registration No 09AABCG3954F1ZM (hereinafter referred to as "GULSHAN", which expression shall, unless repugnant to the context, mean and include its successors and permitted assigns) of the Other Part.

And

M/s. ASHMEET TRADING COMPANY, a Company having its Registered Office at Shanti Nagar, Bhopa Road,, Muzaffarnagar U.P 251001, having GST Registration No. 09FDQPK8941G1ZU(hereinafter referred to as "ASHMEET", which expression shall, unless repugnant to the context, mean and include its successors and permitted assigns) of the Other Part.

SHREE JI, GULSHAN and ASHMEET are collectively referred to as "Parties" and each individually as

"Party" WHEREAS:

A. SHREE JI is engaged in the business of Waste Management Services and its Municipal Waste collection and processing facilities are presently located at Dabarsi Ghaziabad.

Mail ID shreejicoalco@gmail.com Contact No.:-8527130645, 9310858396

For Shree Ji Coal Company--

www.shreejicoalco.com

Prop. Auth. Sign.

For Gulshan Polyols Ltd.

Authorised Signatory

FOR ASHMEET TRADING COMPA

PROPRIETI

B. This Waste Material does not amount to and/or are not classified as hazardous waste by the state pollution control board/competent authority.

C. "Municipal Solid Wastes/RDF/NRSW" shall mean the definition of the same under the Solid Waste Management Rules, 2016, as updated by the relevant authority from time to time.

D. SHREE JI has tied up with local bodies for processing & treatment of MSW within their jurisdictions, during the processing, certain quantity of waste material (as defined in clause 'B' above) is being generated and needs to be disposed as per applicable laws and relevant regulatory rules.

E. SHREE JI is in search of an economical and environment friendly method to dispose of the waste materials and has approached GULSHAN through ASHMEET for disposing these Waste Materials.

F. GULSHAN is involved in the business of manufacturing unit and he has the capability to co-process these waste materials in an environment friendly manner in its waste to energy plant at 9TH K.M, JANSATH ROAD, NAIRANA, Muzaffarnagar, Uttar Pradesh, 251001, at its Manufacturing unit.

THEREFORE, THE PARTIES HERE TO AGREE AS UNDER

1. The agreed characteristics are as under:

a. Chloride will be less than 0.5% of the total material on "As Received" Basis.

b. The material should be free from PVC, Stones, metals, debris, clay, construction & demolition waste, non-combustible material etc.

2. The charges for waste material, its transportation and payment terms shall be decided mutually from time to time by way of written confirmation from ASHMEET & GULSHAN will accept the waste material based on technical and commercial viability only.

3. In the event of Wastes does not match the required specification and characteristics (non conforming waste), GULSHAN shall have the right to reject any part of non-conforming waste. Which is not suitable for co-processing by the system.

4. Parties shall mutually agree upon actual quantities on a periodical basis in writing. However, GULSHAN shall have first right of refusal of the waste material. If GULSHAN refuses to accept the waste material for any reason, then the Party shall have the right to supply to others.

5. SHREE JI shall arrange proper packaging of Waste material and ensure so that waste material do not spill during transportation and handling. GULSHAN shall be responsible for handling and

For Shree Ji Coal Company

Prop./Auth. Sign.

For Gulshan Polyols Ltd.

Authorised Signatory

FOR ASHMEET TRADING COMPANY

PROPRIETOR

co-processing and utilization of the material after acceptance of the Waste at GULSHAN site /Dump yard.

6. GULSHAN has agreed to provide the purchase / Utilization certificate for the accepted quantity at his site/premises on weekly basis.
7. GULSHAN has the full responsibility to keep the materials safe at his premises, till they are completely utilizing the materials received from SHREE JI .
8. SHREE JI has the responsibilities of Lifting the material from the site, packing, transportation and arrangements till the material reach at the site of GULSHAN.
9. The Parties agree that the quantity of consignment as recorded by the electronic weighbridges installed at the Dabarsi Ghaziabad/GULSHAN site shall be conclusive, final and binding between the Parties. -
10. In case of any dispute Parties agree and accept that the test results of the Laboratory Test conducted by the third party shall be conclusive, final and binding between the Parties.
11. This MOU shall not be changed, modified, or amended except by written amendment signed by all the three Parties here to.
12. If any provision of this MOU is held invalid or unenforceable, the other provisions of this MOU will remain in full force and effect. Any provision of this MOU held invalid or enforceable only in part or degree will remain in full force and effect to the extent not held invalid or unenforceable.
13. This MOU shall remain valid for 01 years unless either party shall provide to the other party at least 15 days' notice stating their intention to terminate this MOU.

The Waste Materials dispatched by SHREE JI to GULSHAN's shall not contain following items that are not acceptable for co-processing:

- a. Asbestos containing Wastes
- b. Bio-medical Wastes
- c. Electronic Scrap
- d. Entire Batteries
- e. Explosives
- f. Corrosives
- g. Mineral Acid Wastes
- h. Radioactive Wastes
- i. Unsorted Municipal Garbage

For Shree Ji Coal Company

Prop/ Auth. Sign.

For Gulshan Polyols Ltd.

Authorised Signatory

FOR ASHMEET TRADING COMPANY

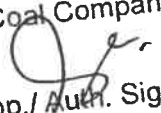
PROPRIETOR

14. In the event of any dispute arising out of this MOU, the Courts of Uttar Pradesh shall have the sole jurisdiction in the matter.

15. Communication & Notices:-

All daily communications to be sent to either Party shall either be sent in the English language by E-mail Important notices in which rights and/or obligations are involved shall be sent in the English language by E-mail followed by courier service. The addresses and the E-mail address of the Parties to whom all communications and notices shall be addressed is:

For' Shree Ji Coal Company
For Shree Ji Coal Company


Prop./ Auth. Sign.

Authorized Signatory

For ASHMEET TRADING COMPANY
FOR ASHMEET TRADING COMPANY


PROPRIETOR

Authorized Signatory

For GULSHAN POLYOLS LTD
For Gulshan Polyols Ltd.


Authorized Signatory Authorised Signatory



JANKI NEWSPRINT PVT. LTD.

MANUFACTURER OF : KRAFT PAPER, LG KRAFT PAPER, MG POSTER PAPER ETC.

Date :- 24.06.2025

AGREEMENT FOR PURCHASE OF RDF

This Agreement is made and entered into on 24.06.2025 by and between:

Shree Ji Coal Company (having register office Shop No -13, Loha Mandi, Ghaziabad, Uttar Pradesh – 201009)

And

Janki Newsprint Pvt Ltd (Having register Village Panchli Baghat Road Meerut Uttar Pradesh)

THEREFORE, in consideration of the mutual covenants and promises herein contained, the parties agree as follows:

WHEREAS, the Seller has agreed Refuse Derived Fuel (RDF) sell it to the Buyer.

NOW, THEREFORE, in consideration of the mutual covenants and promises herein contained, the parties agree as follows:

1. Purchase Details:-

- Product: Refuse Derived Fuel (RDF)
- Quantity: 300 MT PER DAY

2. Supply Terms:-

- The Shree Ji Coal Company shall deliver the RDF to the Janki Newsprint Pvt Ltd address, Village Panchli Baghat Road Meerut Uttar Pradesh.
- Shree Ji Coal Company will be pay the freight for the transportation of RDF

3. Payment Terms:-

- The Janki Newsprint Pvt Ltd shall pay the Shree Ji Coal Company within 30days from the date of delivery.
- Payment shall be made through NEFT/RTGS.

4. Quality Standards:-


- This material should be free from PVC, Stones, Metals, Debris, clay, construction & demolition waste, non-combustible material etc.

5. Dispute Resolution:-

- In case of any dispute or difference arising out of or in connection with this Agreement, the parties shall endeavor to settle such dispute through mutual understanding

By signing below, the parties acknowledge that they have read, understand, and agree to the terms and conditions of this Agreement.

For JANKI NEWSPRINT PVT. LTD.



Director

Signature of Buyer :

Name: Sumit Garg

Date: 24.06.2025

Signature of Seller: **Shree Ji Coal Company**

Name: Shubham Goel

Date: 24.06.2025

GSTIN :- 09AQPG2004LIZV

SHREE JI COAL COMPANYH.O. :- 169, Panchwati colony (old), G.T. Road
Ghaziabad, Uttar Pradesh - 201001(Waste Management Site)
KH. No.-181, Muhiddinpur, Dabarsi
Near- NH 24, Ghaziabad U.P.-201015(Branch Office)
Shop No. 13, Loha Mandi, G.T. Road
Ghaziabad, Uttar Pradesh - 201001

Date :- 27.01.2026

**MEMORANDUM OF UNDERSTANDING FOR CO-PROCESSING OF
SORTED MSW/RDF AND UTILISATION**

M/S SHREE JI COAL COMPANY, a Company, having its Registered Office at Shop No 13, Loha Mandi, G.T. Road, Ghaziabad Uttar Pradesh 201009 (hereinafter referred to as "SHREE JI, which expression shall, unless repugnant to the context, mean and include its successors and permitted assigns) of the Other Part.

And

M/S JAI NARAIN FABTECH LTD , a Company having its works Office at Khasra No 68,70,72,73,80,85,86 Vill- Ekda Meerut U.P, having GST Registration No 09AADCJ2313B1Z6 (hereinafter referred to as "JAI NARAIN FABTECH", which expression shall, unless repugnant to the context, mean and include its successors and permitted assigns) of the Other Part.

And

M/s. ROHAN TRADERS, a Company having its Registered Office at Vijay Mandi, Murad Nagar Ghaziabad (hereinafter referred to as "ROHAN TRADERS ", which expression shall, unless repugnant to the context, mean and include its successors and permitted assigns) of the Other Part.

SHREE JI, JAI NARAIN FEBTECH LTD and ROHAN TRADERS are collectively referred to as "Parties" and each individually as

"Party" WHEREAS:

A. SHREE JI is engaged in the business of Waste Management Services and its Municipal Waste collection and processing facilities are presently located at Dabarsi Ghaziabad

Mail ID shreejicoalco@gmail.com Contact No.:-8527130645, 9310858396www.shreejicoalco.com

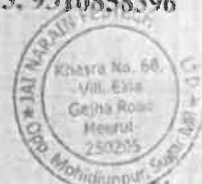
For Shree Ji Coal Company

Prop. Auth. Sign.

For ROHAN TRADERS

Prop.

Prop.



Prop.

This Waste Material does not have or is not classified as hazardous waste by the state pollution control board/competent authority.

C. "Municipal Solid Wastes/RDF/NRSW" shall mean the definition of the same under the Solid Waste Management Rules, 2016, as updated by the relevant authority from time to time.

D. SHREE JI has tied up with local bodies for processing & treatment of MSW within their jurisdictions, during the processing, certain quantity of waste material (as defined in clause 'B' above) is being generated and needs to be disposed as per applicable laws and relevant regulatory rules.

E. JAI NARAIN FABTECH LTD is in the business of manufacturing Staple Fiber and further has the capability to co-process these waste materials in an environment friendly manner in its waste to energy plant at Khasra No 68,70,72,73,80,85,86 Vill- Ekla Meerut U.P.

THEREFORE, THE PARTIES HERE TO AGREE AS UNDER

1. The agreed characteristics are as under:
 - a. Chloride will be less than 0.5% of the total material on "As Received" Basis.
 - b. The material should be free from PVC, Stones, metals, debris, clay, construction & demolition waste, non-combustible material etc.
2. The charges for RDF, its transportation and payment terms shall be decided mutually from time to time by way of written confirmation from JAI NARAIN & ROHAN TRADERS will accept the waste material based on technical and commercial viability only.
3. In the event of Wastes does not match the required specification and characteristics (non conforming waste), JAI NARAIN shall have the right to reject any part of non-conforming waste. Which is not suitable for co-processing by the system.
4. Parties shall mutually agree upon actual quantities on a periodical basis in writing. However, JAI NARAIN shall have first right of refusal of the waste material. If JAI NARAIN refuses to accept the waste material for any reason, then the Party shall have the right to supply to others.
5. SHREE JI shall arrange proper packaging of Waste material and ensure so that waste material do not spill during transportation and handling. JAI NARAIN shall be responsible for handling and co-processing and utilization of the material after acceptance of the Waste at JAI NARAIN site /Dump yard.
6. JAI NARAIN has agreed to provide the purchase / Utilization certificate for the accepted quantity at his site/premises on weekly basis.

For Shree Ji Coal Company

Prop./Auth. Sign.

For ROHAN TRADERS

Prop.



R. Chaudhary

JAI NARAIN has the full responsibility to keep the materials safe at his premises, till they are completely utilizing the materials received from SHREE JI.

8. SHREE JI has the responsibilities of Lifting the material from the site, packing, transportation and arrangements till the material reach at the site of JAI NARAIN
 9. The Parties agree that the quantity of consignment as recorded by the electronic weighbridges installed at the Dabarsi Ghaziabad/ JAI NARAIN site shall be conclusive, final and binding between the Parties.
 10. In case of any dispute Parties agree and accept that the test results of the Laboratory Test conducted by the third party shall be conclusive, final and binding between the Parties.
 11. This MOU shall not be changed, modified, or amended except by written amendment signed by all the three Parties here to.
 12. If any provision of this MOU is held invalid or unenforceable, the other provisions of this MOU will remain in full force and effect. Any provision of this MOU held invalid or enforceable only in part or degree will remain in full force and effect to the extent not held invalid or unenforceable.
 13. This MOU shall remain valid for 01 years unless either party shall provide to the other party at least 15 days' notice stating their intention to terminate this MOU.
- The Waste Materials dispatched by SHREE JI to JAI NARAIN shall not contain following items that are not acceptable for co-processing:
- a. Asbestos containing Wastes
 - b. Bio-medical Wastes
 - c. Electronic Scrap
 - d. Entire Batteries
 - e. Explosives
 - f. Corrosives
 - g. Mineral Acid Wastes
 - h. Radioactive Wastes
 - i. Unsorted Municipal Garbage
14. In the event of any dispute arising out of this MOU, the Courts of Uttar Pradesh shall have the sole jurisdiction in the matter.
 15. Communication & Notices:-

For Shree Ji Coal Company

Prop. Auth. Sign.

For ROHAN TRADERS


Prop.



P. Chaudhary

daily communications to be sent to either Party shall either be sent in the English language by E-mail Important notices in which rights and/or obligations are involved shall be sent in the English language by E-mail followed by courier service. The addresses and the E-mail address of the Parties to whom all communications and notices shall be addressed is:

For Shree Ji Coal Company
For Shree Ji Coal Company


Prop./ Auth. Sign.
Authorized Signatory

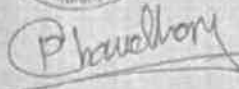
For ROHAN TRADERS
For ROHAN TRADERS

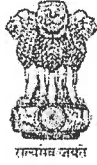

Authorized Signatory Prop.

For JAI NARAIN FEBTECH LTD

Authorized Signatory







सत्यमेव जयते

357

INDIA NON JUDICIAL

Annexure-10



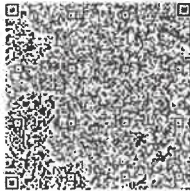
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Government of Uttar Pradesh

e-Stamp

HARSH S...
Reg. No. 5
Mob.: 9871427737
Ghaziabad

Certificate No. : IN-UP70502306895933W
 Certificate Issued Date : 21-Nov-2024 03:56 PM
 Account Reference : NEWIMPACC (SV)/ up16005504/ LONI/ UP-GZB
 Unique Doc. Reference : SUBIN-UPUP1600550437928277871761W
 Purchased by : MUNICIPAL HEALTH OFFICER GHAZIABAD NAGAR NIGAM
 Description of Document : Article 5 Agreement or Memorandum of an agreement
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : MUNICIPAL HEALTH OFFICER GHAZIABAD NAGAR NIGAM
 Second Party : Not Applicable
 Stamp Duty Paid By : MUNICIPAL HEALTH OFFICER GHAZIABAD NAGAR NIGAM
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



Please write or type below this line

MEMORANDUM OF UNDERSTANDING

This MEMORANDUM OF UNDERSTANDING is executed for disposal of processing rejects and inert generated in Ghaziabad Nagar Nigam (GNN) at Sanitary Landfill of Greater Noida Industrial Development Authority (GNIDA) situated at ACTAWLI executed on ...28th...day of ...Nov.... Two Thousand and Twenty- four

BETWEEN:

The Ghaziabad Nagar Nigam (hereinafter referred as "GNN") established under the Uttar Pradesh Municipal Corporation Act-1959 represented by Municipal Commissioner, Ghaziabad Nagar Nigam which expression shall, unless repugnant to the context or meaning thereof, include its administrators, successors, and assigns, represented by NSA, Ghaziabad Nagar Nigam.

AND

The Greater Noida Industrial Development Authority (hereinafter referred as "GNIDA") established under the UP Industrial Development Act, 1976 represented through its CEO/ACEO, which expression shall, unless repugnant to the context or meaning thereof, include its administrators, successors and assigns, represented by Senior Manager, Health

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at www.abccertstamp.com or using e-Stamp Mobile App. Any discrepancy in the details on this Certificate should be reported to the e-Stamp Mobile App (users if invited)
2. The onus of checking the legitimacy is on the users of the Certificate
3. In case of any discrepancy please inform the Competent Authority

नगर स्वास्थ्य अधिकारी
गाज़ियाबाद नगर निगम

बरिष्ठ प्रबन्धक
सेक्टर नौराज गाज़ियाबाद

The Parties are coming together for discharging their obligations under Municipal Solid Waste Management Rules 2016.

Whereas

- A. All the Municipal Authorities/other Authorities carrying out municipal functions under Section 4(1) of Municipal Solid Waste Management Rules 2016 (hereinafter referred to as "SWM rules, 2016"), are duly bound to manage and process Municipal Solid Waste within their territorial boundaries.
- B. It is obligatory for GNN and GNIDA to manage safe disposal of all types of municipal solid waste processing rejects and Inert in a Sanitary Landfill. Accordingly, the parties have been managing Municipal Solid Waste in their respective geographical jurisdictions.
- C. That pursuant to an MOU between the State of Uttar Pradesh and Kingdom of Netherlands, GC International is proposing to set up a 3000 TPD Waste to Energy plant along with Sanitary Landfill to process and manage the entire waste generated within the city of Ghaziabad, over an area of 44.25 acres in villages Galand and Pipelhera. However, till the time of setting up that proposed Plant and Sanitary Landfill, and to responsibly execute its obligations under the SWM Rules 2016, GNN proposes to enter into this MoU with GNIDA for safe disposal of processing rejects and inert generated in Ghaziabad city.
- D. As per the SWM Rules 2016, the City Administrations shall facilitate use of common regional sanitary land fill for a group of cities and towns falling within a distance of 50 km (or more) from the regional facility on a cost sharing basis. Accordingly, GNN endeavours to execute this MoU with GNIDA for safe disposal of processing rejects and inert generated in GNN at the Sanitary Landfill of GNIDA, situated at Astauli Greater Noida.
- E. It is also envisaged that GNN endeavours to execute this agreement on payment basis, at the agreed upon rate of 500 per tonne of processing reject and Inert transported at the landfill site to be paid to GNIDA. The responsibility of transporting such processing rejects and Inert will solely lie on GNN.

1: SCOPE OF SERVICES

GNN endeavours to agree enter into this agreement with GNIDA to transport (at its own cost) Rs 500 TPD of processing rejects and inert generated in the Ghaziabad city to the sanitary landfill of GNIDA for its safe disposal.

2. COMMENCEMENT AND DURATION

The duration of the agreement shall be 03 years from the date hereof, or till the setting up of GNN's own Sanitary Landfill at Galand and Pipelhera (whichever is earlier), unless it is terminated earlier as hereinafter provided. On the expiration of the said period, the agreement shall stand terminated and may be renewed by the parties with mutual consent at any time during the agreement period and even afterwards.

3. TERMINATION

If any party effects a breach of any term of this agreement, the other party will be entitled to give notice to the other party to rectify the breach within 30 days of the receipt of the notice and if the breach is not rectified, then the party giving notice shall be entitled to terminate this agreement with immediate effects.

4. PAYMENT TERMS

In consideration of the services and subject to provision of this agreement, GNN shall pay to the GNIDA as per their mutually agreed rates per tonne of processing rejects and Inert transported to the landfill site between both the parties. The payment will be made on monthly basis by GNN based on the monthly records of the weighbridge duly verified by GNIDA.

5. CONFIDENTIALITY

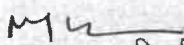
- 5.1 Both parties shall keep any confidential information with the same degree of care as it would treat its own confidential information of similar nature
- 5.2 Both parties shall use the confidential information only for the purpose of this agreement and not for any other purposes

6. GOVERNING LAW AND DISPUTE RESOLUTION

This agreement shall be governed by the laws of India and the Courts of Gautam Budh Nagar/Greater Noida shall have jurisdiction.

IN WITNESS WHEREOF this MOU shall be executed by the parties through a duly authorized representative and shall be effective as at the date of last signing

3


नगर स्वास्थ्य अधिकारी
गाजियाबाद नगर निगम


(चेतराम सिंह)
वरिष्ठ प्रबन्धक
ग्रेटर नोएडा प्राधिकरण

For Ghaziabad Nagar Nigam

Signed: 

Name: Dr. Mitullesh Kumar


Designation: नगर स्वास्थ्य अधिकारी

Date: 28/11/24 गजियाबाद नगर निगम

For Greater Noida Development Authority

Signed: 

Name: Chetram Singh

Designation: S.M.
(सिटीराम सिंह)Date: 28/11/24 वरिष्ठ प्रबंधक
ग्रैंटर नोएडा प्राधिकरणWitness 1: ANKIT KALRA, B-148 NEW PANCHWATI, GHAZIABAD
Witness 2: SURAJ SINGH, A-10, PATIL MARG, GHAZIABAD
Sang Singh



उद्धरण खतौनी



उद्धरण क्रमांक : 119746202505557

ग्राम क्रमांक : 119746 ग्राम का नाम (परगना) : नाहल(डासना) तहसील : गाजियाबाद जनपद : गाजियाबाद फसती वर्ष : 1426-1431 (01 जुलाई, 2018 से 30 जून, 2024) भाग : 1 (1) खाता संख्या : 00529

श्रेणी : 1-क / भूमि जो संक्रमणीय भूमिधरो के अधिकार में हो।

खातेदार का विवरण		खातेदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खातेदार का अंश		
खसरा/गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / जोत का आधार	(4) वर्ष	(5) गाटा (यूनीक कोड)	(6) गाटे का कुल क्षेत्रफल (हे.)	(7) हिस्से में	(8) क्षेत्रफल में (हे.)	(9) खातेदार द्वारा देय भू-राजस्व
1221	1) जादेद / इल्चर / निग्रान 2) नईमुदीन / इल्चर / निग्रान 3) मोहम्मद युनुस / खुर्द अली / वार्ड नं० 11 कत्वा डासना गा०वादा 4) हर्चना पत्नी / इल्चर / निग्रान 5) हुसैन जंहा पत्नी / रहींमुदीन / 467 भन्डान ग्राम मसूरी गाजियाबाद	1) राजस्व न्यायालय (तहसीलदार) / T201711280108078 / 25-10-2018 / विक्रय 2) राजस्व न्यायालय (तहसीलदार) / T201711280108079 / 07-07-2018 / विक्रय 3) राजस्व न्यायालय (तहसीलदार) / T2017112816015317 / 07-07-2018 / विक्रय 4) राजस्व निरीक्षक / 202511974600020 / 20-05-2025 / दुरस्ती (संशोधन से)	पू. 1379फ	1221(1197461221000012)	0.9460		1) 0.0001 2) 0.0001 3) 0.4723 4) 0.0001 5) 0.4729	46.55
							0.9460	

कुल गाटे-1 कुल क्षेत्रफल-0.9460 (हेक्टेयर) कुल भू-राजस्व-46.55 रुपये कुल अंश का क्षेत्रफल-(0.9460)(हेक्टेयर)

नामान्तरण / परिवर्तन का विवरण		खारिज किया गया			दर्ज किया गया		
(10) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / नामान्तरण का आधार / डिजिटल हस्ताक्षर नाम / डिजिटल हस्ताक्षर दिनांक	(11) नाम / पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(12) गाटे का खसरा नम्बर / यूनीक कोड	(13) क्षेत्रफल (हे.)	(14) नाम / पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(15) गाटे का खसरा नम्बर / यूनीक कोड	(16) क्षेत्रफल (हे.)	

0.0000)

(17) भूमि के सम्बन्ध में विचारार्थीन राजस्व वाद/वादों की कम्प्यूटरीकृत संख्या :

(18) बंधक/बंधक-मुक्त होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(18.1) बंधक होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक-मुक्त का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(19) अभ्युक्ति :

- 1) 1427-फ शाखा प्रबन्धक भारतीय स्टेट बैंक शाखा डासना से श्रीमती हुस जहाँ पत्नी रहीसुद्दीन निवासी म0न0 467 ग्राम मसूरी ने अपनी भूमि स्थित ग्राम नाहल के खाता न0 520 खसरा न0 1221 को बन्धक रखकर दिनांक 22.10.19 को अंकन 2109000रू दो लाख दस हजार नौ सौ रूपये का ऋण लिया । ह.अ.र.का. 23.10.19 । (डिजिटल हस्ताक्षर: SHWETA JINDAL / 23-10-2019)
- 2) 1429-फ भूमि बंधक पत्र भारतीय स्टेट बैंक शाखा डासना द्वारा आवेदक युनुस पुत्र खुशीद अली ने अपनी भूमि खसरा सं० 1221 पर अंकन 210000/- रू का ऋण दिनांक 17.12.2021 को लिया । ह.अ.र.का. 29.12.2021 । (डिजिटल हस्ताक्षर: RAJIV TYAGI / 30-12-2021)

पूर्व आदेशों का विवरण

- 1) 1426-फ न्यायालय तहसीलदार (न्यायिक) गाजियाबाद वाद स. T201711280108078 धारा 35 उ0प्र0 राजस्व संहिता 2006 हुस जहा बनाम हसीना संशोधन आदेश दिनांक 25.10.18 --- पूर्व पारित आदेश दिनांक 6.7.18 में आंशिक संशोधन किया जाता है तथा आदेश दिया जाता है कि ग्राम ग्राम नाहल के खाता न. 637 के खसरा न. 1221 रकबा 0.1182 है. मा.गु. 4.80 रू के अपने सम्पूर्ण भाग से विक्रेता हसीना पत्नी इलयास निवासी ग्राम नाहल गा0बाद का नाम खारिज करके क्रेता हुस जहां पत्नी रहीसुद्दीन निवासी 467 भन्डान ग्राम मसूरी गा0बाद का नाम बतौर बैनामा दर्ज हो । एसडी0 तहसीलदार (न्यायिक) गाजियाबाद । ह.अ.र.का. ।
- 2) 1426-फ आवेदन हुस जहाँ पत्नी रहीसुद्दीन निवासी ग्राम नाहल के आवेदन पत्र पर पृष्ठांकित तहसीलदार महोदय के आदेश दिनांक 30.04.19 के अनुसार आर-6 वर्ष 2018 के पृष्ठ संख्या 267 पर मि0न0 T2017112816015317 व T201711280108079 का अमलदरामद वर्तमान खतौनी खाता संख्या 520 फसली वर्ष 1426-31 पर दर्ज किया जाए जो निम्नवत है - (1) आदेश श्रीमान तहसीलदार गाजियाबाद मिसल नम्बर T201711280108079 दिनांक 07.07.18 को आदेश हुआ कि खाता न. 637 के खसरा न. 1221 रकबा 0.9460 है0 मा0गु0 46.55रू के सम्पूर्ण भाग में से रकबा 0.1182 है. से विक्रेता नईमुददीन पुत्र इलयास निवासी ग्राम नाहल का नाम खारिज करके क्रेता हुस जहां पत्नी रहीसुद्दीन निवासी 467 भन्डान ग्राम मसूरी गाजियाबाद का नाम बतौर बैनामा दर्ज होवे। (2) आदेश श्रीमान तहसीलदार गाजियाबाद मिसल नम्बर T2017112816015317 दिनांक 07.07.18 को आदेश हुआ कि खाता न. 637 के खसरा न. 1221 रकबा 0.9460 है0 मा0गु0 46.55रू के सम्पूर्ण भाग में से रकबा 0.1182 है. से विक्रेता जावेद पुत्र इलयास निवासी ग्राम नाहल का नाम खारिज करके क्रेता हुस जहां पत्नी रहीसुद्दीन निवासी 467 भन्डान ग्राम मसूरी गाजियाबाद का नाम बतौर बैनामा दर्ज होवे। ह.अ.र.का।

Data Digitally Signed by: CHANDRA PAL SINGH (REVENUE INSPECTER)

दिनांक/समय/स्थान: 30-05-2025 12:34:26 तहसील: गाजियाबाद

यह उद्घरण खतौनी इलेक्ट्रॉनिक डिजिटल सिस्टम द्वारा तैयार की गयी है तथा डाटा डिजिटल हस्ताक्षर द्वारा हस्ताक्षरित है।

मुद्रित कर्वा: ROOPCHAND तहसील: गाजियाबाद
मुद्रित दिनांक एवं समय: 30-05-2025 12:34:26

Not Applicable For Online Prints उपरोक्त उद्घरण खतौनी का वेरीफिकेशन <https://upbhulekh.gov.in> Website पर जाकर अपना QR Code Scan करके किया जा सकता है।





REGIONAL LABORATORY GHAZIABAD, U.P. POLLUTION CONTROL BOARD
INS-2, SECTOR-16, VASUNDHARA, GHAZIABAD-201012, Phone: 0120-2883720



TEST REPORT: WATER LABORATORY (WASTE WATER)

Certificate
No. TC-9573

Customer/Unit Name & Address <i>M/S Shree Ji Coal Company Kh-181 Mohidinpur Debarsi Gzb</i>	ULR No. TC957325000000
	Report No. <i>UPPCB/Gzb/WW/03/26/106</i>
	Report issue Date (dd/mm/yyyy)
	Customer Ref. No:
Any other information	

Quantity:	<i>2 Litre</i>	Sample Receiving Date:	<i>30.03.26</i>
Batch No.	<i>UPPCB/Gzb/WW/03/26</i>	Date of Analysis Started:	<i>30.03.26</i>
Laboratory Code:	<i>UPPCB/Gzb/WW/03</i>	Date of Completion of Analysis:	
Sample Type:	<i>Crude</i>	Date of Sampling:	<i>30.03.26</i>
Sampling Location :	<i>Final outlet of E.T.P</i>		
Sample collected by:	<i>Sandesh Kumar, AGE</i>		

Method of Analysis- , APHA, AWWA, WEF, 24 Edition, IS 3025 (Part-44) for BOD
Method of Sampling- Standard Methods for the Examination of Water and Wastewater; APHA, AWWA, and WEF, Ed24th, 2023

S.No.	Name of test Parameters	Standards prescribed by C.P.C.B	Unit	Result	Test Method
1.	pH at 25°C	5.5-9.0	-	<i>7.820</i>	4500 H+ B Electrometric Method
2.	Total Suspended Solids	100.0	mg/L	<i>96.0</i>	2540 D Total Suspended Solids dried at 103-105°C
3.	Total Dissolved Solids	-	mg/L	<i>1700.0</i>	2540 C Total Dissolved Solids dried at 180°C
4.	Total Solids	-	mg/L	<i>1796.0</i>	2540 B Total Solids dried at 103-105°C
5.	B.O.D	30.0	mg/L	<i>27.0</i>	3 days 27°C IS 3025 (Part 44): 1993 Bio Chemical Oxygen Demand
6.	COD	250.0	mg/L	<i>242.0</i>	5220 B Open Reflux Method

Analysed By

J.R.F.
J.R.F

Reviewed By

D. S.
Authorized Signatory

[Signature]

(A.S.O /Quality Manager)

(Regional Officer/Technical Manager)

Note: 1. The result in the Test Report relate only to the items tested. 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Regional Office U.P. Pollution Control Board, Ghaziabad**Analysis Report of Ground Water Samples**

Collected by - Sandesh Kumar (AEE), Ayush Patel (MTS)

Sample Date- 30.03.2026

S.No.	Sampling Point	pH	Colour	Turbidity (NTU)	Cond. (μ S/cm)	T.D.S (mg/l)	Total Hardness (as CaCO ₃) (mg/l)	Ca. (as Ca) (mg/l)	Mg. (as Mg) (mg/l)
1.	M/S Shreeji Coal Company, KA-181, Muhiddinpur, Dabarsl, Ghaziabad	7.44	5.0	NIL	1158.0	754.0	220.0	68.0	12.15
	Drinking Water Standard	6.5-8.5	5-15 Hz	-	-	500-2000	200-600	75-200	30-100


JRF
ASO
Regional Officer